Thursday, December 23, 1999 Pausa 2, 1921 (Saka)

LOK SABHA DEBATES (English Version)

Second Session (Thirteenth Lok Sabha)



(Vol. III contains Nos. 11 to 19)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Thursday, December 23, 1999/Pausa 2, 1921 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCES

[English]

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of two of our esteemed former colleagues, Sarvashri Ram Deni Ram and Ram Pyare Panika.

Shri Ram Deni Ram was a Member of the Sixth Lok Sabha representing Palamu Parliamentary Constituency of Bihar from 1977 to 1979.

Earlier, he was a Member of the Bihar Legislative Assembly from 1957 to 1977. He served as a Deputy Minister in the State. Later, he was also a Member of the Bihar Legislative Council from 1990 to 1996.

An active political worker, Shri Ram was associated with various organisations in different capacities in the State.

An agriculturist by profession, Shri Ram Deni Ram was a well-known social worker. He worked relentlessly for the upliftment of the downtrodden, rural-agricultural labour and especially for the poor children.

Shri Ram Deni Ram passed away on 19th September, 1999 at Patna, Bihar, at the age of 68.

Shri Ram Pyare Panika was a Member of Seventh and Eighth Lok Sabha from 1980 to 1989 representing Robertsganj Parliamentary Constituency of Uttar Pradesh.

Earlier, Shri Panika was a Member of the Legislative Assembly, Uttar Pradesh, during 1962-67 and 1969-74. He was also a Member of various Committees in the State Government.

An able Parliamentarian, Shri Panika was a Member of several Parliamentary Committees. He never lost an opportunity to voice the grievances of his constituency in the House.

An agriculturist by profession, Shri Panika was an active social worker. He was associated with various Organisations in the State in different capacities. He worked relentlessly for upliftment of the downtrodden, the labour class and agriculturists.

Shri Ram Pyare Panika died in a road accident on 24th October, 1999 at Sonebhadara, Uttar Pradesh at the age of 64.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed souls.

11.03 hrs.

(The Members then stood in silence for a short while.)

[Translation]

... (Interruptions)

SHRI RAMSAGAR RAWAT : Mr. Speaker, Sir, I have given the notice for adjournment of the Business of the House. Hence the Question Hour should be suspended ... (Interruptions)

MR. SPEAKER: Your Ntoice has been disallowed.

... (Interruptions)

 $\ensuremath{\mathsf{MR}}$. SPEAKER: We will see it after the Question Hour.

... (Interruptions)

SHRI RAVI PRAKASH VERMA: Mr. Speaker, Sir, it is a very important matter. It should be taken up first.

MR. SPEAKER: We will see it afterwards. Please understand, your notice has been disallowed.

... (Interruptions)

11.04 hrs.

ORAL ANSWERS TO QUESTIONS

[Translation]

Firing during Recruitment Drive

*361. SHRI RAMJIVAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the details of incidents of firing on youths which took place during the process of recruitment in Armed Forces during 1998 and 1999 and the number of persons killed therein, State-wise, with particular reference to Bihar, place-wise and date-wise;

(b) the financial assistance provided to the families of deceased;

(c) the details of the action taken against the officers found responsible for these incidents and the programme for future recruitment of youths in the States; and

(d) the efforts being made to streamline the system of recruitment in Armed Forces ?

[English]

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) (a) to (d) A statement is laid on the Table of the House.

Statement

Recruitment to the Army is made State-wise through open rallies, whereas recruitment in the Navy and the Air Force is done separately through a centralised system on all India Merit basis.

No incident of firing during Army recruitment rally was reported in 1998. However, in 1999, three incidents of firing by civil police have been reported: (i) on 16th July 1999 at Bharatpur, Rajasthan wherein 3 persons were killed; (ii) on 17th July 1999 at Chhapra, Bihar wherein two persons were killed; and (iii) on 17th July 1999 at Darbhanga, Bihar in which though no person was killed due to police firing, 23 persons drowned in the adjoining swollen river as a result of stampede.

The programme of recruitment to the Army through open rally is finalised on quarterly basis after due consultation with the State Government and the civil administration at the district level. The civil authorities provide administrative cover to the recruiting team and ensure maintenance of law and order during the recruitment rallies.

So far as Bharatpur incident is concerned, as per information received from the Government of Rajasthan, no officer was found responsible for the incident. As regards the incidents in Chhapra and Darbhanga, the State Government had reportedly ordered an inquiry into both the incidents by Member, Board of Revenue, Government of Bihar. The inquiry report is under consideration of the State Government. The State Legislature has also constituted a Committee of its members to enquire into the two incidents.

As per information received from the State Governments, Government of Rajasthan has provided financial assistance of Rs.1 lakh to the family of each of the deceased persons. Government of Bihar has announced Rs.1 lakh as ex-gratia grant to the dependent of each deceased and an appointment in class IV Government service on compassionate ground to one dependent.

The present system of recruitment in the Army which was introduced with effect from 1st April, 1998 has been functioning well. Maintenance of law and order in nonmilitary stations is the responsibility of the concerned State Government.

[Translation]

SHRI RAMJIVAN SINGH : Mr. Speaker, Sir, the hon'ble Minister has told in his reply that the process of recruitment in Jaipur and Bharatpur was started on 16th. Though there is no mention of Jaipur in it. Incident of firing took place in Bharatpur in which three persons were killed. Anarchie situation had developed there .The process of recruitment in Chhapra and Darbhanga district of Bihar started on 17th, a day after the recruitment process in Rajasthan.

Mr. Speaker, Sir, though this kind of incident which took place in Jaipur and Bharatpur was pardonable in view of the fact that neither the military authorities nor the civil administration were expecting such a hugh crowd but when this news had already been flashed in the radio and in the newspapers, then why was such a big crowd allowed to gather in Chhapra and Darbhanga. When the incident of Firing had already taken place in which three persons had been killed then why were proper arrangement not been made by the administration or the military authorities to face the situation?

MR. SPEAKER : You should ask the Question?

SHRI RAMJIVAN SINGH : Mr. Speaker, Sir, I am asking because when the incident had taken place a day before, then why proper arrangements were not made by the local administration or the armed forces in the light of the incident? This kind of chaos took place in the Chhapra which resulted in the death of more than three persons.

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, the process of recruitment goes on in various parts of the country. The notice for such recruitment is given well in advance. The district as well as the State administration are given the information a few weeks or months in advance for making them alert in this regard. It is the duty of the district administration to make all the necessary arrangements. The hon. Members has asked as to why did the military authorities not make prior arrangements. The recruitment on large scale is made by the military but the responsibility for maintaining the security lies with the district administration and the military authorities cannot interfere in it. A major of the army was supervising the recruitment in Bihar who was beaten and police firing took place afterwards. Hence the army should into be dragged in this whole affairs. Now, so far as the question that why the recruitment rallies were held despite the firing in Bharatpur is concerned, my view is that the announcement about the rally of Bharatpur was made much in advance. Similarly announcement for conducting recruitment rallies in Bihar which took place at two places, was also made earlier for the 17th. So the cancellation of Bihar rallies in view of the incidents which occurred in another State, does not seem justified to me.

SHRI RAMJIVAN SINGH: Mr. Speaker, Sir, I did not say that rally should have been postponed. I have asked as to why such an arrangement was not made that an incident like the one in which three persons were killed could be stopped from recurring while the people kept on coming in huge numbers at Chhapra and Darbhanga. Only 172 persons were to be recruited in Bharatpur while more than 70 thousand persons were present there. Exactly, the same situation prevailed in Chhapra and Darbhanga. Hence, I have asked as to why proper arrangement was not made as the chaotic situation was created by the aspirants who had come from Jhotwara and Jodhpur. It was also complained that bomb was exploded and firing was done so much so that two girls were stripped off their clothes. I want to know from the hon. Minister whether there was any pre-planned conspiracy to disrupt the recruitment process? Has an investigation been ordered into it? My second question is that when this type of ...

MR. SPEAKER: Enough, you have asked a good supplementary.

[English]

Hon.¹ Minister, has the Government ordered an investigation into the incident?

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, in both these cases, the respective State Governments i.e. Rajasthan and Bihar have ordered an investigation into the incidents. As far as Bihar is concerned, a Committee has also been constituted by the Bihar Assembly to inquire into the matter.

SHRI RAM JIVAN SINGH: Mr. Speaker, Sir, it is my last supplementary, I can ask three supplementaries.

MR. SPEAKER: You have only one supplementary.

[English]

SHRI SONTOSH MOHAN DEV: Sir, in para 6 of his written reply, the hon. Minister stated that "the present system of recruitment in the Army which was introduced with effect from 1st April, 1998 has been functioning well."

What was the system of recruitment prevalent before 1998? Did any such incidents take place at that time also? Unemployment has increased now. People are coming forward in large numbers to join the Army and that is very good. But, why does the Government not decentralise the process of recruitment? If one District is Identified for recruitment, people from 12 other Districts are attending that rally. As a result of it the number of candidates attending this rally came to be 70,000 as against 130 posts. Instead of saying that the system is foolproof, the Ministry should constitute a Committee and make an indepth study so that such things do not happen in future. Is the Government willing to reconsider its stand on the present system of recruitment?

[Translation]

SHRI GEORGE FARNANDES: Mr. Speaker, Sir, the process which has been started from 1 April is the process of decentralisation. Earlier there used to be recruitment officers and the people working there used to go for carrying out the recruitment. Due to these centralised offices dealing with recruitment, some irregularities were bound to take place during recruitment and complaints used to be made regarding these irregularities. But the decentralisation which has been done w.e.f. 1 April, has been effected in such a way that now the recruitment rallies take place at district level and the officers from three or four centres go there instead of the earlier practice of calling the officers from only one centre, and more youths get a chance to participate in recruitment rallies. I feel that the process which we are adopting today involves the greatest element of decentralisation and there cannot be a further decentralised process... (Interruptions)

SHRIMATI RENU KUMARI: Mr. Speaker, Sir, I would like to know as to what steps are being taken by the Government to stop the recurrence of incidents which have occurred during the recruitment rallies and to bring transparency in the recruitment process of the army personnels, what kind of relief and assistance is being provided to the families of those killed in these incidents and what action has been taken against those found involved in the irregularities during the recruitment and what steps have been taken by the Government to ensure larger participation of the trained N.C.C. Cadets in the army?

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, as far recruitment process is concerned, army looks after the recruitment only and all other aspects are handled by the State Governments i.e. by district administration. The Central Government cannot, in any way, interfere in it. In view of all these incidents which have been taking place, necessary arrangements should be made to check their recurrence. More than this we cannot do anything. It is not possible to do anything.

As far as the question of giving pnority to the N.C.C. cadets during recruitment is concerned, it is an old provision and there is no need to do something new in this regard.

SHRI KIRIT SOMAIYA: Mr. Speaker, Sir, through you I would like to know from the hon. Minister whether the people are beginning to be more attracted towards the defence forces after Kargil war owing to their love for the motherland? Whether there was a negative growth late of recruitment in the army earlier and what steps are being taken by the Government to attract more and more people towards defence forces jobs? SHRI GEORGE FERNANDES: There has never been a negative growth rate for recruitment in the defence forces. But I accept that the Euphoria of Kargil war created a lot of attraction for the defence force's it cannot be denied. As far as the question of making army more attractive for the youth is concerned, I am of the view that when already thirty to fifty thousand youths have been coming to the recruitment rallies, where does the need for creating further attraction arise? Should more persons be called to participate in the rallies?

MAJ. GEN. (RETD.) B.C.KHANDURI: Mr. Speaker, Sir, the recruitment process of Army, paramilitary forces and Assam Rifles has always been full of incidents of chaos and disorder, stone throwing, gheraoes and indiscipline, but as Shri Santosh Mohan Deb has said, the incident of firing has taken place for the first time. Besides, one more aspect is there, which is of corruption which was mentioned by the hon. Minister also. Hon. Minister has also stated that the process of recruitment has been given a new shape and it has been decentralised. It is a step in the right direction and arrangement should be made to see process of recruitment is free of corruption, irregularities and other malpractices.

Mr. Speaker, Sir,I would like to bring it to the notice of hon. Minister that the earlier recruitment process involved visits by the Regimental recruitment parties to villages to make recruitment. The advantage of this was that these parties were more accountable and they recruited only the right men, and when one was accused of being corrupt, he was immediately apprehended. I would like to say that the new process of recruitment announced by hon. Minister is yet to be implemented and given effect to. It is especially in case of hilly areas. No recruitment rallies are being held there. Such recruitment takes place on one or two places only and the medical officers who go even in these rallies have their own problems. I would like to know from the hon. Minister whether he will revive the concept of regimental recruitment parties ?

SHRI GEORGE FERNANDES : The recruitment process which is in force at present is the most appropriate. It is not concentrated at one place. The officers of recruitment are not at one place. The persons of only a single unit do not carry out the recruitment process. The officers from several units come for this purpose. As a result it is not possible for *a* candidate to strike rapport with particular recruitment officer. Hence I feel that keeping in view all these things in mind, it would be better to continue with the present system of recruitment.

SHRI PRABHU NATH SINGH : This incident is related to our district and after reading the reply. I am of the view that the State Government have given a wrong information. Hence, especially drawing the attention of hon. Minister of Defence towards the incidents which happened in Chhapra on 17 July, 1999, I would like to say that three persons have been killed there while only two have been shown to be killed. I want to name all the three deceased-(1) Shri Anil Kumar Gupta, Deoria, (2) Shri Jitendra Prasad, Kojhipra, and (3) Shri Bhushan Rai, Goria Chhapra who died at P.N.C.H. The Bihar Government have informed that it will give Rs. one lakh each to the deceased's family and employment on compassionate grounds to one among the dependents of the deceased. But, Sir neither any Government notification has been issued nor any statement by the State Government to this effect has been published in the newspaper so far.

Mr. Speaker, Sir, by inviting the attention of hon. Minister through you I would like to submit that he should take effective steps to provide the compensation money to the families of the deceased and employment on compassionate ground to the dependents of the deceased. Besides I would like to state that previously the recruitment in the army always took place in the police lines but on that day, under some conspiracy, it was held in the stadium resulting in such a big incident. May I know what were the reasons for it and what conspiracy was being hatched behind it ?

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, as per the information given in the reply of the question two persons are stated to have been killed but now the hon. Members is telling that one more person was killed, it may be possible that three persons were killed. The State Government have given us information about the death of only two persons. As far as giving employment to the families of the deceased is concerned. I am of the opinion that this should be done by the State Governments. If any emergency, tension or incident of violence takes place during recruitment rallies then the onus for that is not on the Central Government and I think that the Central Government cannot take its responsibility. As far as the question of the hon. Member as to why the recruitment rally was held in the stadium instead of police lines and whether there is any conspiracy behind it, I am of the view that there is no such thing behind it. I do not think that any conspiracy has been hatched but I would only like to tell that the information regarding the recruitment on 17th July 1999 was conveyed to the Chief Secretaries of the State Governments on 16th December, 1998.

Thereafter, on 13th February, Special Secretary was informed by the Headquarter Recruiting Zone. Letters were sent to all Commissioners, D.Ms. and D.I.Gs from Danapur Recruiting Centre. On May 3rd, DM and SP were informed in detail from Saran regarding the security arrangements to be made for the rally. A reminder in this regard was also sent on 16th June. An official from defence forces met the D.M. and S.P. on 24th June and discussed with them all these aspects. A letter about the follow up action taken in this regard was sent to D.M. and S.P on 8th July. On the eve of the rally i.e. on 16th July, a discussion regarding the arrangements took place among the Major and officials in Rajendra Stadium where the rally was to be held. In spite of all these arrangements if the district administration failed to accomplish its task, how can we be held responsible for that.

SHRI BALBIR SINGH : Mr. Speaker, Sir , I am raising my hands since long but you are not paying attention (Interruptions)

Powers to Members of Cantonment Boards

*362. SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of DEFENCE be pleased to state :

(a) the duties and functions of Members of Cantonment Board; and

(b) the steps taken or proposed to be taken by Government to confer powers upon them ?

[English]

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) The Members of the Cantonment Board are collectively as a body, responsible for municipal administration of the Cantonment areas. They exercise their powers and discharge their responsibilities through the Cantonment Board and its various Committees/Sub-Committees constituted by the Board, under the provisions of the Cantonment Act. However, no specific duties and functions have been assigned to the Members of the Board in their individual capacity under the Cantonment Act. There is no proposal to amend the Act to change this position.

[Translation]

SHRI HARIBHAU SHANKAR MAHALE : Mr. Speaker, Sir, through you, I would like to know the number of cantonments in our country and whether experienced members have been included in these cantonment Boards to provide facilities. I would also like to know as to how the responsibility is shared by them and whether there is any move to bring amendment in this regard ?

SHRI GEORGE FERNANDES : There are 62 cantonments in our country. Elections are held after every 5 years in all cantonment Boards. The elected members look after the affairs of cantonment boards. Decisions are taken in Board's meeting which is generally held once in a month. So far as the working of cantonment boards is concerned, the present set up is legal and appropriate.

SHRI HARIBHAU SHANKAR MAHALE : Mr. Speaker, Sir a very meagre amount has been allocated for civic amenities in Nasik Cantonment. I want that all the facilities which have been provided to Bangalore, Mumbai and Pune should be provided to Nasik also.

SHRI GEORGE FERNANDES : All types of facilities are available in cantonment areas at local level. Cantonment is an area where defence forces are deployed. Some facilities may not be available in civilian areas but water, electricity, roads etc. are available for them.

SHRI HARIBHAU SHANKAR MAHALE : Many complaints are being received from that area. A very meagre amount has been allocated for this area.

SHRI GEORGE FERNANDES : If you have any genuine complaint, please sent it to me. I will immediately take action on it.

SHRI BALBIR SINGH : Mr. Speaker, Sir, hon'ble Minister is aware that today every party and every Government is talking of strengthening the democracy at grass root level. The condition of Zila Parishads and Panchayat Samities is very bad in my State. I would like to tell the hon'ble Minister that 7 Members are elected from Jalandhar Cantonment Board of my constituency. However, they do not have any power. They are being treated as second grade representatives. Amendment is required in the present Cantonment Act. Even the citizens of this area are being treated as second grade citizens. In my view, it is the duty of the army authorities to take care of the welfare of these people. I would like to know whether the hon'ble Minister will consider giving more powers to the elected representatives and amending the present Cantonment Act ?

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, the matter regarding amendment in the existing Cantonment Board Act is under consideration for the last few years. Many amendments have been prepared. The Parliamentary Standing Committee on Defence has also made a thorough study in this regard and has given some recommendations also. When the Defence Ministry referred the proposed amendments to Law Ministry to present it in the Parliament, the Law Ministry was of the opinion that instead of making so many amendments in the existing Act, it would be better to legislate a new Act. Draft of that Act is under preparation. As soon as it is prepared, we will bring it in the Parliament. Through this act, we would be able to correct and improve the shortcomings in the existing Act.

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, as hon'ble Minister has stated that as per rules Members are elected and elections are held after every five years but how much power they are enjoying ? They are only dummies. According to my experience, there should be no interference in these cantonment areas where army is stationed but there are thousand of people living in civil areas and there is no one to listen to them. They refer their problems to Members but the Members have no power to get the work done. My submission is that the elected Members should have sufficient powers to solve the problems of the people living in civil areas. At present they are not having any powers. Now a days all cantonment areas are adjacent to big cities.... (Interruptions)

MR. SPEAKER : You have asked about the powers of the Members.

SHRI MADAN LAL KHURANA : I want to submit that all the Cantonment areas of Delhi and Jalandhar are adjacent to corporation areas. The Members of Cantonment Board do not have powers equal to the powers of corporation members. I do not say that there should be any interference in the military areas by these Members but the Chairmen of all the sub-committees of neglected civil areas should be elected Members. If the Chairman of the Cantonment Board is from the military, then at least Chairmen of sub-committees like Committees on electricity, water, road etc. should be elected ones. Such amendment should be made to provide them powers so that people in the civil areas adjacent to cantonment Board could get adequate civic facilities. What is the view of the Government in this regard?

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, I have told that a new law is going to be enacted in this regard and the House will get an opportunity to have a debate to this issue, which will facilitate to remove the shortcomings if any and to make it more useful.

SHRI MADAN LAL KHURANA : Please bring the legislation as early as possible.

SHRI GEORGE FERNANDES : But I would like to say that it is not correct to say that the elected members of Cantonment Boards do not have any power or responsibility. Actually, Cantonment area is developed as a military station and as it is spread over a huge land, civil area also comes within its radius. The people working in the military establishment reside in civil areas. A separate Committee looks after these civil areas headed by an elected Vice-Chairman of the Cantonment Board.

SHRI MADAN LAL KHURANA : It is the Vice-Chairman.

SHRI GEORGE FERNANDES: The Vice-Chairman of Cantonment Board is the Chairman of the Committee which takes care of these areas. The Committee has the power to take final decision regarding its area. If any objectionable thing is noticed in the decisions regarding health etc., Health Officers of Military can point out such shortcomings and interfere in it otherwise the decision taken by this Committee is treated as final. I would like to mention again that the House can discuss this issue in detail when the legislation in this regard is brought in the House.

SHRI RAJESH PILOT : A suggestion was given regarding Cantonment especially for the States which are adjacent to the border. A proposal regarding the separate married family accommodation was also made. In my view and as Shri Khurana has also stated, gradually encroachment will start in army cantonment area also. I had read in a newspaper that land is being sold and allotted in cantonment areas. It is not in the interest of defence forces. These lands were left for defence forces. Army personnel should be given priority in the allotment and they should remain under the jurisdiction of defence forces. Only then Cantonments will remain safe. Otherwise these lands will be encroached by some Jhuggi-Jhonpari dwellers and Government would have no hold on these cantonment areas. What progress has been made by your Ministry regarding the separate married accommodation plan ? Will the hon'ble Minister speak something on it ?

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, this question pertains to the arrangements being made for the defence forces. Family accommodation programmes are going on for the last many years. Special funds are being granted for this purpose regularly. The work on this scheme is in progress with the maximum possible speed.

[English]

Renewal of Tracks

*363. SHRI SULTAN SALAHUDDIN OWAISI : SHRI RAMESH CHENNITHALA :

Will the Minister of RAILWAYS be pleased to state :

(a) the tracks became due for renewal in the Indian Railways during the last three yer c and total achievement made so far since 1997 along with expenditure incurred thereon;

(b) the total tracks due for renewal during 1999-2000 and achievements made so far ;

(c) whether the Government have fixed any target for track renewal for the next three years and the plan chalked out to fulfil the target;

(d) whether track renewal in Indian Railways goes through at a very slow pace; and

(e) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIG⊽IJAY SINGH) : (a) to (e) A Statement is laid on the Table of Sabha.

Statement

- (a) During the last three years, i.e. from 01.04.1996 to 01.04.1999, 7810 Km. of track on Broad Gauge (BG) and 4995 Kms. of Metre Gauge-Narrow Gauge (MG-NG) became due for renewal. From 01.04.1997 to 30.11.1999, 7840 Km. of BG, MG and NG track has been renewed. During 1997-98 and 1998-99, Rs.3608.12 Crores (Gross) was incurred on track renewal activity. For 1999-2000, Rs. 2000.00 Crores (Gross) has been allotted.
- (b) 12260 Km. track on Broad Gauge and 4995 Km. on Metre Gauge and Narrow Gauge was due for renewal as on 01.04.1999 and addition 1160 Kms. track is expected to become due for renewal in 1999-2000. During the current financial year. 1822 Km. of BG, MG and NG track renewal has been carried out till end of November, 1999.
- (c) The targets for track renewal are fixed during the budget exercise according to the likely availability of funds within the plan size of the Railways.
- (d) and (e) No, Sir. The pace of renewal is commensurate with the allotted funds

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI I would like to know the steps being taken by the Government for the renewal of the damaged tracks measuring more than 10,000 km long as the same is leading to many accidents.

SHRI DIGVIJAY SINGH: Mr. Speaker, Sir, the hon'ble Minister has asked the question regarding 10,000 km. track but in 9th Five Year Plan, arrangements have been made for the renewal of 13922 km. track. It is our endeavour to give priority to the urgent works. Therefore, the Ministry of Railways is doing its best. Funds constraint is another problem which is also affecting the progress of this work.

SHRI SULTAN SALAHUDDIN OWAISI : By when it is likely to be completed, please tell us the date because many accidents have taken place in Andhra Pradesh in the absence of track renewal.

SHRI DIGVIJAY SINGH : Our target is to complete the track renewal of three routes of 'A', 'B', '&', 'C', included in the 9th Five Year Plan. Planning Commission has decreased the target fixed by us from 19,000 km. to 13,000 km. because of financial constraints. If the members demand, we will allocate more funds for this purpose when we present the Budget in the House.

SHRI SULTAN SALAHUDDIN OWAISI : Please tell us some date by when it will be done.

SHRI DIGVIJAY SINGH : I said that the arrangements have been made to this effect in 9th Five Year Plan which started from 1.4.1997.

[English]

SHRI MADHAVRAO SCINDIA : Mr. Speaker, Sir, I remember in 1985, we inherited a major backlog of track renewal. What we had decided to do was, rather than to go populist and play to the gallery, to try and rehabilitate and consolidate what we had. The Railway team worked and in 1989-90 the entire backlog was wiped out. Only new arisings were then pending, as they came up every year. In between, again less priority has been given to the track renewal. This is a very very vital and important item in Railway working. We cannot have the tracks splitting up. We cannot have the old track which is not renewed, as the safety of passengers and the movement of goods get affected. The Minister has given us the gross figure of expenditure. I remember, we were spending something between 22-23 per cent of the total Budget on track renewal so that we could make up this backlog. I would like to know what percentage of the Budget constitute track renewal. Has there been a sharp fall in track renewal and diversion of fund to other heads which though are important may not be as important as track renewal, as it is very basic to the Railway working?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : I appreciate what Shri Scindia has said. When he was the Minister of Railways, a special programme for track renewal was launched. It is a fact. But, it is also a fact that we have 80,000 Kms. of track, out of which 61,000 Kms. is the broad-gauge line and 19,000 Kms, is the metre-gauge and narrow-gauge line. In the 8th Five Year Plan we got less money. In the 9th Five Year Plan also, for the track renewal we were supposed to get 13,200 crore to achieve the target of 19,250 Kms. Ultimately, we received the amount for achieving a target of 13,392 Kms. only. This was because the Plan outlay was less. It is not due to diversion. What was the decision of the earlier Governments? It was that the narrow-gauge, broad-gauge and metre-gauge should be converted into uni-gauge. That is very good programme and we are trying to follow it.

Now, I would tell you about the percentage, which you have asked. It is only 15.46 per cent of the total Budget for the track renewal. The fund is not adequate. For the year 1999-2000, out of the total Budget of Rs. 9,700. crore only Rs. 2,000 crore (gross) was allotted for the track renewal. This constitutes only 15.46 per cent of the net allotment of 1500 crore. The Safety Committee has recommended that if we get a package at one time, we will be able to renew all of our tracks. The Safety and security of passengers is involved in this matter. If tracks are not renewed, then we can not ensure the passengers' safety. That is why, I appeal to the House to take it seriously as the safety of passengers is involved in this. SHRI BASU DEB ACHARIA: Efficiency of Railway system to a large extent depend on the track condition. Out of 62,000 Kms. of railway track, the backlog in track renewal accounts for 17,279 Kms. It means that about 20 percent of our tracks are over-aged. May I know from the Minister, what steps the Government is going to take to wipe out the entire backlog so as to improve the efficiency of the Railway system? The Railways Reform Committee, as well as the Expenditure Review Committee under Chairmanship of Justice Khanna recommended to wipe out all the over-aged railway track.

MR. SPEAKER: Shri Acharia, the question pertains to the renewal of track.

SHRI BASU DEB ACHARIA: Yes, Sir, it is pertaining to the renewal of track. May I know from the Minister whether in the next Budget, sufficient allocation will be made for track renewal.

Part (b) of my question is about uni-gauge. Sir, about 11,000 kilometres of track has been converted from metre gauge to broad gauge by investing more than Rs. 12,000 crore. May I know from the hon. Minister what is the return on capital investment made on this 11,000 kilometres of track?

KUMARI MAMATA BANERJEE: Sir, the reply to the first question is that the Safety Commission had recommended Rs. 25,000 crore, for next five years, for the track renewals. It means we need Rs. 15,000 crore per year.

Sir, another question was regarding broad gauge conversion. Sir, I may tell you that when we started conversion of metre gauge and narrow gauge into broad gauge, the track renewal is also updated. If we get full money, at a time, we can do it. So, it depends on the availability of funds.

[Translation]

SHRI MAHESHWAR SINGH: Mr. Speaker, Sir, so far as gauge conversion of railway track is concerned, a very negligible progress has been made in Himachal in this regard since independence. When I and Shri Digvijay Singh were the Members of the other House, hon'ble Minister had given assurance that Joginder Nagar-Pathankot railway line would be converted into broad gauge as the existing narrow gauge is a very old one. Through you, I would like to know from the Hon'ble Minister whether the Government will consider taking up the work of gauge conversion of railway lines in Himachal Pradesh, whether it is Joginder Nagar, Pathankot or Shimla Kalka line?

KUMARI MAMATA BANERJEE: You would be happy to know and the hon'ble Member is also aware that the UNESCO has declared some world famous trains as heritage trains which include Kalka Mail and Darjeeling also. We are formulating a package for the development of these lines. You have mentioned about Pathankot and Himachal. Himachal is a very beautiful tourist place. People often visit there. Therefore, we are giving special attention to it and it will continue in future also.

[English]

MR. SPEAKER: Hon. Members, I am not allowing any more supplementaries since the reply of the Minister is elaborate and we are also going to discuss Railway Demands in the Railway Budget. Please cooperate with the Chair. Now. Q.364.

Proposal of Indian Airlines for Flights to Europe

*364. SHRI SURESH RAMRAO JADHAV : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines has sought permission to run its flights to Europe etc.;

(b) if so, the destinations where Indian Airlines proposes to run its flights;

(c) the reaction of the Government in this regard; and

(d) the time by which a decision is likely to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (PROF. CHAMAN LAL GUPTA) : (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Indian Airlines have sought the approval of the Government in principle for operation of services to Germany, Italy and Manchester.

(c) and (d) The issue whether Indian Airlines should be permitted to operate services on long-haul routes to Europe and UK will be examined while formulating the new Civil Aviation Policy.

[Translation]

SHRI SURESH RAMRAO JADHAV : Mr. Speaker, Sir, through you I would like to know whether Indian Airlines has sought permission to operate in European countries. If so, the names of countries and places where the government propose to operate the flights of Indian Airlines? What is the reaction of the Government thereto, and by when a decision is likely to be taken in this regard.

[English]

PROF. CHAMAN LAL GUPTA: The Indian Airlines have sought the approval of the Government in principle for operation of services to Germany, Italy and Manchester. The issue whether the Indian Airlines should be permitted to operate services on long-haul routes to Europe and UK will be examined while formulating the new Civil Aviation Policy.

[Translation]

SHRI SURESH RAMRAO JADHAV : Sir, in view of increase in international flights by Indian Airlines, what steps are proposed to be taken by the government for the replacement or modernisation of old aircrafts of Indian Airlines. Secondly, several aircrafts of Indian Airlines are plying on international service for the last 40 years. I would like to know whether the Government will consider the suggestion of providing ground duty to operators of these aircrafts so that international air service of Indian Airlines bears a fresh look? Thirdly, in view of the increasing number of foreign tourists in Delhi- Aurangabad sector, whether the Government propose to introduce a Boeing service on this route in public sector? Is the government going to introduce air bus service on Delhi-Aurangabad route via Jodhpur, Udaipur in near future or not ?

PROF. CHAMAN LAL GUPTA : In the context of the question asked by the hon'ble member I would like to say that Indian Airlines do not have aircrafts for long distance flights. These aircrafts are yet to be purchased or obtained on lease. We do not have sufficient funds to purchase these aircrafts. In such a situation Indian Airlines has only sought this information whether the government can in principle allow it to operate there. We have stated that reply to it cannot be given till our Civil Aviation Policy is formulated. I feel that other questions asked by the hon'ble Member are not related to the reply.

DR. GIRIJA VYAS : Mr. Speaker, Sir, in the reply given just now it has been stated that we are considering the proposal regarding Europe. It seems ridiculous as several areas, especially important sectors of Rajasthan, Madhya Pradesh, Nagpur, Raipur and Orissa are not yet connected by air properly. A few aircrafts are plying on this route but these are delayed by six to eight hours. Old aircrafts are plying on these routes and even our own requirement is not fulfilled then what can be done at international level. As the hon'ble Member has stated that this is an important tourist place, so the government should make arrangement to change its time schedule. Sir, through you, I would like to say that a meeting of Members should be convened to ascertain as to how many aircrafts can be provided on these routes and how much time it will take. Hon'ble Minister should convene a meeting with MPs and preference should be given to those places. You should issue instructions for the hon'ble Minister in this regard.

PROF. CHAMAN LAL GUPTA : It is a very good suggestion and it will be considered seriously.

[English]

SHRI P.C.THOMAS : The Indian Airlines is mainly operating in domestic areas. We have a domestic airport

which is made of international standards at Cochin without the aid of the Government of India. The whole airport has been built by public contributions mainly by NRIs and by the Government of Kerala. It is a very beautiful airport. So many airlines, including the Indian Airlines, desire to operate from Cochin. However, since it has not been declared an International Airport.

MR. SPEAKER: Please understand that the question relates to the operation of Indian Airlines to Europe; not to Kerala or any other place.

SHRI P.C. THOMAS : My question is – I have written a letter also – whether the Indian Airlines as well as other airlines which would like to operate from the Airport at Cochin will be allowed to operate from that Airport to Europe and other foreign countries.

[Translation]

PROF. CHAMAN LAL GUPTA : Mr. Speaker, Sir, so far no such request has been received from Indian Airlines. We will consider when the request is forwarded to us.

[English]

DR. B.B. RAMAIAH : The Minister has replied that they have already approached for international landing and they have got permission already from Italy, Germany and Manchester, whereas within the country Indian Airlines requires a lot of additional support as a number of routes are not covered properly. Will the hon. Minister be pleased to tell us whether he is able to cover within the country all the routes that are required and are more important before going international?

Tourism has become one of the biggest revenue earners. Whereas China is getting fifteen to twenty million people, we are getting only two million people. Basically tourism is greatly affected by airline connection and the route regularisation. I would like to inform the hon. Minister that in Andhra Pradesh also, Vijayawada and other airports are ready and the people are not able to operate for short of aircraft. Will the Minister be pleased to tell us how soon he will be able to improve all this?

[Translation]

PROF. CHAMAN LAL GUPTA : Mr. Speaker, Sir, it is a very good suggestion. Everyone knows that tourism and civil aviation are closely related to each other. Requirement of civil aviation is increasingly felt with the growing tourism. It will be our endeavour to connect all such small places by air service. Small aircrafts are required for this purpose. It will be better if some funds are provided for it by the government. We are trying to generate resources through the disinvestment policy for acquiring small aircrafts. Then we will be able to fully satisfy the hon'ble Member in this regard.

[English]

SHRI SUDIP BANDYOPADHYAY : I want to ask the Minister a very important question. Indian Airlines and Air India are both Central public sector units. Normally Indian Airlines operate in the domestic areas and now they are operating up to certain neighbouring countries also. I do not know the reason why Air India is withdrawing from their Manchester trip. Indian Airlines is seeking permission to fly up to Manchester. Indian Airlines was a losing concern. Air India also is facing a huge loss nowadays. Virgin Atlantic Airlines is coming for a joint sector and now they are in an agreement.

My question is , whether Indian Airlines – when they are doing well, when they are making in profit and are in a mood to operate externally to Europe, Manchester, etc.– would leave their domestic areas to other private airlines. Is it in their hidden agenda that they are coming in contact with some private airlines and that is why they are leaving the domestic operational area completely to the private airlines in a bid to go to foreign countries? You should try to strengthen infrastructure. You should try to strengthen Air India set up. Without attempting that, you are in a mood to take your Indian Airlines to foreign countries. Is it a plan to leave your total domestic base to other private airlines?

[Translation]

PROF. CHAMAN LAL GUPTA : Mr. Speaker, Sir, there are specific direction from Cabinet that foreign airlines will not be allowed to ply on domestic routes. So far as the issue of Indian Airlines is concerned as a matter of fact it sought this permission and they will be allowed to operate as per their capacity after meeting the domestic demand. That permission will be granted after our Civil Aviation Policy is formulated. There is no scope for any doubt about it.

[English]

SHRI SUDIP BANDYOPADHYAY : Air India has withdrawn from Manchester. Air India flights are supposed to go up to Manchester.

PROF. CHAMAN LAL GUPTA : Air India has withdrawn because there was a huge loss.

SHRI K. MALAISAMY : I also wanted to ask the very same question which my friend has asked. As such, there may not be much relevance left now.

Improvement of Runways

* 365. SHRIMATI SHYAMA SINGH : SHRI RAM MOHAN GADDE:

Will the Minister of CIVIL AVIATION be pleased to state:

 (a) whether the Airports Authority of India has not been devoting enough attention to the task of improving the runways of various airports; (b) if so, whether the runways of a large number of airports are in a dilapidated situation which may cause accidents;

(c) if so, the total amount spent by the Government to maintain the runways during each of the last three years;

(d) whether the pilots have also expressed their concern over this subject; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (c) Airports Authority of India has spent about Rs. 174.11 crores for the extension, strengthening and improvement of runways at various airports in the last three years.

(d) and (e) Some pilots had expressed concern before monsoon on the friction co-efficient value of the main runway at Mumbai. The friction co-efficient was checked and found to be within the permissible limits.

SHRIMATI SHYAMA SINGH : Sir, the Airports Authority of India is apparently not devoting time and attention to the task of improving the runways. In fact, it is haphazard planning and has even led to the deterioration in the standards of our runways in Delhi and elsewhere. Pilots have been complaining strongly and taking objection to making landings in runway No. 27 at Delhi Airport which is a disturbing zone. The length of the runway is not only much less than the runway No. 28 but its surface is also considered very rough. Is the Government deciding to do anything to improve the runway?

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, in context of the question asked by the hon'ble member I would like to say that a complaint was received from pilot association that Mumbai runway was not up to the mark. It was 34. In reply to your question I would like to say that all the complaints regarding runway have been removed by providing new surface at maintenance level.

SHRIMATI SHYAMA SINGH : Sir, there are two runways i.e. the runway No.27 and 28. The runway No. 28 is dangerous and aircrafts are landing on runway No. 28 whereas runway No. 27 should be used for this purpose.

SHRI SHARAD YADAV : We have brought it to 4.7 at maintenance level within eight days. According to the minimum values prescribed at international level, it has been brought to .34 and the new surface....

[English]

SHRIMATI SHYAMA SINGH : Sir, I am not satisfied with the reply given by the hon. Minister.

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, in Delhi the main runway surface is .45 and secondary runway is 5.4... (Interruptions) I am telling this in accordance with the standard prescribed for it. Mumbai main runway is 4.6 and secondary runway is .65. Chennai main runway is .65 and secondary runway is also .65.

[English]

SHRI SHANKERSINH VAGHELA : He is not replying satisfactorily. Each and every time we have to say to come here with the home work done... (Interruptions)

[Translation]

SHRI SHARAD YADAV : The international level is many times higher than ours. Though it is not up to the mark yet its position has improved than what was earlier. We have tried to address the complaint of Captain Ajit Singh. In rainy season due to water on the runway the tyres of aircraft get wet while landing and create problem. We have taken measures to check all these things.

[English]

SHRI RAM MOHAN GADDE : Sir, regarding Vijayawada Airport of Andhra Pradesh, may I know from the hon. Minister as to when would the runway of Vijayawada Airport be extended and whether he is aware of the fact that for a long time, there is no flight schedule at Vijayawada Airport? If it is so, then when would the flight schedule start from Vijayawada Airport?

12.00 hrs.

[Translation]

 $\label{eq:SHRI} \textbf{SHRAD YADAV}: \ \textbf{This does not relate to this question.}$

SHRI RATILAL KALIDAS VARMA : Mr. Speaker, Sir, through you I would like to say that recently there was a narrow escape from an accident at runway of Sardar Vallabhbhai Airport, Ahmedabad. I would like to know from the hon'ble Minister whether any measures are being taken to stop recurrence of such incidents and for modernisation of this runway? Will the hon'ble Minister tender an apology for the inconvenience caused to the passengers on this account.

[English]

MR. SPEAKER : The hon. Minister can send the reply to the Member.

... (Interruptions)

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Purchase of Rifles/Bullets

*366. SHRI PRABHUNATH SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Army Headquarters in recent past had made purchases of Rifles/Bullets at higher prices from a firm not holding proper and valid licence to deal in such items causing a loss of Rs. 15.94 crore to the State Exchequer;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have enquired into the matter; and

(d) if so, the outcome thereof and the steps taken to improve the State of affairs prevailing in the defence purchases?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (d) Various types of rifles and bullets used by the Indian Army are procured from time to time. The question does not specify either the rifles/ bullets or the time when they were procured, in respect of which information is desired. However, from the text of the question it is assumed that it pertains to the procurement of AK-47 Rifles and its Ammunition referred in an Audit Para regarding loss of Rs. 15.94 crore to the Government, the details of which are as under:

- (i) A contract was concluded by the Indian Ministry of Defence with the Ministry of Defence, Defence Economy Department, Sofia, Republic of Bulgaria and its assignee M/s Teraton, Bulgaria for procurement of 1 lakh AK-47 Rifles and 5 crore rounds of its ammunition in May, 1994. As per the contract, the Bulgarian firm was required to submit advance samples of AK-47 Rifles and its ammunition for trials to the Indian Army. To enable the vendor to send the samples to India, a request was received from Government of Bulgaria for an End User Certificate in favour of the vendor. After this certificate was provided, the vendor did send 4 nos. of AK-47 Rifles and 4000 rounds of its ammunition. The rifles and ammunition were found acceptable by the Indian Army after conduct of trials. The Bulgarian firm was repeatedly addressed to progress the contract and supply the stores. However, no response was received from the vendor.
- Since supplies were not being received from the Bulgarian vendor, MOD initiated procurement action from other sources and issued instructions

debarring M/s Teraton, Bulgaria for issue of tender enquiries for a period of 5 years w.e.f. 1.6.1995.

- (iii) Two contracts were concluded in June 1995, one with M/s Romtehnica, Romania for procurement of 1 lakh AK-47 rifles and the other with M/s KOMID, DPR Korea for procurement of 50 million rounds of Ammunition.
- (iv) Whereas rifles were supplied by the Romanian vendor, the Korean vendor failed to supply the AK-47 ammunition.
- (v) The procurement action had to be initiated again for procurement of 50 million rounds of AK-47 Ammunition and a contract was concluded with M/s Romtehnica, Romania in December 1996. The ammunition has been delivered by the vendor under this contract.
- (vi) Initial contract value for procurement of 1 lakh AK-47 Rifles and 50 million rounds thereof was USD 10.10 million and the contract value against which the supply was received was USD 16.47 million.
- (vii) The Audit observations are based on the extra expenditure incurred on procurement of the subject rifles and the ammunition.
- (viii) A detailed reply has been furnished on the points brought out by the audit for the consideration of Public Accounts Committee.

In view of the non-performance of contracts, M/s Teraton, Bulgaria were debarred for issue of tender enquiries for a period of 5 years w.e.f. 1.6.1995 and it has also been decided in February, 1998 that no contract will be signed by the Ministry of Defence with any firm or organisation of the Democratic Peoples Republic of Korea till further orders. Claims for damages have been filed on M/s Teraton, Bulgaria and M/s KOMID, DPR Korea.

Agreement with United States and Qatar

*367. SHRI G.M. BANATWALLA : Will the Minister of CIVIL AVIATION to be pleased to state :

(a) whether the Government have approached the United States to allow Air India to pick up passengers from London en-route to the United States;

(b) if so, the details thereof;

(c) whether the Government propose to have any fresh set of landing rights agreement with the Qatar Government; and

(d) if so, the details thereof including the details of additional frequencies and additional passenger capacities?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Air India is already allowed to exercise limited traffic rights between London and USA subject to certain restrictions on the number of frequencies. Although the removal of these restrictions was proposed by the Indian side during the last round of bilateral discussions with the U.S. Authorities held in November, 1999, no agreement could be reached.

(c) and (d) A Memorandum of Understanding has been signed with the Government of the State of Qatar on 10th November, 1999 to enhance the existing bilateral entitlement from 1000 seats per week to 1584 seats per week for each side in each direction.

Shortage of Air Squadrons in IAF

*368. SHRI K. YERRANNAIDU: SHRI SHRIPAD YASSO NAIK:

Will the Minister of DEFENCE be pleased to state :

(a) whether there has been a shortage of air squadrons and pilots in IAF for a long time;

(b) if so, the details thereof and the reasons therefor;

(c) the vacancies of pilots in combat wing and also of maintenance crew and engineers as on date; and

(d) the steps being taken to remedy the situation?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) Does not arise.

(c) The satisfaction level of pilots, maintenance crew and engineers in combat units is kept at alomost 100%

(d) Does not arise.

Operation cost of IA & AI

*369. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is an overlaping of operations of Indian Airlines and Air India on some international routes;

(b) if so, the details thereof along with justification thereof;

(c) the recommendations of the committee set up to rationalise the routes between the two carriers; and

(d) the details of the action taken to minimise operational cost and make these corporations competitive and operate on commercial basis?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Air India and Indian Airlines fly to 34 and 17 foreign destinations respectively. There is an overlap only on seven destination. The Government had issued route rationalisation guidelines in December, 1998 requiring synergised operations to optimise utilization of available traffic rights. Air India is to have first right of refusal to operate on all international sectors. The Airline cooperation issues are reviewed in the light of the above guidelines from time to time.

(d) The details of action taken are as under :

Air India

- Route rationalisation by cutting down nonprofitable routes and concentrating core routes.
- Ensure optimum utilisation of capacity.
- Resorting to yield improvement programmes.
- Closing down uneconomical stations and downsizing the offices.
- Freeze on external recruitment in nonoperational categories.

Indian Airlines

- Increase in utilization of aircraft.
- Deployment of Capacity on the criteria of economics and traffic demands.
- Marketing initiatives.
- Cost cutting measures such as control over aircraft maintenance cost, fuel management, inventory management and control on staff costs.

Production of DMU & EMU

*370. SHRI P.D. ELANGOVAN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of Diesel Multiple Units and Electric Multiple Units in use by Indian Railways at present, Zonewise;

(b) the number of DMU/EMU being produced in the country, every year, factory-wise;

(c) whether the production of DMU/EMU in the country, fulfil the actual requirement; and

(d) if not, the steps taken by the Government in this regard?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Details of Electric Multiple Units (EMUs) and Diesel Multiple Units (DMUs) presently working on Indian Railways are given below:

Railway (Broad Gauge)	Electric Multiple Units (EMUs)	Main Line Electric Multiple Units (MEMUs)	Diesel Multiple Units (DMUs)
Central Railway	1081	-	15
Eastern Railway	1172	148	18
Northern Railway	203	130	60
Southern Railway	365	-	12
South Central Railw	ay -	29	63
South Eastern Railv	vay 299	61	-
Western Railway	746	129	18
Konkan Railway	-	-	9
Metro Railway	144	-	-
Total	4010	497	195
Railway E (Metre Gauge)	Electric Multiple Units	Main Line Electric Multiple Units	Diesel Multiple Units
Southern Railway	230	-	-
Western Railway	-	-	3
Total	230	-	3
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Note : Figures are in terms of numbers of coaches.

(b) Factory-wise details of production of Electric Multiple Units and Diesel Multiple Units for the last three years are given below :

Year		igral Coa Factory	ch i	Rail Coach Factory	BEMLJE	SSOPS	
	EMUs	MEMUs	DMUs	MEMUs	EMUs	EMUs	
1996-97	193	108	70	0	9	26	
1997-98	164	40	70	12	24	16	
1998-1999	165	52	60	7	21	27	

Note : Figures are in terms of number of coaches.

(c) Yes, Sir.

(d) Does not arise.

[Translation]

Assistance to Sugar Mills

* 371. SHRI RAMDAS ATHAWALE : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of proposals received for seeking financial assistance from Sugar Development Fund for expansion and modernisation of sugar mills as on date, State-wise;

(b) the names of sugar mills which have been given assistance from the said fund during each of the last three years, till date;

(c) whether these sugar mills have fully utilized the funds; and

(d) if not, the details thereof and the reasons therefor?

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR) : (a) The state-wise position of applications received from sugar units for grant of loans for modernisation/expansion/ rehabilitation of sugar mills from the Sugar Development Fund (SDF) from 1985-86 onwards, till date is given in enclosed Statement I.

(b) to (d) A list showing the names of Sugar Units which have been sanctioned loans from SDF for modernisation/expansion from the year 1996-97 onwards, till date, the position of disbursement of the loan instalments and utilisation of loan by these units along with reasons for non-utilisation of loan, wherever applicable is given in enclosed Statement II.

Statement I

Application received for Grant of Loans for Modernisation/Expansion/Rehabilitation of Sugar Mills from SDF from 1985-96 to 1999-2000 (till date)

S.No.	State	No. of Application
1.	Andhra Pradesh	11
2.	Bihar	16
3.	Gujarat	09
4 .	Haryana	04
5 .	Karnataka	12
6.	Maharashtra	53
7.	Madhya Pradesh	04
8 .	Orissa	01
9.	Punjab	06
10.	Tamil Nadu	10
11.	Uttar Pradesh	89
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Statement II

Names of Sugar Mills who have been sanctioned financial assistance from the Sugar Development Fund for Modernisation/Expansion during the year 1996-97 to 1999-2000 (till date) and status of utilization of the loan

S. No.	Sugar Unit	Instalment Released		
1	2	3	4	

Year 1996-97

1.06	1 1330-37		
1.	M/s Shree Kamraj Vibhag Sahakari Khand Udyog Mandli Ltd, Tal. Kamraj, Distt. Surat, Gujarat.	1st & 2nd	Fully utilised
2 .	M/s The Saraswati Sugar Mills, Yamunanagar, Haryana.	1st & 2nd	Fully utilised
3.	M/s The Pandavapura SSK Ltd. Pandavapura, Distt. Mandya, Karnataka.	1st & 2nd	Fully utilised
4.	M/s Shree Pandurang SSK Ltd. Shreepur, Tal. Malshiras, Distt. Solapur, Maharashtra.	1st & 2nd	Fully utilised
5.	M/s Balrampur Chini Mills Ltd., Balrampur, Distt. Gonda, Uttar Pradesh	1st & 2nd	Fully utilised
6.	M/s Rosa Sugar Works, Rosa, Distt. Shahjahanpur Uttar Pradesh	1st & 2nd	Fully utilised
7.	M/s United Provinces Sugar Co. Ltd., Seorahi, Distt. Padrauna Uttar Pradesh	1st & 2nd	Fully utilised
8.	M/s DSM Sugar (Kashipur) Ltd., Kashipur, Distt. Udhamsingh Nagar U.P.	1st & 2nd	Fully utilised
9 .	M/s Balrampur Chini Mills Ltd., Bhabhnan, Distt. Gonda, U.P.	1st & 2nd	Fully utilised
10.	M/s Govind Nagar Sugar Ltd., Walterganj, Distt. Basti, U.P.	1st & 2nd	Fully utilised
Yea	ar - 1997-98		
1.	M/s Sahakari Khand Udyog Mandli Ltd., Gandevi, D i stt. Valsad, Gujarat.	1st & 2nd	Fully utilised

1	2	3	4
2.	M/s The Saraswati Sugar Mi Yamunanagar, Haryana.	lls,1st & 2nd	Fully utilised
3.	M/s Vanivilasa Coop Sugar Factory Ltd., Hiriyur, Distt. Chitradurga, Karnataka.	Cancelled o on the requ Sugar Mill.	
4 .	M/s Ugar Sugar Works, Ugarkhurd, Distt. Belgaum Karnataka.	The Mill ha the proje Proposal considered	ct cost to be
5.	M/s Yeshwant SSK Ltd., Chintamaninagar, Theur, Haveli, Distt. Punj Maharashtra.	1st & 2nd	Fully utilised
6.	M/s indapur SSK Ltd., Mahai Phulenagar, Tal. Indapur, Distt. Pune, Maharashtra.	tma 1st & 2nd	d Fully utilised
7.	M/s Ajinkyatara SSK Ltd., Distt. Satara, Maharashtra.	1st & 2nd	Fully utilised
8 .	M/s Vighnahar SSK Ltd, Nivrutinagar, Tal. Junnar, Distt. Pune, Maharashtra.	1st & 2nd	Fully utilised
9 .	M/s Chandrabhaga SSK Ltd., Bhalwani, Tal. Pandhar; Maharashtra	1st & 2nd our,	Fully utili se d
10	M/s Rana Sugars Ltd., Butter Savian, Baba-Bakala, Distt. Amritsar, Punjab.	1st &2nd	Fully utilised
11.	M/s Khalilabad Sugars Mills Pvt. Ltd., Kahalilabad, Distt. Basti, Uttar Pradesh.	Not release non-compl required for	etion of
12	M/s Gobind Sugar Mills Ltd, Aira Estate, Distt. Lakhimpur Kheri, Uttar Pradesh.		Fully untilised
3.	M/s Bajaj Hindustan Ltd., Paliakalan, Distt. Lakhimpur- Kheri, U.P.	In process f sement of ir	
4.	M/s Bajaj Hindustan Ltd., Golagokaranath, Distt. Lakhimpur-Kherl, U.P.	-	do -
5.	M/s Basti Sugar Mills Co. Ltd Basti, Distt. Basti, U.P.	., 1st & 2nd	Fully utilised
6.	M/s DSM Sugar, Rauzagaon, Distt, Barabanki, U.P.	1st & 2nd	Fully utilised

1	2	3	4
17	M/s Seksaria Biswan Sugar Factory Ltd., Biswan, Distt. Sitapur, Uttar Pradesh.	1st & 2nd	Fully utilised
18.	M/s Kisan Sahakari Chini Mills Ltd., Nanauta, Distt. Saharanpur, Uttar Pradesh.	1st & 2nd	Fully utilised
19.	M/s Sarjoo Sahkari Chini Mills Ltd., Belrayan, Distt. Lakhimpur-Kheri, U.P.	1st & 2nd	Fully utilised
20.	M/s Kisan Sahakari Chini Mills Ltd., Sampurnanagar, Distt. Lakhimpur- Kheri, U.P.	1st & 2nd	Fully utilised
Yea	ar 1998-99		
1.	M/s Motilal Padampat Udyog Ltd., Majhaulia, Distt. West Champaran, Bihar.	1st release on 28-4-99	
2 .	M/s Harinagar Sugar Mills Lto Harinagar, Distt. West Champaran, Bihar.	l, 1st & 2nd	Fully utilised
3.	M/s Riga Sugar Co. Ltd, Riga Distt. Sitamarhi, Bihar.	, 1st & 2nd	Fully utilised
4 .	M/s Vishnu Sugar Mills Ltd., Gopalganj, Bihar.	1st & 2nd	Fully utilised
5.	M/s Oudh Sugar Mills Ltd. Narkatiaganj, Distt. West Champaran, Bihar.	1st & 2nd	Fully utilised
6 .	M/s Bannari Amman Sugar Ltd., Alathukombai village, Sathyamangalam Taluk, T.N.	1st & 2nd	Fully utilised
7.	M/s Kanoria Sugar & Mfg. Co. Ltd., Captainganj, Uttar Prade		Under Iementation
8.	M/s Gobind Nagar Sugars Ltd, Walterganj, Distt. Basti, Uttar Pradesh.	1st & 2nd	Fully utilised
9 .	M/s Basti Sugar Mills, Basti, Distt. Basti, Uttar Pradesh	1st & 2nd	Fully utilised
10.	M/s RBNS Mills, Lhaksar, 1: Distt.Haridwar, Uttar Pradesh.	st released 21-7-99	on Under imple- mentation
11.	M/s Tulsipur Sugar Co. Ltd., Tulsipur, Distt. Balrampur, U.F		Fully utilised
12.	M/s K.M. Sugar Mills Ltd., 1s Motinagar, Distt.Faizabad, U.P.	7-6-99.	on Under imple- mentation

1	2	3	4
13.	M/s Sir Shadilal Enterprises Shamli, Distt. Muzaffarnagar, Uttar Pradesh.	1st & 2nd	Fully utilised
14.	M/s Shree Renuka Sugar Ltd Manoli, Distt. Blegaum Kama		Fully utilised
15.	M/s Manjara SSK Ltd., Vilasnagar, Chincholirao (wadi), Tal/Distt. Latur, Maharashtra.	Not yet relea to non-avail required doo	ability o
16.	M/s Shree Vaksad Sahakari Khand Udyog Mandli Ltd, Valsad, Gujarat.	1st released on 15-6-99 r	Under imple- nentatior
Ye	ar 1999-2000		
1.	M/s Eastern Sugar & Industrier Ltd., Motihari, Bihar.	s Sanctioned is under re the Governi	eview by
2 .	M/s Shree Maroli Vibhag Khand Udyog Sahakari Mandii Ltd, Maroli, Distt. Navasarl, Gujarat.	Not yet co the required ties for disb	d formali
3.	M/s Davengere Suger Co. Ltd, Davangere, Karnataka.	- do	-
4 .	M/s Bannari Amman Sugars Ltd, Alaganchi, Distt. Mysore Karnataka.		Fully utilised
5.	M/s Shri Datta SSK Ltd, Assurle-Porle, Tal-Panhala, Distt. Kolhapur, Maharashtra	Not yet co the required ties for disb	l formali
6.	Shrigonda SSK Ltd, Shrigond Tal. Shrigonda, Distt. Ahmed Maharashtra.		-
7.	L.H. Sugar Factories Ltd, Pilibhit, Distt. Pilibhit, U.P.	Sanctioned 29-11-99	
8 .	Ganpati Sugars Ltd, Sangaredely, Distt. Medak, A.P.	Sanctioned 15-12-9	

Note: The Loan for Modernisation/Expansion of Sugar Mills, provided from SDF, is disbursed in two equal instalments. After sanction of loan the sugar units are required to complete a number of formalities/documentation before disbursement of the first instalment. The second instalment is released only after due certification of full utilisation of the first instalment. The status of utilisation of full utilisation of the first instalment. The status of utilisation of full utilisation by the respective Monitoring Agency i.e. IFCI/NCDC. [English]

Military Training Exchange Programme

*372. SHRI NARESH PUGLIA: Will the Minister of DEFENCE be pleased to state:

(a) whether the military training exchange programme with the United States, Britain and Australia was suspended due to sanctions against India after the Pokhran nuclear tests in 1998;

(b) if so, whether these exchange programmes have since been resumed; and

(c) if so, the details thereof and if not, the other sources explored in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) Training cooperation between India, the USA and Britain, which was suspended following the imposition of sanctions in May, 1998, has since been resumed following the partial lifting of the sanctions. The training cooperation programme between India and the USA is under the United States International Military Education Training Programme (USIMETP) Scheme and with the United Kingdom under the United Kingdom Military Training Assistance Scheme (UKMTAS). At present, officers from UK and USA are also attending the Defence Services Staff Course at Wellington. There is yet, no proposal for resumption of training cooperation with Australia. In addition, Military training courses are conducted with France, South Africa, Israel, Austria, Nigeria, Bangladesh and Myanmar.

Infrastructural Facilities

*373. SHRI AJAY SINGH CHAUTALA: Will the Minister of TOURISM be pleased to state:

(a) the present position in regard to infrastructural facilities like roads, water, electricity and transport existing in tourist places of world fame like Taj Mahal *vis a vis* other tourist places in the world;

(b) whether the Government have conducted any study or propose to formulate a plan for the development of above infrastructural facilities;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) to (c) No comparative Study of infrastructure facilities vis-a-vis important tourist places in the world has been made, and there is no proposal to make such a Study. However, a study has been conducted on Agra Heritage Project under the aegis of Memorandum of Understanding between the Department of Tourism, Government of India and the U.S. National Park Service for the Planning, Conservation and Management of Natural and Cultural Heritage Sites. The recommendations made by the Commission, which have been communicated to the State Government of Uttar Pradesh, are as under:

- (i) to establish Agra Heritage Region Coordinating Authority.
- (ii) to set up Agra Heritage Foundation with external funding.
- to encourage local participation and improve the living conditions for the people as well as state of monuments within the heritage region.

Development of infrastructure facilities like roads, water, electricity and transport is the responsibility of the State Government. Ministry of Tourism extends financial assistance to the States for tourism projects/ schemes like tourist complexes, wayside amenities etc. which are prioritised every year in consultation with them.

(d) Does not arise.

[Translation]

Popularisation of Non-conventional Energy Sources

*374. DR. SANJAY PASWAN: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) details of the programmes being launched by the Government to make polpular the non-conventional energy sources among the common people;

(b) whether the instruments are not available to the common people despite non-conventional energy being popular in some areas in the country;

(c) if so, the steps being taken by the Government to deal with the situation and the details of the distribution of these instruments during the last three years;

(d) whether the Government propose to consider

any scheme to ensure easy distribution of solar energy in States, particularly in Bihar; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) The Ministry of Non-conventional Energy Sources is implementing various nonconventional energy sources schemes/programmes for popularising the use of non-conventional energy sources among the common people viz. national project on biogas development, national programme on improved chulha. biomass gasifier demonstration programme, biomass briquetting programme, solar thermal energy programmes, solar photovoltaic programme, solar photovoltaic water pumping and wind mill programme etc. In addition, awareness programmes are being undertaken to popularise non-conventional energy through information and public awareness activities such as organisation of exhibitions, outdoor publicity, radio sponsored programmes, T V spots / film / serials, publicity and advertisement through newspapers and magazines etc.

(b) Renewable Energy devices such as Improved Chulhas and Bilgas plants are especially meant for the benefit of the common man. The benefits of the Government's schemes and the various devices are available throughout the country. In addition subsidies/ incentives are made available under major programmes to SCs and STs as well as in specific regions such as the North-East States including Sikkim, Hill areas, Islands, etc.

(c) The programme-wise physical targets and achievements for various non-conventional energy devices made during 1996-97, 1997-98 and 1998-99 are given in Statement-I.

(d) and (e) The solar energy programmes indicated in part (a), of the reply are being actively implemented in all the States including Bihar. The details of solar energy systems and devices installed in the State of Bihar are given in Statement-II.

Statement - I

Programme-wise physical Target and Achievements made for popularising non-conventional energy devices during 1996-97, 1997-98 and 1998-99

Programmes	Units	1996-97		1997-98		1998 -99	
		Physical Target	Physical Achievements	Physical Target	Physical Achievement	Physical s Target A	Physical Achievements
1	2	3	4	5	6	7	8
Biogas Plants	Nos. in lakhs	1.65	1.70	1.75	1.74	1.33	1.5
Community / Institutional / Night-soil based Biogas Plants	Nos.	250	351	300	258	350	302

1	2	3	4	5	6	7	8
Improved Chulhas	Nos.in lakhs	25.00	29.60	30	29.3	16	16.8
Biomass/ Gasifiers	MW	4.00	5.00	6	5.67	2.5	5.77
Energy Parks	Nos.	72	8	54	54	36	14
Solar Photovoltaic Home Lights	Nos.	35,000	50,131	25,000	17,814	25,000	21,315
Solar Lanterns	Nos.	10,000	14,971	60,000	46,808	60,000	43,573
Solar Photovoltiac Power Plants	KWp	50	84	100	123	100	206
Solar Photovoltiac Pumps	Nos.	1000	610	1000	528	Nil	377
Solar Water Heating Systems	meter square collector area	35,000	40,000	20,000	17,250	25,000	22181
Solar Cooker	Nos.	25,000	26,000	25,000	24,000	25,000	20,000
Wind Pumps & Hybrid Systems	Nos.	100	98	100	205	200	64
	kw	10	10	25	24	40	8

Statement - II

Details of major Non-Conventional Energy Systems/ Devices installed in the State of Bihar as on 30.11.1999

SI. No	Programme	Number of systems/ devices installed
1. 7	Solar Lanterns	34,500
2	Home Lighting Systems	256
3 .	Street Lights	623
4.	Solar Photovoltaic Water Pur Systems	nping 118
5 .	Water Pumping windmills	42
6 .	Solar Water Heating Systems	About 2600 square meter collector area
7.	Soar Cookers	About 700

[English]

Upkeep of Kargil Posts

*375. SHRI VILAS MUTTEMWAR : SHRI Y.S. VIVEKANANDA REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether in view of the latest Kargil conflict the Military has desired to keep permanent army posts there;

(b) if so, the details thereof and the response of the Government thereon; and

(c) the action plan chalked out for the same, if any?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) and (c) Adequate measures have been adopted to safeguard our territory. It is not desirable to divulge details for security reasons.

[Translation]

Selling of Excess of Buffer Stock of Foodgrains

*376. SHRI NAWAL KOSHORE RAI : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

 (a) whether the storage of wheat and rice in Government godowns is more than the fixed buffer stock;

(b) if so, the quantity of wheat and rice lying in excess than the buffer stock during September, 1999;

(c) the quantity of buffer stock of wheat and rice fixed;

(d) whether it has been decided to sell this additional quantity in the domestic and foreign market; and

(e) if so, the details thereof?

THE MINISTER OF CONSUMER AFFAIRS AND PULBIC DISTRIBUTION (SHRI SHANTA KUMAR) : (a) Yes, Sir. (b) The stock of rice and wheat in the Central Pool as on 30th September, 1999 as compared to buffer stock norms was under:

		(In lai	kh tonnes)
Commodity	Stock	Buffer Stock Norms	Surplus
Rice	88.18	65.00	23.18
Wheat	204.05	116.00	88.05

(c) The minimum level of buffer stock fixed for the Ninth Plan period for wheat and rice are as under:

		(In lakh tonne			
As on	Rice	Wheat	Total		
1st April	118.00	40.00	158.00		
1st July	100.00	143.00	243.00		
1st October	65.00	116.00	181.00		
1st January	84.00	84.00	168.00		

(d) and (e) (i) The stocks of quality rice is only marginally above the prescribed norms. Its sale either in domestic or foreign markets is not envisaged in near future.

(ii) The Government has huge stocks of wheat in the Central Pool. The efforts are on to liquidate it by all conceivable means in transparent manner. There appears to be little possibility of wheat export at the current economic costs in view of the international prices being at least 33% to 50% cheaper than the Indian price.

The procedure under the Open Market Sale Scheme (domestic) have been liberalised to accelerates the offtake of wheat. Under the liberalised scheme, any set of consumer Including State Governments or their agencies, roller flour mills, traders/ chakkiwalas can lift the required quantity of wheat subject to a minimum of 10 tonnes from any of the depots of the FCI having wheat stocks. The Zone-wise issue price of wheat have also been lowered down effective from 3.12.1999 as under:

Region/Zone	issue (Rs./Qtl.)
North Zone	688
South Zone	705
West Zone	697
East Zone	699

[English]

Enquiry into Gaisai Train Accident

*377. DR. (SHRIMATI) C. SUGUNA KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) the outcome of enquiry into train accident occurred at Gaisal on August 2, 1999; and

(b) the action taken against the erring officials?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) Preliminary Report of the inquiry conducted by Chief Commissioner of Railway Safety (CCRS) was submitted on 16.8.99. Thereafter, with issue of notification for Judicial Inquiry, CCRS inquiry into the above accident has been terminated. In his preliminary report, CCRS had attributed the cause of accident to "Failure of Railway Staff". However, he had not fixed individual responsibility.

Justice G.N.Ray, retired judge of the Supreme Court of India, has been appointed as one man Inquiry Committee to inquire into the above accident. Judicial Inquiry is presently in progress. Outcome of the inquiry would be known after completion of inquiry and submission of report.

Meanwhile, CBI is also conducting an inquiry into the above accident to establish whether there was any criminal intent behind failure of railway staff.

(b) Action against erring officials would be taken after report of Judicial Inquiry and CBI report are received.

[Translation]

Revamping of P.D.S.

*378. DR. SUSHIL KUMAR INDORA: SHRI RAJO SINGH:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government propose to revamp the Public Distribution System;

(b) if so, the details thereof;

(c) whether more consumer items will be brought under the PDS;

(d) if so, the details thereof;

(e) whether the Government have sought the views of the State Governments also in this regard;

(f) if so, the comments of the State Governments thereon;

(g) whether a high level Committee will be set up by the Government for examining the possibility of doubling the ration in the remote and hilly areas of the country; and

(h) the time by which this is likely to be implemented?

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR) : (a) and (b) The Government which has been receiving inputs that the current Targetted Public Distribution System (TPDS) suffers from several inadequacies has set in the process of revamping he Public Distribution System (PDS) to make it more cost effective and meaningful for the poor and needy. The process involves consultation with the State Governments, the representatives of civil society, academic and experts.

(c) No proposal to include more consumer items under PDS is under consideration of the Government.

(d) Does not arise.

(e) and (f) The Government have initiated the discussion with the States to seek their views on the restructuring/revamping of the PDS. A series of 5 Zonal Conferences have been planned in this regard from the mid January to mid February, 2000.

(g) and (h) Aspects of the PDS have been studied by Comptroller and Auditor General of India (CAG) the recent past. The CAG's final report is expected very soon. The Government got the diversion of PDS items studied by Tata Economic Consultancy Services (TECS) about 2 years back. Its report is already available with the Government. There are several academic, well researched findings available with the Government on several aspects of PDS. In the event of the need for another study in its efforts to revamp the PDS, the Government may consider appointing a high level Committee to study and submit the report in a short span of 3-6 months.

[English]

Mobilisation of Funds

*379. SHRI ADHIR CHOWDHARY: Will the Minister of RAILWAYS be pleased to state:

 (a) whether the Railways have been facing difficulty in purchasing costly hardware which are required for the safety of trains and passengers;

(b) if so, whether the Railways propose to mobilise additional funds to purchase such hardware; and

(c) if so, the sources of mobilising funds?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) to (c) No, Sir. There is no difficulty as far as procurement of safety related items is concerned. However, Safety Review Committee report headed by Justice Khanna have brought out inadequacy of replacement and renewal of overaged assets of track, rolling stocks and signalling gear and the investment to clear the arrears amounts to Rs. 15054 crores at current price.

The Railways propose to mobilise additional funds for the above purpose by adopting various innovative steps.

Utilisation of Seat Capacity by Air India and Indian Airlines

*380. SHRI SUSHIL KUMAR SHINDE: Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines and Air India have been utilising their seat capacity much below the total capacity available with them;

(b) if so, the details thereof along with the average capacity that is being utilised vis-a-vis the percentage of the total capacity; and

(c) the steps taken to increase it?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) (a) and (b) The average seat factors of Indian Airlines and Air India during the year 1998-99 were as follows :

INDIAN AIRLINES

Domestic	64.5%
International	62.3%
AIR INDIA	66.9%

(c) Measures such as rationalisation of routes, strengthening of Flying Returns and Frequent Flier Programme, close monitoring of on-time and route performance and improvement in Customer Services etc. have been taken to increase the seat factors.

[Translation]

Execution of Rural Development Schemes

3584. SHRI BRAJ MOHAN RAM: Will the Minister of RURAL DEVELOPMENT be pleased to state the guidelines issued by the Union Government for proper execution of Employment Assurance Scheme, Indira Awaas Yojana, Poverty Alleviation schemes and Accelerated Rural Water Supply scheme along with the manner in which these schemes are likely to be monitored?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : The guidelines issued by the Union Government under Employment Assurance Scheme (EAS), Indira Awaas Yojana (IAY), Swamjavanti Gram Swarozgar Yojana (SGSY), Jawahar Gram Samridhi Yojana (JGSY) and Accelerated Rural Water Supply Programme (ARWSP) give special emphasis to monitoring and evaluation of the programmes by the implementing agencies to ensure proper execution of schemes. In addition, the Ministry has developed a comprehensive system of monitoring with the help of mechanisms such as Concurrent Evaluations, Periodical reports/returns, Area officers Scheme, State/District/block level Vigilance and Monitoring Committees, Conference of State Secretaries for Rural Development and Project Directors of District Rural Development Agencies (DRDAs) and Review by various Committees.

[English]

Monitoring of Projects

3585. SHRI RAJIV PRATAP RUDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether CAPART appoints monitors to evaluate and monitor the projects cleared by it; and

(b) if so, the criteria laid down for appointment of monitors and number of such monitors working with it?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) Yes, Sir.

(b) In order to be a monitor for Council for Advancement of People's Action and Technology (CAPART) a person within the age group of 30-65 years and with relevant qualification in consonance with the various schemes of CAPART has to apply with his/her Curriculum Vitae form to CAPART. The forms are scrutinized by a Review Committee on Empanelment consisting of all Divisional Heads of CAPART Headquarters and Member Convenors of all Regional Committees which is chaired by the Deputy Director General incharge of Monitoring & Evaluation Division. After the review, it is placed before the National Standing Committee on Empanelment for consideration.

As on date, the total number of monitors working with CAPART is 396.

Registration of Order Suppliers

3586. SHRI PRABHU NATH SINGH: SHRI RAM SAGAR RAWAT: SHRI SHEESH RAM SINGH RAVI:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether local order suppliers have been registered by the NCCF along with the manufacturers of

their authorised distributors or dealers appointed for a particular institution;

(b) if so, the reasons therefor;

(c) whether many of the local order suppliers supply the same item or the brand of item to the Government Departments at different rates;

(d) if so, the reasons for not being one supplier for one brand of item as is the case in the Super Bazar & Kendriya Bhandar;

(e) whether the CBI has registered an F.I.R. naming NCCF; and

(f) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) & (b) The NCCF has registered various manufacturers/distributors and dealers for supply of branded items. However, some local suppliers have also been registered for supply, where the NCCF has no arrangement with manufacturers/ distributors for such items. The NCCF has not appointed any distributor or dealer for a particular institution.

(c) No Sir.

(d) The NCCF has reported that they have appointed more than one supplier for supply of particular items on identical terms to avoid dependence on only one supplier.

(e) and (f) The NCCF has reported that the CBI alleged certain irregularities in supply of goods to AIIMS and filed an FIR against some officials of the AIIMS and representative of the supplier in March, 1999. Two employees of Delhi Branch of NCCF were also arrested by the CBI (who were later released on bail), who have been placed under suspension.

Availability of Food Stock

3587. SHRI ANNASAHEB M.K. PATIL: SHRI G.S. BASAVARAJ:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government have liberalised the open market sale scheme of wheat;

(b) if so, whether the Government have also reviewed the price situation and availability of food stocks in the central pool before finalising the liberalisation of the open sale scheme of wheat; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) to (c) Yes Sir, after reviewing the stock position of wheat in the Central Pool, the Open Market Sale Scheme (Domestic) of wheat was liberalized w.e.f. 01.12.1999 and the Issue Prices of wheat under the scheme have been revised from 3.12.99 as under:

Zone	Earlier Issue Price/per qtl.	Revised Issue Price/per qtl.
North	Rs.690/-	Rs .688/-
South	Rs.747/-	Rs .705/-
West	Rs.725/-	Rs .690/-
East	Rs.748/-	Rs.699/-

FCI has also been issued instructions to supply wheat to any consumer/trader on demand, provided that the minimum quantity to be lifted is 10 MT and subject to availability in that particular godown.

Abandoned Aerodromes

3588.SHRI SAMAR CHOUDHURY : Will the Minister of CIVIL AVIATION be pleased to state:

(a) the policy of the Government regarding the abandoned aerodromes spread all over the country;

(b) whether the Government of Tripura have submitted a proposal for taking over the land of khowai aerodrome for utilising the land for public use; and

(c) if so, the reaction of the Government thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The State Government of Tripura has submitted a proposal for taking over the land of Khowai Aerodrome for utilising the land for public use. A new Civil Aviation Policy is under formulation which will address the issue of abandoned aerodromes spread over the country.

Speed of Trains

3589. SHRI AMAR ROY PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether trains whose average speed on the entire run is more than 55 Kms. per hour on Broad Gauge and 45 Kms. per hour on Metre Gauge are declared as Super fast Trains for the purpose of levy of supplementary charges;

(b) if so, whether the said policy of Railways is implemented by all zonal railways in true spirit; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) and (c) Speed criteria and surcharge amount is uniform all over the Indian Railways. However, in view of demand and traffic pattern on a particular section, exemptions are granted on the basis of merit of the individual case.

Future Trading of Commodities

3590. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the commodities covered under future trading; and

(b) the steps taken to punish the violators of Forward Contracts (Regulation) Act, 1952 ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) Futures trading is permitted in following commodities:

- 1. Pepper(Domestic and international)
- 2. Turmeric
- 3. Castorseed
- 4. Castor Oil (International)
- 5. Gur
- 6. Potato
- 7. Hessian
- 8. Sacking
- 9. Cotton
- 10. Coffee
- 11. Soyabean
- 12. Soya Oil
- 13. Soya Meal

Recently the Government have decided to permit futures trading in the following additional commodities:

- 1. Rice bran its oil and oilcake.
- 2. Rapeseed/Mustardseed its oil and oilcake.
- 3. Groundnut, its oil and oilcake.

- 4. Sunflower, its oil, and oilcake.
- 5. Cottonseed, its oil and oilcack.
- 6. Copra/Coconut,its oil and oilcake.
- 7. Seasmum, its oil and oilcake.
- 8. Safflowerseed, its oil and oilcake.
- 9. RBD Palmolein.

(b) The Forward Markets Commission has been in close liaison with State police authorities with a view to take enforcement action against the violators of Forward Contracts (Regulation) Act, 1952 and State Police to launch prosecution against the culprits.

Evaluation of the Schemes and Plans

3591. SHRI VIJAY SANKESHWAR : Will the Minister of RURAL DEVELOPMENT be pleased to state:

 (a) whether the Ministry makes any evaluation of the Schemes and plans for rural development during implementation and after completion;

(b) if so, the details thereof and if not, the reasons therefor:

(c) the impact of improvement in rural life as a result of these schemes; and

(d) the action proposed by the Ministry to ensure the benefits of the schemes and grants to the rural areas?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) Yes, Sir. The Ministry undertakes Concurrent Evaluations (CE) and Impact Assessment Studies (IAS) of its programmes to evaluate their implementation, impact and reach. So far, five rounds of CE of Integrated Rural Development Programme (IRDP), two rounds of CE of Jawahar Rozgar Yoiana (JRY) and one Quick Evaluation of Training of Rural Youth for Self Employment (TRYSEM) have been undertaken by the Ministry with the help of reputed, independent research institutions. The Ministry has also undertaken twelve Impact Assessment Studies for assessing overall impact of all the programmes of the Ministry in specified areas. In addition, Concurrent Evaluation of Indira Awaas Yojana (IAY) and Million Wells Scheme (MWS) is in progress.

(c) Concurrent Evaluation and Impact Assessment Studies have shown overall improvement in rural life as a result of these Schemes. The Fifth Round of Concurrent Evaluation of Integrated Rural Development Programme (IRDP) shows that 84.96% of old beneficiary families crossed earlier poverty line of Rs. 6400/-, while, 46.34% of them crossed the revised poverty line of Rs. 11000/-. (d) In order to ensure the benefits of the schemes and grants to the rural area, the Ministry has developed a comprehensive system of monitoring mechanisms which include the following:

- (I) Periodical progress reports/returns;
- (ii) Intensive field inspections by the State Government officials;
- (iii) Area Officers schemes of the Ministry;
- (iv) Review by various Committees, such as State Level Coordination Committee (SLCC) for rural development programmes;
- (v) Concurrent Evaluations and Impact Assessment Studies;
- (vi) Utilisation Certificate and Audit Reports.

In addition, to make the implementation of the programmes /schemes more effective, instructions have been issued to appoint Vigilance and Monitoring Committees at the State/District/Block levels.

Performance of ITDC Hotels

3592. SHRIMATI GEETA MUKHERJEE: Will the Minister of TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news-items captioned "Paryatan Vikas Nigam Ka Hotel Division Dubta Jahaj" and "Bharatiya Paryatan Nigam Me Kahin Ankush Nahin" appearing in 'Punjab Kesari' dated January, 7 and June 20, 1999;

(b) if so, the reaction of the Government thereon; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) Yes, Sir.

(b) and (c) Necessary action is taken by the ITDC management on specific complaints and also suggestions regarding performance of the Company.

Air bus Service on Deihi-Bhubaneshwar Sector

3593. SHRI TRILOCHAN KANUNGO : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have received any demand for providing Air Bus service from Delhi to Bhubaneshwar and back;

(b) if so, the action taken in this regard; and

(c) the date by which the service is likely to be provided?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (c) Since there is no spare A-320 aircraft capacity available and Bhubaneshwar is currently well served with a Boeing aircraft, there is no plan to change aircraft presently.

[Translation]

Supply of Wagons

3594. SHRI THAWAR CHAND GEHLOT : Will the Minister of RAILWAYS be pleased to state:

(a) the names of the Railway Stations under Western Railway where wagons were indented during the last three years indicating the number of wagons indented for by each station;

(b) the number of wagons supplied to each station during the said period;

(c) whether the Railways has failed to meet the demand of wagons made by Dewas, Indore, Ujjain, Nagada and Ratlam stations;

(d) if so, the reasons therefor; and

(e) the steps being taken by the Railways to meet the demand in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) A Statement is enclosed.

(c) No, Sir.

(d) Does not arise.

(e) During the period April to November '99, Railways have moved 17339 number of wagons from Dewas, Indore, Ujjain, Nagada and Ratlam stations compared to 12751 number of wagons during April-November '98, registering an increase of 36 per cent. Railways are fully geared to meet the demand adequately in future also.

Statement

(a) and (b) There are 184 BG and 16 MG goods sheds in addition to 76 BG and 30 MG sidings on Western Railway. Data of three years' indents and supplies at each of the loading station/siding will be very voluminous. Details in respect of the most important stations/sidings on Western Railway are given below:

Station/ Siding	Total Loading 1996-97	Outstanding 31st March '97	Total Loading 1997-98	Outstanding 31st March '98	Total Loading 1998-99	Outstanding 31st March '99
Western Raily	way:BG					
Chanderia	13140	600	8030	-	6205	-
Nimbaheda	11680	-	12045	-	9490	-
Jawed Road	12045	-	14235	-	19345	-
Sambhupura	12410	100	13980	-	14965	158
Gandhidham	24820	13533	37595	4249	23360	10354
Bangargram	21170	-	14965	100	35770	300
Beawar	-	-	7665	-	13140	-
Krimbhco	53431	-	60412	-	49686	-
Morakh	32036	-	25365	-	30105	-
Dad Devi	15682	-	65085	-	19646	-
Lakheri	9356	-	12336	-	15212	-
Bondra	40163	-	38648	-	40732	-
Bajwa	14140	-	11890	-	11520	-
Bh a doch	25897	-	27739	-	30723	-
Western Rail	way:MG					
Ghandidham	3650	1226	1460	562	2190	1532
Parachi Road	14208	•	3420	-	2976	-
Bhav Nagar	8332	152	11706	70	11462	192
Chanderia	12045	24	10586	-	14236	48
Nimbaheda	19345	46	16790	-	21170	-
Jawed Road	28470	48	31025	-	35770	412
Nasirabad	8030	-	13505	-	18615	48
Sambhupura	10585	-	11315	-	12410	120

Details of total loadings and outstandings on Western Railway as a whole for the last 3 years are also given below :

Year	Total Lo	bading	Outstanding indent at the end of year	
	BG	MG	BG	MG
1996-97	1012284	444826	22841	8442
1997-98	1162907	374343	7217	6216
1998-99	1221455	343692	17935	7548

Water Shed Yojana

3595. SHRI RAMANAND SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the status of water shed scheme in Satna district of Madhya Pradesh;

(b) the number of reservoirs and stop dams built in the district under this scheme and the areas of land brought under plantation;

(c) the number of villages where water level has been reinforced through this watershed scheme; and

(d) the details of the progress made in the field of fodder production in the State under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Subsidy on Solar Cooker

3596. SHRI VIJAY GOEL : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government extend any subsidy on solar cooker;

(b) if so, the amount of subsidy being given on each domestic solar cooker;

(c) the number of agencies entrusted for sale of solar cooker in the country; and

(d) the level of awareness among the domestic sector in the use of solar cooker and the percentage of people using solar cooker in the country, at present?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): (a) and (b) There is no direct subsidy being extended by the Government of India on solar cookers since 1994. Instead, interest free loans are now made available to users by the Indian Renewable Energy Development Agency and a few banks under interest subsidy schemes of the Ministry of Non-Conventional Energy Sources. Grants are also being given to state renewable energy development agencies for various promotional activities relating to solar cookers.

(c) After the withdrawal of central subsidy, the sale of solar cookers is mostly being done by the manufacturers directly through their own network. There are about 30 manufacturers involved in manufacturing and selling of solar cookers. Around 12 state agencies, the Khadi and Village Industries Commission and the All India Women's Conference are also involved in promoting the sale of solar cookers. In addition, 15 Aditya Solar Shops established in different cities with the financial support of the Ministry are also selling various renewable energy products including solar cookers.

(d) About 480,000 box type solar cookers have been sold so far in the country for domestic purposes. The percentage of people using solar cookers is at present insignificant in comparison to the number of households in the country. This is partly on account of the low level of awareness among the householders. To make people aware of the benefits of solar cookers, the Ministry has been supporting publicity and awareness campaigns through print and electronic media, cooking demonstrations & competitions, training etc. with the help of the state nodal agencies and other bodies. A scheme to support self-employed workers who will popularize solar cookers and assist in the sale and repair of cookers has been started this year.

[English]

FCI Godowns

3597. SHRI MANSINH PATEL: SHRI KODIKUNNIL SURESH:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a large quantity of procured wheat and rice has been lying open due to lack of adequate warehousing capacity;

(b) if so, the details thereof, State-wise;

(c) whether Government have made adequate arrangements for the proper storage of wheat and rice after the coming rabi crop season;

(d) if so, the details thereof; and

(e) the quantity of foodgrains destroyed as a result thereof during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) and (b) No, Sir. Rice stocks are not kept in open storage. However, temporary storage of wheat and paddy is resorted to in Covered and Plinths (CAP), which is also a scientific form of storage. FCI has sufficient storage capacity at macro level. The CAP capacity with FCI as on 1.11.99 is 51.77 lakh MT against the stocks of 40.50 lakh MT with 78% utilisation.

(c) Yes, Sir.

(d) FCI has made adequate arrangements for storage of Rabi/ Kharif procurements. FCI has increased its storage capacity from 233 lakh MT in March, 1999 to 245.46 lakh MT as on 1.11.99.Care is taken to preserve the stocks in a scientific way by making the godowns rodent and damp-proof, by protecting the foodgrains kept in CAP (open) from the vagaries of weather, by covering them with polythene covers, monofilament nets, covertops and so on. Pest control measures are also undertaken regularly and sufficient quantity of chemicals are also kept at each storage point for prophylactic and curative treatment.

(e) No abnormal losses due to lack of adequate warehousing capacity in FCI, have been reported during the last three years.

Construction of Chandigarh-Ludhlana Rall Line

3598. SHRI PAWAN KUMAR BANSAL: SHRI SIMARANJIT SINGH MANN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether delay is likely to occur in starting the construction work on the proposed Chandigath-Ludhiana railway line;

(b) if so, the reasons therefor; and

(c) the time by which the project is likely to be commenced and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) Land acquisition has been taken up. Work will be started once land becomes available and will be progressed as per availability of resources. No target date has yet been fixed.

[Translation]

Aliotment of Quarters

3599. SHRI CHANDRESH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of quarters meant for class II, III & IV officers on Jamnagar-Hapa-Jamnagar-Dwarka-Okha line in Rajkot division of Western Railway alongwith their location;

(b) the number of quarters constructed and allotted to empoyees during January 1, 1995 to October 31, 1999; (c) whether complaints regarding out-of-turn allotment have been received during the above period; and

(d) if so, the details thereof and the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The number of staff quarters meant for Class II, III and IV officers/ staff at various locations on Jamnagar-Hapa and Jamnagar-Dwarka-Okha Sections of Rajkot Division of Western Railway is 1281.

(b) 11 Units quarters for Class III and 21 units quarters for Class IV staff were constructed from 1.1.1995 to 31.10.1999. These quarters have already been allotted to the staff.

(c) No, Sir.

(d) Does not arise.

[English]

Financial Assistance for Non-Conventional Energy

3600. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the financial assistance provided to States for Non-Conventional Energy Sources during the Seventh, Eighth and Ninth Plan period State-wise; and

(b) the progress made as on March 31, 1999 in North Bengal ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) The financial assistance provided to the States under major programmes of non-conventional energy sources during Seventh, Eighth and Ninth Plan period are given in the Statement-I.

(b) The progress made under major programmes of non-conventional energy sources in the state of West Bengal including North Bengal region is given in the Statement-II.

Statement-I

The details of financial assistance provided to the States under major programmes of non-conventional energy sources during seventh, eighth and ninth plan period

(Rs.	in	Crores)
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States/UTS	7th Plan	8th Plan	9th Plan
Andhra Pradesh	6.52	46.27	18.41
Arunachal Pradesh	0.12	22.05	8.14
Assam	3.24	3.91	2.19
Bihar	9.88	10.06	3.34

States/UTS	7th Plan	8th Plan	9th Plan
Goa	0.57	0.80	0.95
Gujarat	35.04	53.15	13.33
Haryana	9.26	12.40	5.10
Himachal Pradesh	11.34	18.0 8	11.72
Jammu & Kashmir	1.73	5.72	2.97
Kamataka	18.87	41.90	17.43
Kerala	6.05	13.46	3.51
Madhya Pradesh	15.89	39.26	17.53
Maharashtra	94.07	59.27	14.6 6
Manipur	0.41	2.14	2.19
Meghalaya	0.36	2.90	0.89
Mizoram	0.37	13.14	12.84
Nagaland	0.19	3.24	0.89
Orissa	13. 98	25.81	10.62
Punj a b	10.97	17.48	9.55
Rajasthan	13.74	18.41	8.12
Sikkim	0.31	4.97	5.95
Tamil Nadu	3 6. 60	37.10	6.92
Tripura	0. 07	1.12	1.59
Uttar Pradesh	44.64	116.75	26. 89
West Bengal	12.45	23.15	15.04
Andaman & Nicobar	0.18	0.82	0.22
Chandigarh	0.39	1.05	0.31
Dadar & Nagar Havel	0.03	0.08	0. 02
Daman & Diu	0.00	0.02	0.03
Delhi	3.07	6.56	0.74
Lakshadweep	0.10	00.5	0.57
Pondicherry	0.18	0.42	0.16
Others	44.13	23.24	11.87

Statement - II

Details of various Non-Conventional Energy Systems/ Devices installed in the state of West Bengal including North Bengal Region as on 30.11.99

Si. No.	Systems/Devices	No. of systems/ devices installed
1	2	3
1.	Biogas Plants	1.54 lakhs
2 .	Community/Institutional/Night Soi biogas plants	il 43 nos.
3.	Improved Chulha	25.85 lakhs
4.	Solar Lanterns	3188 nos.
5.	Solar Home Lighting Systems	6893 nos.
6.	Street Lighting Systems	1227 nos.
7.	Solar Photovoltaic Power Plants	14 nos. of 116 kw peak

1	2	3		
8.	Solar Cookers	600 nos.		
9.	Solar Water Pumps	46 nos.		
10.	Energy Parks	5 nos.		
11.	Biomass Gasifier	3 nos./ 1.30 Mega Watt.		
12.	Small Hydro Power	3 nos./ 1.30 Mega Watt 9 projects with aggregate capacity of 7.9 Mega Watt at Sidrapong Jubilee, Singtom, Fazi Little Rangit, Rinchin- gton, Kharey Khola, Ko Khola, Roongmoak and Cedars.		

Opening of Duty Free Shops

3601. SHRI G.S. BASAVARAJ: Will the Minister of TOURISM be pleased to state:

(a) the places where duty free shops are functioning at present in the country;

(b) whether ITDC is opening some more duty free shops at some International Airports in Association with global leader Heinemann of Germany;

(c) if so, the details thereof; and

(d) the benefits likely to accrue to the country as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) Presently, ITDC is operating Duty Free Shops at six International airports of Delhi, Mumbai, Chennai, Calcutta, Thiruvananthapuram and Goa.

(b) and (c) ITDC has secured the contract for opening nine new Duty Free Shops at the airports of Ahmedabad, Bangalore, Hyderabad, Calcutta and Varanasi.

(d) Since all the transactions of Duty Free Shops are made in foreign exchange, with the opening of new Duty Free Shops the country will be benefited by way of earning the foreign exchange. The sale of Indian merchandise will also promote the export of Indian goods and concerned industries.

[Translation]

Daily Flight to Jodhpur

3602. SHRI JASWANT SINGH BISHNOI: Will the Minister of CIVIL AVIATION be pleased to state:

 (a) whether the Government propose to start daily air services from Delhi-Jaipur-Jodhpur and Mumbai;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) At present these places are covered by the flights on the following routes:

Indian Airlines/ Alliance Air

Delhi-Jaipur-Jodhpur & return (1 per week)

Delhi-Jaipur-Jodhpur-Jaisalmer-Jaipur-Delhi (3 per week)

Delhi-Jaipur-Udaipur-Mumbai & Rerum (daily)

Mumbai-Udaipur-Jaipur & return (3 per week)

Mumbai-Udaipur-Jodhpur & return (4 per week)

Calcutta-Jaipur-Ahmedabad-Calcutta (3 per week)

Calcutta-Ahmedabad-Jaipur-Calcutta (3 per week)

Jet Airways

Delhi-Jaipur & return (daily)

Delhi-Jaipur-Udaipur-Mumbai & return (daily)

Airline operators are free to airlink places based on their commercial judgment, subject to compliance with the Route Dispersal guidelines, which provide for certain minimum operations in specified categories of routes.

[English]

Tokenless Block System

3603. SHRI SANAT KUMAR MANDAL : Will the Minister of RAILWAYS be pleased to state:

(a) whether Tokenless Block system exists in the Sonarpur Canning line of Saltha South Section;

(b) whether a proposal have already moved to abolish this system; and

(c) if so, the time by which it is likely to be abolished?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) and (c) Presently single line token block system is provided in the Sonarpur-Canning section of Eastern Railway. A work of replacement of this system by tokenless block system has been included in the Eastern Railway's list of approved works for the year 1999-2000 and is planned to be completed by December, 2000.

Passenger Facilities

3604. SHRI HOLKHOMANG HAOKIP : Will the Minister of RAILWAYS be pleased to state:

(a) the amount spent for providing facilities to the passengers by the Railways during the year 1998-99 together with amount likely to be spent during 1999-2000;

(b) whether Government propose to increase the facilities to the 2nd class passengers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) During 1998-98, Rs.110.74 crore has been spent by the Railways for providing facilities to the passengers. Rs. 146.67 crore is likely to be spent during 1999-2000.

(b) and (c) Provision/augmentation of various facilities for passengers, including second class passengers, including improvement in the design of second class sleeper coaches etc. is a continuous process.

Privatisation of Railways

3605. SHRI MOHAN RAWALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether an expert group of Railways have been set up to study and examine the issues of Privatisation and corporatisation of the country's largest infrastructure; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) An Expert Group on overall sectoral reforms in Railways has been set up by this Ministry under the Chairmanship of Dr. Rakesh Mohan, Director General, National Council of Applied Economic Research.

The terms of reference of the expert group are as under:

- To estimate the financing requirements of an expansion and upgrading programme of Indian railways that would optimise the use of Rail transport mode and support a rate of traffic growth commensurate to the rate of growth of the economy.
- To identify the sources of funding of estimated investments over a fifteen year period, the fiscal and policy measures needed for accessing the fund sources and priorities in investment.
- To study the models of structure and ownership of rail transport facilities devise and functioning in developed countries and to recommend on their relevance to Indian Railways requirements so as to facilitate the objectives mentioned above.
- 4. To recommend suitable regulatory arrangements that would facilitate orderly of expansion of the

system, promote the desired degree of competition and protect the users right to quality service.

Special Trains for Sabrimala Pilgrims

3606. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to introduce special trains for Sabarimala pilgrims from December 14,1999 to January 16,2000;

(b) if so, the details thereof along with the place of starting of these trains;

(c) whether the Railways increase the present number of special trains to sabarimala from Andhra Pradesh; and

(d) if not, the manner in which the Railways prepared to meet the rush of pilgrims in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Following special trains including from Andhra Pradesh are being run for the Sabrimala pilgrims.

- 1. 647/648 Chennai Central to Quilon (Daily) from 15.11.99 to 17.1.2000
- 2. 649/650 Bangalore City to Kottayam (Tri-weekly) from 15.11.99 to 15.1.2000
- 3. 723/724 Hyderabad-Cochin (Weekly) from 14.12.99 to 12.1.2000
- 4. 725/726 Kakinada Town to Kottayam (Bi-weekly) from 14.12.99 to 16.1.2000.

(c) and (d) These trains are clearing the extra rush of traffic adequately. There is no proposal at present to increase the number of special trains being run for Sabrimala pilgrims from Andhra Pradesh.

[Translation]

Modernisation of Darjeeling Himalayan Railways

3607. SHRI S.P. LEPCHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to modernise Darjeeling Himalayan Railway;

(b) if so, the details thereof;

(c) whether there is any scheme to replace Darjeeling Himalayan Railways' steam engine with diesel engine; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. Indian Railways propose to modernise Darjeeling-Himalayan Railway (DHR). The modernisation drive, interalia, includes induction of diesel locomotive as also oil fired modern steam engines for this section. UNESCO has also declared Darjeeling-Himalayan Railway as "World Heritage Site". In view of this, the development plans will incorporate retaining this valuable heritage with all its pristine glory.

(c) and (d) There is no proposal to completely replace steam locomotives as this section with steam locomotives has tremendous tourist attraction. It has, therefore, been decided that Darjeeling Himalayan Railway will continue to be operated mainly with steam locomotive to sustain tourist attraction and also to retain our old heritage. However, two diesel locos are being introduced on this section to reduce the operating costs and journey time.

[English]

Security Deposit by Suppliers

3608. SHRI SHEESH RAM SINGH RAVI: SHRIMATI SUSHILA SAROJ:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Super Bazar and the NCCF asked the suppliers to made deposit of Rs. 10,000/- for registration with every proposal calling it 'security deposit';

(b) if so, whether the organizations are paying any interest on the deposit money to the suppliers; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) The Super Bazar, Delhi and the NCCF are autonomous cooperative organisations having their own Board of Directors to decide about their business and other matters related to day to day functioning. Both the organisations have informed that they collect Rs. 10,000 as security deposit from the suppliers as one time registration fee for appointing them as authorised suppliers.

(b) and (c) No interest is paid on the said "security deposit" as it is intended to bind the suppliers under contractual obligations like timely replacement of the substandard and soiled stocks, commitment to replenish the stocks, as and when needed by these organisations, etc.

Users Fee at Calicut Airport

3609. SHRI T. GOVINDAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have received various representations against charging of "Users Fee" at Calicut Airport in Kerala;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Yes, Sir. Malabar Airport Development Action Committee raised the matter against charging "Users Development Additional Fee". Write petition also have been filed in the High Court of Kerala. The matter is subjudice at present.

First Class Facility in Kalindi Express

3610. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of RAILWAYS be pleased to state:

(a) whether the first class facility provided in Kalindi Express running between Delhi and Farrukhabad, U.P. has been withdrawn;

(b) if so, the details thereof;

(c) whether the Railways have received any representation from the rail users and representatives of the people to restore first class facility in Kalindi Express; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) The first class coach in 4023/4024 Kalindi Express was withdrawn due to poor patronisation and the conversion of the rake of the train into Air brake.

(c) Yes, Sir.

(d) There is no proposal for restoration of first class coach in Kalindi Express at present.

[Translation]

Level Crossing

3611. SHRI BABBAN RAJBHAR : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to construct Anwapar railway level crossing between Salempur and Pivkal railway stations; and

(b) if so, the details thereof and the time by which it is likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. There is a proposal to provide a new manned level crossing at Anuapar between Salempur and Peokol Railway stations on "deposit terms". Railways had already advised State Government of Uttar Pradesh to deposit Rs. 59.95 lakhs, towards the cost of construction of the level crossing and one time payment for annual recurring maintenance & operational charges with Railway. This amount is yet to be deposited. As soon as the required amount is deposited with the Railways, the would will be taken up on priority.

[English]

Strategic Partner of Air India

3612. DR. RAMESH CHAND TOMAR : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned, "Centre to finalise strategic partner for AI" appearing in *Statesman* dated November 13, 1999;

(b) whether the Government have since finalised the strategic partner for Air India to save the company from losses; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Import of Sugar

3613. SHRI C.N. SINGH: SHRI SUSHIL KUMAR SHINDE: SHRI MADHAVRAO SCINDIA: SHRI RAMSAGAR RAWAT: SHRI MAHBOOB ZAHEDI:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the recommendations of the Mahajan Committee and the time by which these recommendations are likely to be implemented;

(b) the quantity of sugar imported during each of the last two years and the current year indicating the names of the countries, rates and the foreign exchange spent thereon;

(c) whether the indigenous production and domestic stock was sufficient to meet the requirements of sugar in the county during the current year; (d) if so, the reasons of importing sugar from Pakistan;

(e) the impact of import of sugar on economy and domestic sugar industry;

(f) whether any inquiry has been conducted into the scam involved in import of sugar; and

(g) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): (a) The High Powered Committee under the Chairmanship of Shri B.B. Mahajan has given 141 recommendations on various aspects of sugar economy. The major recommendations of the Committee are as under:

- (i) Reservation of sugarcane areas for mills should be on a permanent basis.
- (ii) Industrial licensing provisions should continue and the minimum distance between two sugar mills should be restored to the previous level of 25 kms.
- (iii) Complete de-control of sugar. Supply of sugar through PDS may be discontinued on expiry of two years. If the Government wishes to continue supply of sugar through PDS, it may purchase the required quantity from the industry or trade. Control on releases should continue even after complete decontrol of prices.
- (iv) Sugarcane prices be determined by a Statutory Sugarcane Pricing Board.

Of the above stated major recommendations of the Committee, the Government has so far, taken decision on the recommendations of the Committee relating of delicensing of sugar industry. Although the Mahajan Committee has recommended continuance of licensing policy with some modifications, the Government has not agreed with these recommendation of the Mahajan Committee, and has decided to delicense the sugar industry. Further, Government has also not agreed with recommendation of the Mahajan Committee to increase the spatial distance between the two sugar units to 25 kms, and decided that the present distance limit of 15 kms, would continue to be observed.

The recommendations of the Mahajan Committee are being processed in consultation with State Governments, Planning Commission and other Departments of the Central Government. The recommendations of the Committee are having far reaching effects. It is, therefore, not possible to fix any time frame for the implementation of the Committee's recommendations. (b) The quantity of sugar imported during each of the last two years and the current year indicating names of the country, quantity imported and their CIF value are given in enclosed Statements I and II.

(c) Yes, Sir.

(d) Imports of sugar is on Open General License (OGL) since March, 1994. Being an OGL item of import, the individual traders of corporate entities are free to import sugar based on their best commercial judgment. Since Pakistan is a neighboring country, the transport cost is less. As such, it may be more profitable for the traders to import sugar from Pakistan. Government has not imported any sugar.

(e) The quantity of imports of sugar is not very large with reference to production and consumption of sugar as evident from the stability of domestic wholesale and retail sugar prices during last one and half years. Details are given in enclosed Statements III and IV.

- (f) There has been no scam in the imports of sugar.
- (g) Does not arise.

Statement-I

Imports of Sugar Country-wise in the last two Financial Years

	Name of the Country	Quantity	C.I.F.Value
No		(in Tonnes)	(in crores)
19	97-98 Financial Year		
1.	Brazil	1,75,936	235.19
2 .	Pakistan	33,226	47.71
3.	France	30,291	41.80
4.	U.A.E.	29 ,333	39.45
5.	Thailand	20,600	27.42
6 .	South Africa	16,497	23.14
7.	U.S.A .	14,274	18. 8 1
8 .	Others	26,748	36.73
9.	Total	3,46,905	470.25

Source: DGCI&S Calcutta.

S. No	Name of the Country	Quantity (in Tonnes)	C.I.F. Value (In crores)
199	98-99 Financial Year		
1.	Pakistan	5,79,073	726.51
2 .	Brazil	93,245	113.81
3.	U.A.E.	36,407	46.40
4.	Thailand	35,547	39.66
5 .	Mexico	34,427	49.28
6 .	France	32,585	45.03
7.	Others	46,407	64.26
8.	Total	8,57,691	1084.95

Statement-II

Imports of sugar during the current financial year

During the financial year 1999-2000, the Published data of DGCI&S, Calcutta is available for the period April to August 1999. During this period, imports of 5,59,254 tonnes of sugar valued at Rs. 554.47 crores took place.

S. No	Name of the Country	Quantity (in Tonnes)	C.I.F. Value (In crores)
1.	Thailand	2,00,062	198.44
2	.Brazil	1,38,088	133.56
3.	Pakistan	56,29 5	54.33
4 .	China PR	91,517	92.50
5 .	Others	73,292	75.64
6.	Total	5,59,254	554.47

Source: DGCI&S, Calcutta.

(Provisional Data)

Statement-III

Wholesale prices of free sale sugar month-wise since April, 1998

The range of wholesale prices of S-30 Grade of sugar month-wise in the four principal metropolitan markets-Delhi, Mumbai, Calcutta and Chennai-from April 1988 to November 1999 are shown as under:

(Rs./C	TL)
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MONTH	DELHI	MUMBAI	CALCUTTA	CHENNAI	ALL 4 CENTRES
1	2	3	4	5	6
1998					
April	1460-1470	1425-1441	1520-1590	1473-1513	1425-1590
May	1470-1476	1510	1570-1615	1473-1563	1470-1615
June	1470-1550	1440-1490*	1585-1610	1413-1473	1413-1610
July	1500-1550	1463-1500*	1590-1600	1423-1445	1 4 23-1 6 00
August	1550-1560	1420-1555*	1590-1625	1368-1423	1368-1625
September	1560-1600	1398-1480*	1560-1620	1328-1403	1328-1620
October	15 60 -1600	1449-1495*	1560-1570	1384-1393	1384-1600
November	1 560-15 70	1420-1480*	1540-1560	1368-1393	1 366 -1570
December	15 6 5-1570	1420-1490*	1540-1580	1368-1393	1368-1580
1999					
January	1550-1560	1400-1500*	1575-1600	1378-1383	1378-1600
Febru a ry	1500-1560	1400-1505*	1580-1600	1378-1393	1378-1600
March	1550-1560	1415-1500*	1540-1560	1383-1423	1383-1560
April	1550	1450-1520*	1540-1580	1403-1503	1403-1580
Мау	1550-1585	1 442-1500 *	1565-1580	1393-1473	1393-1585

Source: DGCI&S, Calcutta.
(Rs./Kg)

1	. 2	3	4	5	6
June	1560-1585	1420-1460*	1520-1575	1328-1383	1328-1585
July	1580	1397-1452*	1510-1520	1348-1358	1348-1580
August	1580	1403-1460*	1490-1550	1338-1353	133 8 -1 58 0
September	15 50- 1580	1385-1440*	1550-1620	1333-1348	1333-1620
October	1550-1580	1390-1550*	1550-1590	1326-1413	1326-1590
November	1560-1570	1385-1490*	1550-1650	1363-1383	1363-1650

Source: Directorate of Economics and Statistics, Ministry of Agriculture.

"The wholesale prices in Mumbei have been taken from Economic Times.

Statement-IV

Retail prices of free sale sugar month-wise since April, 1998

The range of retail prices of sugar month-wise in the four principal metropolitan markets-Delhi, Mumbai Calcutta and Chennai-from April 1998 to November 1999 are shown as under :

MONTH	DELHI	MUMBAI	CALCUTTA	CHENNAI	ALL 4 CENTRES
1998					
April	15.00	15.50	16.50-17.00	15.50	15.00-17.00
Мау	15.00-15.50	15.25	16.00-17.00	15.50-15.80	15.00-17.00
June	15.50-16.50	N.A.	17.00	15.00-15.50	15.00-17.00
July	16.0 0-16 .50	N.A .	17.00	15.00	15.00-17.00
August	16.00	N.A .	17.00	15.00-15.20	15.00-1700
September	16.00-17.00	N.A .	17.00	15.00	15.00-17.00
October	16.25-17.00	N.A.	17.00	15.00	15.00-17.00
November	16.00	N.A.	17.00	14.50-15.00	14.50-17.00
December	16.00	N.A .	17.00	14.50	14.50-17.00
1999					
January	16.00	N.A .	17.00	14.50	14.50-17.00
February	16.00	N.A .	17.00	14.50	14.50-17.00
March	16.00	N.A.	17.00	14.50	14.50-17.00
April	16.00	N.A .	17.00	15.00-15.50	15.00-17.00
May	16.00-16.50	N.A.	17.00	14.60-15.50	14.60-17.00
June	16.00-16.50	N.A .	16.50-17.00	14.20-14.60	1 4.20-1 7.00
July	16.00-16.50	N.A.	16.50-17.00	14.20-14.25	14.20-17.00
August	16.00-16.50	N.A .	16.00-16.50	14.00-14.20	14.00-16.60
September	16.00-16.50	N.A .	16.50-17.00	14.00	14.00-17.00
October	16.00-16.50	N.A .	17.00-17.50	14.00-14.50	14.00-1 7.5 0
November	16.00-16.50	N.A.	17.00-17.50	14.25-14.50	14.25-17.50

Source: Directorate of Economics and Statistics, Ministry of Agriculture.

Misutilisation of Funds by States

3614. SHRI T.M SELVAGANPATHI : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether several State Governments have misutilised the funds released for strengthening infrastructure for Consumer Disputes Redressal Fora; and

(b) if so, the details thereof and the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) To supplement the efforts of the State Govts./Uts the Central Government has provided one-time-grant of Rs. 61.80 crores to strengthen the infrastructure of Consumer Courts.The utilisation of funds is still in progress and at various stages in different States/Uts. The States/Uts. have been advised to utilise the funds according to the letter and spirit of the scheme. On receipt of the completion reports from the States/Uts. it will be ascertained whether the utilisation of the funds are according to the scheme or not.

[Translation]

Daily Flight on Calcutta-Ranchi-Patna Sector

3615. SHRI RAM TAHAL CHAUDHARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have contemplated to run 'Calcutta-Ranchi-Patna' flight daily; and

(b) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Airline operators are free to connect any route/place in their commercial judgement, subject to compliance with the Route Dispersal Guidelines which provide for certain minimum operations in specified categories of routes.

[English]

Bungling in Reservation at Ghaziabad Railway Station

3616. SHRI UTTAMRAO DHIKALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether investigations reveal that on May 12, 1998 not only bungling in reservation was reported at Ghaziabad Railway Station but the passengers were also assaulted, injured, arrested and prosecuted, falsely;

(b) if so, the action taken against the officials found guilty; and

(c) the steps taken by the Government to prevent the recurrence of such type of incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir. On 12.5.98, one passenger named Dr. J.P. Gaur had scuffle with the Counter clerk as he wanted a ticket from a counter at Railway Station, Ghaziabad which was provided for booking tickets for senior citizens. An FIR was lodged with GRPs/Ghaziabad which registered a case vide crime number 110/98 u/s 145 and 146 of Railway Act, 1989 and 427 IPC against Dr. J.P. Gaur. The case is now under trial.

(b) During the enquiry by Railway, some irregularities in area of handling of assigned work by Counter Clerk were found. Consequently, disciplinary action has been taken against the concerned clerk.

(c) Checks in reservation offices are an on-going process and checks by different authorities including Vigilance and Commercial Deptt. etc. are regularly conducted and whenever any person is found committing irregularity, disciplinary action against the concerned staff is taken depending upon the gravity of the offence.

Assistance to Cyclone affected areas by Defence PSUs

3617. SHRI S.D.N.R. WADIYAR: Will the Minister of DEFENCE be pleased to state:

(a) whether he has involved the Defence public sector undertakings (PSUs) in the relief and rehabilitation work in the cyclone affected areas in Orissa;

(b) if so, the details of the work undertaken by these PSUs; and

(c) the progress of their work as on date?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) and (c) Defence Public Sector Units viz. Bharat Electronics Limited (BEL), Hindustan Aeronautics Limited (HAL), Mishra Dhatu Nigam Movers Limited (MIDHANI), Bharat Dynamics Limited (BDL), Bharat Earth Movers Limited (BEML), Goa Shipyard Limited (GSL), Mazagon Dock Limited (MDL) and Garden Reach Shipbuilders & Engineers Limited (GRSE) undertook relief measures for the Tritol and Balikuda blocks of Jagatsinghpur District and villages Katuru and Kandara Arjipalli of Chatrapur Sub-division of Ganjam District through the District administration by providing clothing items, food items, shelter items and medicines. The consolidated upto date relief provided by the Defence PSUs is given in enclosed Statement.

	Statement		(32)	Paint		-		s of 20 ltrs
(1)	Rice	17500 kg				•	each	
(2)	Dal	2650 kg			heet Roof for ex building	-	34 nos.	
(3)	Flat-rice	3 bags	(34)	Medici	nes			
(4)	Fried dal	1 bag	(35)	Mattre	sses Single	3	372 nos.	
(5)	Oil	150 ltrs.	(36)	Solapu	r Chaddar	4	190 nos.	
(6)	Potatos	1100 kg	(37)	Pillow	Cotton	1	130 nos.	
(7)	Onions	1311 kg	(38)	Pillow	cover	3	365 nos.	
(8)	Tamarind	300 kg			Fund under P	anchay	ati Raj	
(9)	Polythene-sheet	1500 nos. + 3 bundles	3	618. S	HRI SADASHIV			MANDLIK:
(10)	Blankets	40600 nos.	Will the Minister of RURAL DEVELOPMENT be to state :		e pleased			
(11)	Sarees	120 nos.			ther the amou	nt elloc	ated to (States for
(12)	Dhotis	120 nos.	(a) whether the amount allocated to implementing the various schemes under Panc		nchayatl Raj			
(13)	Mineral water gachets	7500 ltr.	Institutions is adequate to meet the requirement			лц а ,		
(14)	Bed-sheet white	872 nos.	 (b) if not, the reasons therefor; (c) the details of funds allocated during eac last three years, Scheme-wise; 					
(15)	Lanterns	500 nos.			ach of the			
(16)	Utensils (Aluminium/Dekchis)	38000 nos.	(d) whe	other the Unio	on Gove	ernment	have not
(17)	Match-box	8 cartons	sanctioned the balance amount of Rs. 86.75 cror far to Maharashtra;		crores so			
(18)	Candles	13 cartons	(e) if so, the reasons therefor; and					
(19)	Old clothes	1 carton + 216 bags	(f) the time by which the remaining amount is		nt is likely			
(20)	New clothings	4706 mtrs. + 400 Kg. + 41 nos.	to be	release	ed ?			
					NISTER OF RUF (L PATWA) : (a)			•
(21)	Sait	1000 kg.	Samr	idhi Yo	jana (JGSY) ar	nd Empl	oyment A	ssurance
(22)	Jaggery	500 kg. + 3 b ags			AS) are the maj being impleme			
(23)	Poha	440 kg.	Institutions. The funds allocated under these a are not adequate to meet fully the specific obje the programme. The resource crunch is the re					
(24)	Sugar	100 kg.						
(25)	Plastic plates/glass	500 sets		•	allocation of fund			
(26)	Steel plates	500 nos.	(c) The all India allocation during the last three y under JGSY and EAS are		nree years			
(27)	Steel glasses	500 nos.					(Rs.	in crores)
(28)	Safety Shoes	152 pairs	Scher		1997-98	1998-9		999-2000
(29)	Boiler suits	100 nos.	JGSY		1952.70	2060.0		1689.00
(30)	Socks	1280 pairs	EAS		1970.00	1990.0		2000.77
(31)	Coats	25 nos.		r was e	anier known as Ji			

(d) to (f) During the current year, out of the total central allocation of Rs. 139.12 crore under JGSY and Rs. 129.72 crore under EAS, Rs. 69.56 crore and Rs. 101.53 crore have already been released to Maharashtra respectively. The balance amount will be released as per the normal procedure, based on utilisation of available funds and fulfilment of other conditions.

Rural Development Schemes

3619. SHRI A. VENKATESH NAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the State Governments particularly Karnataka Government has submitted a number of Rural Development Schemes for approval of the Union Government during the last three years;

(b) if so, the details of schemes/projects submitted by the State Governments during the above period and the number out of the them sectioned, year-wise;

(c) whether any action plan for the Rural Development has been drawn up for their completion;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) to (e) Three projects proposals under Total Sanitation Campaign in respect of Bellary, Mangalore and Mysore Districts have been received during 1999-2000 form Karnataka Government. These proposals will be placed before National Scheme Sanctioning Committee for approval as per the procedure laid down in the guidelines. The proposals received from the State Government under Integrated Wasteland Development Programme (IWDP), have been prioritised in 1999-2000 in consultation with the State Government. The projects which have been prioritised are Gulbarga-I, Belgaum, Kolar, Bangalore, Raichur, Bilapur (Jhalag), Bijapur (Indi), Dharwad, Dayangeri, Bidar, Dakkin Kannad and Massan. Four proposals, namely Mandya-II, Gulbarga, Chitradurga and Bellary were sanctioned in 1997-98. Five proposals, namely, Belgaum, Bellary-II, Kolar, Tumkur-III and Bihar were sanctioned in 1998-99.

Revenue collected at Airports

3620. SHRI C.P. RADHAKRISHNAN: SHRI T. GOVINDAN:

Will the Minister of CIVIL AVIATION be pleased to state the total revenue collected by each Airports separately during 1996-97, 1997-98 and 1998-99?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : A Statement showing details of the total revenue collected by Airports Authority of India at each airport during the years 1996-97, 1997-98 and 1998-99 is enclosed.

Statement

Revenue collected at Airports during 1996-97, 1997-98 and 1998-99

SI.	Name of Airpor	ts	Year				
No.		1996-97	1997-98	1998-99			
1	2	3	4	5			
Inte	mational Airport	5					
1.	Mumbai	36960.29	40821.62	51329.62			
2 .	Delhi	29565.84	30938.69	40252.69			
3.	Chennai	12860.91	13465.80	17047.65			
4.	Calcutta	10852.30	11437.04	13431.27			
5 .	Trivandrum	2072.79	2468.50	2634.29			
Domestic Airports							
1.	Ahmedabad	1020.91	1117. 49	1354.27			
2 .	Aurangabad	102.37	161.14	179.40			
3.	Baroda	224.27	281.06	403.34			
4.	Bhavnagar	58.05	54.29	64.41			
5 .	Bhopal	113.51	136.22	148.27			
6 .	Bhuj	26.19	28.31	102.45			
7 .	Goa	371.47	432.56	551.16			
8 .	Indore	174.90	232.55	247.50			
9 .	Jamnagar	22.02	33.78	34.61			
10.	Juhu	704.49	902.26	827.15			
11.	Nagpur	328.07	413.84	397.66			
12.	Pune	138.69	314.72	447.54			
13.	Raipur	48.55	52.32	64.79			
14.	Rajkot	61.05	70.64	141.34			
15.	Bhubaneshwar	167. 64	192.25	233.14			
16.	Patna	201.02	222.08	224.61			
17.	Ranchi	108.59	92.84	87.18			
18.	Port-Blair	0.00	14.20	24.63			
19	Agra	36.29	50.15	48.92			

1 2	3	4	5
20. Amritsar	86.86	124.17	138.99
21. Chandigarh	17.05	24.25	25.98
22. Gwalior	13.64	19.26	22.20
23. Jaipur	292.81	429.09	476.78
24. Jammu	108.34	145.20	186.48
25. Jodhpur	19.33	35.30	29.73
26. Khajuraho	55.73	84.32	85.31
27. Kulu (Bhunter)	26.24	18.88	23.14
28. Leh	18.11	11.43	30.8 0
29. Lucknow	293.44	387.44	432.60
30. Safdarjung	269.42	175.53	238.62
31. Srinagar	124.62	148.30	174.22
32. Udaipur	168.05	129.43	129.32
33. Varanasi	295.88	322.32	288.47
34. Bangalore	1227.68	1446.14	1818.34
35. Calicut	690.06	727.60	860.83
36. Cochin	284.72	283.10	327.32
37. Coimbatore	398.67	491.49	597.92
38. Hyderabad	1501.97	1617.29	1954.20
39. Madurai	148.62	58.30	72.07
40. Mangalore	208.38	236.88	295. 94
41. Tirupati	10.64	22.54	27.39
42. Tiruchirappally	54.72	118.07	122.79
43. Visakhapatnam	72.02	95.38	89.95
44. Agartala	138.53	108. 94	148.38
45. Dibrugarh (Mohanb	ari) 48.40	82.37	93.90
46. Dimapur (Lilaba	ri) 34.68	19.36	24.21
47. Guwahati	527.33	458.62	583.70
48. imphal	87. 94	59.65	92.88
49. Bagdogra	102. 86	79.41	94 .82
50. Jorhat	21.01	27.24	28.16
51. Silchar (Kumbhigra	im) 35.01	24.83	21.32

[Translation]

Marketing Field of Pawan Hans Helicopters Ltd.

3621. COL. (RETD.) DR. DHANI RAM SHANDIL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Pawan Hans Helicopters Ltd. has now planned to provide its air services in the fields of power, police, emergency medical services, fire fighting, customs etc.;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The Department of Customs is already using one helicopter of Pawan Hans Helicopters Limited for surveillance. Demonstration flights have also been carried out for possible use of helicopters by Delhi Police, Power Grid Corporation, etc.

[English]

Supply of Ragi and Jowar under Public Distribution System

3622. SHRI H.G. RAMULU : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government are aware that ragi and jowar are staple diet in many rural parts of Karnataka;

(b) if so, whether the Government have taken a decision to supply ragi and jowar under Public Distribution System in Karnataka; and

(c) the estimated quantity of ragi and jowar required for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) Yes, Sir.

(b) and (c) There are generally no stocks of Ragi and Jowar in Central Pool for want of procurement due to higher market prices than the Minimum Support Prices (MSP). In view of the short shelf-life of coarse cereals, making It difficult to store them after procurement for distribution and regional nature of demand depending on local of od habits and preferences, coarse grains, whenever procured in small quantities in any State/UT, are allocated to the same State/UT for utilisation under TPDS.

Arrests made under Prevention of Black Marketing Act

3623. SHRI RAMSAGAR RAWAT: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "Barnala into 'Civil'. lets big fish off the hook" appearing in the 'Pioneer' dated May 8, 1999;

(b) if so, the facts reported therein and the reaction of the Government thereto;

(c) the details of the persons arrested under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 in the country during each of the last five years;

(d) the persons out of those detained were released alongwith the reasons therefor; and

(e) the steps taken to remove the loopholes in the existing law which helped in the release of the black marketeers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) Yes Sir. The representation made in favour of Smt. Rajniben Bhagat against the detention order was considered by the Central Government alongwith parawise comments of the State Government and other relevant records. The case was decided after consultation with the Ministry of Law.

(c) and (d) The information is being collected and will be placed on the Table of the House.

(e) Under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 and under the Constitution of India, the detenue has certain rights like that of making representations and the Government is duty bound to consider the representations expeditiously.

[Translation]

Waiving of Loan taken by Pawan Hans Heilcopters Ltd.

3624. SHRI HARPAL SINGH SATHI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have received any request from Pawan Hans Helicopters Ltd. to waive off its loan of 200 crores of rupees alongwith the interest;

- (b) if so, the details thereof ; and
- (c) the reaction of the Government thereto ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (c) A proposal for waiver of the amount claimed by Government from Pawan Hans Helicopters Limited (PHHL) on account of import of Westland and Dauphin helicopters was received from PHHL. The same is under consideration of the Government.

Production of Mustard Oil

3625. SHRI KANTILAL BHURIA: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the total annual production of Mustard Oil in the country during each of the last three years and the annual consumption thereof;

(b) whether the Government have ascertained the reasons for the increase in prices of Mustard Oil in the domestic market; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) The annual production of Mustard Oil in the country during each of the last three years i.e. 1996-97, 1997-98 and 1998-99 have been 20.6 lakh tonnes, 14.6 lakh tonnes and 19.0 lakh tones respectively. The annual consumption of the oil is presumed to be the quantity that is produced.

(b) and (c) The prices of Mustard Oil showed a steady declining trend since November, 1998 till July, 1999. There was a slight increase in the prices in the months of August and September, 1999. The prices have again shown a declining trend since then. Some price rise during the months of August and September, 1999 was attributable to the following factors:

- (i) Widely publicised Press Report about the setback to the oilseeds production.
- Low vegetable oil stock largely because of higher consumption in the earlier months when the prices were low.
- (iii) Lean season.
- (iv) Higher demand because of the ensuing festival season.

[English]

Low Budget Hotels in Gujarat

3626. SHRI P. S. GADHAVI : Will the Minister of TOURISM be pleased to state :

(a) whether there is an acute shortage of ITDC hotels in Gujarat for low budget tourists;

(b) if so, whether the Government propose to construct "Yatri Niwas" type hotels in Gujarat; and

(C) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) ITDC's Annual Plan 1999-2000 does into envisage any scheme for construction of low budget hotel in Gujarat.

(b) and (c) Tourism projects for Central Financial assistance are prioritised every year in consultation with the concerned State Government. No proposal for construction of Yatri Niwas in Gujarat has been prioritised during 1999-2000.

Development of Hotels and Motels in Uttar Pradesh

3627. SHRI RAVI PRAKASH VERMA : Will the Minister of TOURISM be pleased to state:

(a) the amount sanctioned and released by the Union Government for the development of hotels and motels run by Uttar Pradesh State tourism Development Corporation during 1998-99 and 1999-2000; and

(b) the name of the hotels and motels which were selected for the purpose, location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) and (b) During 1998-99, a sum of Rs. 16.34 lakhs was sanctioned and Rs. 4.90 released as a first Instalment to Uttar Pradesh Tourism Development Corporation for expansion of existing Motel at Moradabad.

Financial assistance is provided each year on the basis of projects prioritised in consultation with the State Government. For the year 1999-2000, no project for construction of Motel has been identified

Conference of State Tourism Ministers

3628. SHRIMATI KANTI SINGH : SHRI RAM PRASAD SINGH : SHRI ASHOK KUMAR SINGH CHANDEL :

Will the Minister of TOURISM be pleased to state :

(a) whether a Conference of State Tourism Ministers was held in November, 1999 to chalk out further programme to boost tourism in the country;

(b) if so, what is the outcome; and

(c) the details of States/Union Territories Tourism Ministers attended the Conference ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) Yes, Sir.

(b) The following Resolutions were passed in the Conference :

(I) 'Millennium Celebrations' and 'Explore India Year' would continue up to sunrise of 2001.

- (ii) All the States will organise special events reflecting the spirit of the millennium during the period.
- (iii) The detailed implications of the proposal to put 'Tourism' in the concurrent list, will be further discussed.
- (iv) Taxes in the Tourism Industry need to be rationalised and uniform tax structure need to be there in both Hotel Industry as well as in Transport sector. However, State Governments would need more time to examine this proposal in consultation with the Finance Department.

(c) Tourism Ministers of the States of Bihar, Mizoram, Haryana, Assam, Orissa, Maharashtra, Kerala, Sikkim, Meghalaya, Manipur, Gujarat, Tamil Nadu, Punjab, Pondicherry, Karnataka, Himachal Pradesh, Uttar Pradesh, Madhya Pradesh, J&K, Andhra Pradesh, Rajasthan, West Bengal, Delhi and Lt. Governor of Andaman & Nicobar Islands attended the Conference.

Railway Projects from Tamil Nadu

3629. DR. A.D.K. JAYASEELAN : Will the Minister of RAILWAYS be pleased to state :

(a) the details of the rail projects received from Tamil Nadu for clearance during each of the last two years and the current year;

(b) the action taken on each project;

(c) the present status of the gauge conversion of Tirunelvell-Tiruchendur section in Tamil Nadu; and

(d) the steps taken or to be taken for speedy completion of the gauge conversion ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Details of rail projects received from Government of Tamil Nadu during the last two years and the current year and the action taken on these are given below :

S.	No. Project	Status				
1.	Madurai-Rameshwaram (Gauge conversion)	Work has been sanctioned in the Railway Budger 1997-98. Earth work and Bridges have been taken up.				
2 .	Virudunagar - Tenkasi- Quilon-Tirunelveli-Tiruch- endur (Gauge conversion)	Work has been sanctioned In the Railway Budget 1997-98. Preliminary arrangements are being made for starting the work.				

S .	No. Project	Status
3.	Villupuram - Thanjavur (Gauge conversion)	Work has been included in the Railway Budget 1998-99 subject to clearances. The work will be taken up after neces- sary clearances have been obtained.
4.	Salem - Cuddalore (Gauge conversion)	Work has been included in the Railway Budget 1999-2000 subject *o clearances. The work will be taken up after neces- sary clearances have been obtained.
5.	Extension of Mass Rapid Transit System Phase-II presently under execution between Tirumayilai and Valachery upto St. Thomas Mount.	A feasibility study has been undertaken by RITES on behalf of Government of Tamil Nadu.

(c) and (d) The necessary clearances for the Gauge Conversion project of Quilon-Tirunelveli-Tiruchendur and Tenkasi-Virudhunagar which includes Tirunelveli -Tiruchendur section in Tamil Nadu, have been obtained and preliminary arrangements are under way for starting the work. The work will be progressed and completed in the coming years as per availability of resources.

Extension of Railway Line

3630. SHRI MADHAB RAJBANGSHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal under active consideration of the Government to extend the Railway Line from Bahaita Railway Station of Assam connecting Kamrup, Rowta, Mangaldoi via Sipajhar; •

(b) if so, whether the survey work on the project has been started and its present stage/progress; and

(c) if not, when the proposal will be taken into consideration and implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

Construction of Flyovers at Sitaphal Mandi

3631. SHRI RAJAIAH MALYALA : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of raod over bridge being constructed at Sitaphal Mandi, Jamia Osmania railway crossing in Hyderabad city; and

(b) the time by which it is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Both the bridges at Sitaphalmandi and Jamia Osmania are already sanctioned works on cost sharing basis. Municipal Corporation of Hyderabad changed the General arrangement drawings showing width of carriage way as 12 m. resulting in revision of Railway's drawings. State Govt. has to furnish Detailed Estimate for approaches with increased carriage way.

(b) Target for Road Over Bridge at Sitaphalmandi is March 2001 but no target has been fixed for Road Over Bridge at Jamia Osmania.

International Flights from Cochin Airport

3632. SHRI P.C. THOMAS Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether international flights which were proposed to start from Cochin have not yet started;

(b) if so, the reasons therefor;

(c) whether there were proposals to start flights from Cochin airport to Europe, USA and other destinations; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (d) International air services are being operated out of Cochin Airport by Air India and Indian Airlines to the Gulf which connect to Europe and USA. There are, presently, no plans to operate direct flights out of Cochin to Europe or the US.

Supply of Super Fine Rice through F.P.S.

3633. SHRI BISHNU PADA RAY: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether supply of super fine rice through F.P.S. to the ration card holders will be issued in place of common variety rice at present;

(b) whether any action has already been taken or yet to be taken; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) to (c) Superfine rice, now Grade 'A' rice, is released at Central Issue Prices (CIP) which are higher than the CIP of 'common' grade rice.' Common' grade rice is released at highly subsidised CIP for BPL families, except in J& K, Himachal Pradesh, North-eastern States, Sikkim and hilly areas of Uttar Pradesh where APL families are also issued 'common' grade rice at a CIP which is higher than the CIP fixed for BPL families. FCI issues grade 'A' or 'common' rice according to allocations made for APL or BPL families. In case of non-availability of 'common' grade rice against allocation for BPL population, Grade 'A' rice is issued for BPL families at the CIP applicable for BPL families.

[Translation]

Survey for setting up of Air Base in H.P.

3634. SHRI SURESH CHANDEL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Air Force had, sometime back, conducted a survey for establishing an air base at Jangal Barasu in Bilaspur district of Himachal Pradesh; and

(b) if so, the details thereof and the follow-up action, if any, taken thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) Does not arise.

[English]

Pilot Training Centres

3635. SHRIMATI BHAVNA CHIKHALIA: Will the Minister of CIVIL AVIATION be pleased to state :

(a) the places of pilot training centres in the country;

(b) whether there is any plan to start a pilot training centre in Gujarat; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The information is given in enclosed Statement.

(b) and (c) M/s. Flamingo ATP Academy, Rajkot had requested for permission for starting a flying training institute at Rajkot Airport in February, 1999. The Academy was advised by the Directorate General of Civil Aviation to submit the requisite documents for starting the flying training institute at Rajkot. However, the required documents have not been submitted by them so far.

Statement

Flying Clubs/Schools/Institutes covered under Government Subvention Scheme

- 1. Ajanta Flying Club, Aurangabad, (Maharashtra)
- 2. Amritsar Aviation Club, Amritsar (Punjab)
- 3. Andaman & Nicobar Flying Training Institute, Port Blair
- 4. Andhra Pradesh Flying Club, Hyderbad (Andhra Pradesh)
- 5. Assam Flying Club, Guwahati (Assam)
- 6. Banasthali Vidyapith Flying Club (Rajasthan)
- 7. Bhopal Branch of Madhya Pradesh Flying Club, Indore
- 8. Bihar Flying Training Instt. Patna (Bihar)
- 9. Bombay Flying Club Mumbai (Maharashtra)
- 10. Coimbatore Aviation Training Academy, Coimbatore (Tamil Nadu)
- 11. Delhi Flying Club (Delhi)
- 12. Government Avlation Training Institute, Bhubaneshwar (Orissa)
- 13. Government Flying Training Institute, Calcutta (West Bengal)
- 14. Government Flying Training School, Bangalore (Karnataka)
- 15. Gujarat Flying Club, Baroda, (Gujarat)
- 16. Hissar Aviation Club, Hissar (Haryana)
- 17. Jamshedpur Co-operative Flying Club, Jamshedpur (Bihar)
- 18. Karnal Aviation Club, Karnal (Haryana)
- 19. Kerala Aviation Training Institute Thiruvanthapuram (Kerala)
- 20. Ludhiana Aviation Club, Ludhiana (Punjab)
- 21. Madhya Pradesh Flying Club, Indore (Madhya Pradesh)
- 22. Madras Flying Club Chennai, (Tamil Nadu)
- 23. Nagpur Flying Club Nagpur, (Maharashtra)

- 24. Northern India Flying Club, Jallandhar Cantt. (Punjab)
- 25. Patiala Aviation Club, Patiala (Punjab)
- 26. Pinjore Aviation Club, Pinjore (Haryana)
- 27. Rajasthan State Flying school, Jaipur, (Rajasthan)
- 28. State Civil Avlation, Uttar Pradesh Flying Training Centre (SCAUPFTC), Lucknow (Uttar Pradesh)
- 29. Faizabad Branch of SCAUPFTC, Lucknow (Uttar Pradesh)
- 30. Kanpur Branch of SCAUPFTC, Lucknow (Uttar Pradesh)
- 31. Varanasi Branch of SCAUPFTC, Lucknow (Uttar Pradesh)

Autonomous Organisation under Ministry of Civil Aviation

1. Indira Gandhi Rashtriya Uran Akademi, Fursatganj (Uttar Pradesh)

Private Flying Clubs/Schools/Institutes not covered under Government Subvention Scheme

- 1. Academy of Carver Aviation (P) Ltd., Balgaum (Karnataka)
- 2. Ahmedabad Aviation Akademi (Gujarat)
- 3. Bangalore Aeronautics Technical Services Pvt. Ltd., (BATS) Bangalore (Karnataka)
- 4. Flytech Aviation Academy, Hyderabad (Andhra Pradesh)
- 5. Garg Aviation Ltd., Kanpur (Uttat Pradesh)
- 6. Orient flight School, Pondichery (Union Territory)
- 7. Rajputana Aviation Academy, Kota, (Rajasthan)
- 8. Taneja Aerospace & Aviation Ltd., Bangalore (Karnataka)
- 9. Tata Nagar Aviation, Jamshedpur (Bihar)
- 10. Tetra Aviation Academy, Salem, Madras (Tamil Nadu)
- 11. UDAN Research & Flying Institute Pvt. Ltd., (Renamed FRANK Airways Pvt. Ltd.) Indore (Madhya Pradesh)
- 12. Wings Aviation Pvt. Ltd. Hyderabad (Andhra Pradesh)

Land near Hassan for New Airport

3636. SHRI G. PUTTA SWAMY GOWDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any allocation has been made by the Government to upgrade and develop the airport at Hassan during 1999-2000; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

Development of Stationa in Andhra Pradesh

3637. SHRI A. BRAHMANAIAH : Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to develop the Masulipatnam and Gudivada railway stations in Krishna district of Andhra Pradesh; and

(b) if so, the steps the Government have taken to improve these two stations during 1998-99?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The works of provision of an air conditioner in the V.I.P lounge, the computerisation of the passenger reservation and repairs to the platform shelter at Gudivada as also the computerisation of passenger reservation at Machilipatnam were completed during 1998-99. During 1999-2000, at Gudivada, works of provision mastic asphalt on platform No 1; the replacement of flooring in the waiting hall, platform and toilets and the provision of toilets on platform No. 2 & 3 have been taken up. At Machilipatnam, the work of extension of platform to hold longer trains has also been taken up during the current year.

Export and Import Business through Silchar-Mahishasan Route

3638. SHRI NEPAL CHANDRA DAS : Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under consideration to carry out the entire export and import business by Railway through Silchar-Mahishasan route under N.F. Railways;

(b) if so,whether any survey has been done to know the extent of business in rupees done through the road transport and the gain likely to be done to the Railway Exchequer; and (c) the time by which the rail transport is likely to be started on this route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (c) The MG route from Silchar-Mahishasan (Indian Railways) to Shahbazpur (Bangladesh Railways) is already open for railway traffic between India and Bangladesh. However, there is no export traffic available on this route at present.

(b) No survey has been done so far by the Railways.

Direct Filght from Hyderabad to Jeddah

3639. SHRI GUTHA SUKENDER REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Andhra Pradesh Government has requested to expedite the extension of runway at Hyderabad airport for international flights; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAY) : (a) Yes, Sir.

(b) Airports Authority of India (AAI), has requested the State Government for removal of identified obstruction.

Reduction of Retirement Age 60 to 58

3640. DR. S. VENUGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether retirement age of Air India employees has been reduced from 60 to 58; and

(b) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) The reasons are (i) An adverse employees aircraft ratio as compared to global average; (ii) demotivation effect on employees; (iii) Need to downsize as well as the policy of Government of India requiring all PSUs to consider a reduction of 10% in their respective establishment based on their staff strength in 1992; (iv) Favourable support from various Unions /Associations/ Guilds etc.

Changing the Name of Ahmedabad Airport

3641. SHRI DINSHA PATEL : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to rename the Ahmedabad Airport into Sardar Vallabhbhai Patel International Airport; and (b) if so, the time by which a decision is likely to be taken?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Government has already renamed Ahmedabad Airport as Sardar Vallabhbhai Patel International Airport on 7.12.96.

[Translation]

Fencing of Railway Track

3642. SHRI RAMPAL SINGH : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose for barbed wire fencing on the both sides of railway line from Jammu to Pathankot keeping in view the increasing terrorist attacks on railway lines close to India-Pakistan border;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) State Govt. of Jammu & Kashmir had asked Railways to examine possibility of providing fencing on both sides of railway track from Jammu to Ghagwal from security reasons. Proposal to provide this fencing at estimated cost of Rs. 12.90 crores had been sent to J & K Government for their acceptance.

(c) Work will be taken up after it is sanctioned by J & K Government and necessary funds provided by them.

[English]

Corporatisation of Airports

3643. SHRI B.V.N. REDDY: SHRI MOHAN RAWALE: SHRI SUNIL KHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have taken a decision to corporatise some airports of the country; and

(b) if so, the details and salient features thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The Government has decided to corporatise the airports at Delhi, Mumbai, Calcutta and Chennai. This decision is under review with regard to modalities.

[Translation]

Sugar Mills in the Country

3644. SHRI RATAN LAL KATARIA:

SHRI KANTILAL BHURIA: SHRI RAGHUNATH JHA:

YOGI ADITYA NATH:

Will the Minister of CONSUMR AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total number of Private, Cooperative and Government sugar mills in the country at present, Statewise;

(b) the number of sugar mills closed during the last three years alongwith the reasons therefor State-wise; and

(c) the financial assistance provided by the Union Government to revive these mills during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) A Statement-I showing the state-wise, sector-wise installed sugar mills in the country is enclosed.

(b) Statement-II showing State-wise number of sugar mills which remained closed during 1996-97, 1997-98 and 1998-99 sugar seasons is enclosed.

Closure of sugar mills may be due to variety of factors such an inadequate cane availability, uneconomical size, old plant and machinery, Technical & managerial incompetence, excessively high cane/price not commensurate with sale's realisation. etc.

(c) The sugar mills have themselves to prepare schemes for revival/rehabilitation/ modernisation and get them approved by the concerned institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rate of Interest for such revival/rehabilitation/ modernisation schemes subject to their fulfilling the conditions laid down.

The financial assistance provided to sugar mills for their modernisation/rehabilitation & cane development schemes during the last three years viz 1996-97, 1997-98, 1998-99 is given in enclosed Statement-III.

Statement-/

State-wise, Sector-wise installed Sugar Mills in the Country (as on 30.09.1999)

Si.	State	Number of installed sugar mills				
No.		Public	Pvt.	Coop.	Total	
1.	Punjab	-	6	16	22	
2 .	Haryana	-	3	10	13	
3.	Rajasthan	1	1	1	3	
4.	Uttar Pradesh	35	58	32	125	
5 .	Madhya Pradesh	2	4	3	9	
6 .	Gujarat	-	-	20	20	
7 .	Maharashtra	-	5	123	128	
8 .	Bihar	15	13	-	28	
9.	Assam	-	1	· 2	3	
10.	Orissa	-	4	4	8	
11.	West Bengal	1	1	-	2	
12.	Nagaland	1	-	-	1	
13.	Andhra Pradesh	6	17	18	41	
14.	Kamataka	3	14	19	36	
15.	Tamil Nadu	3	18	15	36	
16.	Pondicherry	-	1	1	2	
17.	Kerala	-	1	1	2	
18 .	Goa	-	-	1	1	
1 9 .	Dadra & Nagar Ha	veli -	-	-	-	
20 .	Manipur	-	•	•	-	
21.	Himachal Pradesh	-	•	-	-	
22 .	J&K	•	•	-	-	
	Total	67	147	266	480	

Statement - //

State-wise number of Sugar Mills which remained closed during the Sugar Seasons 1996-97 to 1998-99

		No. of Closed Sugar Mil				
SI. No	State		Sugar Season 1997-98	•		
1	2	3	4	5		
1.	Punj a b	2	1	1		
2.	Uttar Pradesh	2	2	10		
3.	Madhya Pradesh	2	2	2		
4.	Gujarat	3	2	3		

1	2	3	4	5
5.	Maharashtra	12	25	10
6 .	Bihar	10	17	17
7.	Assam	1	1	1
8 .	Orissa	1	1	1
9 .	West Bengal	-	1	-
10.	Nagaland	1	1	1
11.	Andhra Pradesh	4	5	5
12.	Kamataka	4	4	2
13.	Kerala	1	1	1
	Total	43	63	54

Statement - III

Financial Assistance provided to Sugar Mills for their Modernisation/Rehabilitation & Cane Development Schemes during the last three year viz., 1996-97, 1997-98 and 1998-99

Year-wise position of Funds Sanctioned and Disbursed from SDF

(Rs. in crores)

Year	Cane Development			Moc	Modernisation/Rehabilitation			Total	
	No. of cases	Amount sanctioned	Amount disbursed	No. of cases	Amount sanctioned	Amount disbursed	Amount sanctioned	Amount disbursed	
1996-97	13	28.03	13.71	10	83.98	54.29	112.01	68.00	
1997-98	128	109.04	14.8	19	157.70	78.84	266.74	93.64	
1998-99	136	81.66	99.9	16	154.19	153.55	235.85	253.45	

[English]

Projects Pending with CAPART

3645. SHRIMATI RANEE NARAH: SHRI RAJO SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is an inordinate delay in clearing the projects by the Council for Advancement of People's Action and Rural Technology (CAPART);

(b) if so, the reasons therefor;

(c) the number of proposals of various States pending with CAPART, State-wise; and

(d) the time by which these projects are likely to be cleared?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) No Sir. The applications are processed following the procedure.

(c) A State-wise list of project proposals pending in CAPART as on 30.11.1999 is given in the Statement enclosed.

(d) The National Standing Committee/Regional Committee consider the project proposals after the work of desk appraisal and pre-funding appraisal is completed.

Statement

Project pending with CAPART

State-wise pending as on 30.11.1999

S.No.	State(s)	No. of pending projects Total
1	2	3
1.	Andhra Pradesh	49
2 .	Assam	08

1	2	3
3.	Bihar	15
4 .	Guj ara t	13
5 .	Haryana	09
6 .	Himachal Pradesh	42
7 .	Jammu & Kashmir	22
8 .	Karnataka	18
9 .	Kerala	14
10.	Punjab	09
11.	Madhya Pradesh	05
12.	Maharashtra	18
13.	Manipur	18
14.	Nagaland	02
15.	Orissa	179
16 .	Rajasthan	05
17.	Tripura	02
18 .	Tamiinadu	10
19.	Uttar Pradesh	82
20 .	West Bengal	210
	Total	730

[Translation]

Reserved Posts of Group 'D'

3646. DR. M.P. JAISWAL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Group 'D' posts reserved for the Scheduled Castes, Scheduled Tribes and other backward classes lying vacant in the office of the Directorate General Audit, Northern Railways, Baroda House, New Delhi;

(b) since when these posts are lying vacant;

(c) whether the candidates sponsored by the Employment Exchange have been waiting for long for their interviews;

(d) if so, the date by which all these formalities, regarding selection are likely to be completed; and

(e) the nature of tests and interviews prescribed by Government for Class IV posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (e) The information is being collected and will be laid on the Table of the Lok Sabha.

[English]

Flying/Gliding Clubs

3647. SHRI ASHOK PRADHAN : Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of flying/gliding clubs alongwith the date of their setting up, State-wise;

(b) the club-wise amount provided as subsidy/ assistance during the last three years, year-wise;

(c) the status give not each of these clubs by the \mbox{Civil} Aviation Directorate; and

(d) the details of the achievements of these flying/ gliding clubs?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The available information is given in enclosed Statement-I.

(c) There is no system of giving any rating to the flying/gliding clubs by the Directorate General of Civil Aviation.

(d) A list indicating different categories of pilots trained and licences issued by Directorate General of Civil Aviation during the last three years is given in enclosed Statement-II.

(A) Flying Clubs/Schools/Institutes under Govt. Subvention Scheme

Name of existing flying/Gliding Clubs with date/year of establishment - state-wise	Amount of subsidy given by the Dt.G.C.A.			
		(Rs. in I	iakhs)	
	1996	1997	1998	
	-97	-98	-99	
1	2	3	4	
Andaman & Nicobar Islands Andaman & Nicobar Flying Training Institute, Port Blair -October, 1998) N	ii NH	Nil	
Andhra Pradesh Andhra Pradesh Flying Club, Hyderab -08.09.1958	ad 2.9	5 5.33	4.98	
Assam Assam Flying Club, Guwahati -28.02.1967	N	ii Nii	Nii	

PAUSA 2, 1921 (SAKA)

1	2	3	4	1	2	3	4
<i>Bihar</i> Bihar Flying Training Institute, Patna -1940	2.65	NII	NII	Patiala Aviation Club, Patiala - October, 1962	4.79	4.65	1.82
Jamshedpur Co-operative Flying Club Jamshedpur - 1966	7.11	6.49	1. 6 5	<i>Rajesthan</i> Banashtali Vidyapith Flying Club - 11.08.1961	Nit	Nil	Nil
Delhi Delhi Flying Club - 28.05.1923	NII	Nil	19.79	Rajasthan State Flying School, Jaipur - 31.01.1975	6.77	3.24	2.12
G <i>ujarat</i> Gujarat Flying Club, Baroda - 20,12,1958	10.18	8.13	3.66	<i>Tamilnadu</i> Colmbatore Aviation Training Academy Coimbatore- 1960	Nil	Nil	Nil
Haryana Haryana institute of Civil Aviation,	2.00	4.37	2.70	Madras Flying Club, Chennai - 04.03.1930	Nil	1.33	2.47
Kamal - 1967 Hissar Aviation Club, Hissar - 1965	2.37	0.37	1.51	Uttar Pradesh Govt. Flying Training Centre, Lucknow with 3 branches at Kanpur, Faizabad & Varanasi- 01.08.1980	11.01 '	13.73 ·	14.57
Pinjore Aviation Club, Pinjore - 01.04.1991	3.99	3.84	3.14	West Bengal Govt. Flying Training Institute, Calcutta - 7.8.1963	Nil	Nil	Nil
<i>Karnataka</i> Government Flying Training School, Bangalore - 1948	20.55	1.76	1.57	- 7.6.1903 (B) Private Flying Club / Schools /	Institu	les:	
Ke <i>rala</i> Kerala Aviation Training Institute Thiruvanthapuram -14.07.1959	3.64	1.84	1.51	Andhra Pradesh Flytech Aviation Academy, Hyderabad - 01.11.1996	Nil	Nil	Nii
Medhye Pradesh Madhya Pradesh Fiying Club, Indore				Wings Aviation Pvt. Ltd. Hyderabad - 09.10.1998	Nil	Nil	Nil
with one Branch at Bhopal- 1951 Maharashtra Janta Flying Club, Aurangabad,	21.65 Nil	10.37 Nil	18.87 Nil	<i>Bihar</i> Tata Nagar Aviation, Jamshedpur - 22.07.1996	Nil	Nil	Nil
Bombay Flying Club Mumbai 09.05.1928		2.14	2.08	<i>Gujarat</i> Ahmedabad Aviation Akademi - 01.05.1994	Nil	Nil	Nil
Nagpur Flying Club Nagpur- 1948	Nil	Nil	Nil	Karnataka			
Orissa Government Aviation Training Institute, Bhubaneshwar - 1946	Nil	Nil	Nil	Academy of Carver Aviation (P) Ltd., Belgaum	Nil	Nil	Nil
<i>Punjab</i> Amritsar Aviation Club, Am ritsa r	3.91	1.49	0.70	Bangalore Aeronautics Technical Services Pvt. Ltd., (BATS) - 12.01.1994	Nil	Nil	Nil
- 1962 Ludhiana Aviation Club	8.94	4.59	3.91	Taneja Aerospace & Aviation Ltd., Bangalore - 16.04.1996	Nil	Nil	Nil
· 01.01.1968 Northern India Flying Club, Jallandhar Cantt.	6.83	10.3 9	2.83	<i>Medhye Pradesh</i> Frank Airweys Pvt. Ltd., Indore - 06.11.1992	Nil	Nil	Nil

1	2	3	4
Pondicherry (Union Territory) Orient Flight School, Pondicherry - 26.12.1994	Nil	Nil	Nil
<i>Rajasthan</i> Rajputana Aviation Academy, Kota - 22.07.1996	Nil	Nil	Nil
<i>Tamilnadu</i> Tetra Aviation Academy, Salem - 04.02.1997	Nil	Nil	Nil
<i>Uttar Pradesh</i> Garg Avlation Ltd., Kanpur - 11.10.19 96	Nil	Nil	Nil
(C) Autonomous Organisation und Civil Aviation	ler Mir	nistry c	of
Indira Gandhi Rashtriya Uran Akadem Fursatganj, (Uttar Pradesh) - 21.03.1985	Fu	nded t Sovern	-
Gliding Clubs			
<i>Bihar</i> Bihar Flying Instt., Gliding Wing, Ranc - 1966	hi Nil	Nil	Nil
Jamshedpur Gliding Club - 1988	2.33	1.09	Nil
<i>Delhi</i> Delhi Gliding Club - 10.11.1964	2. 96	2.30	0.56
<i>Gujarat</i> Ahmedabad Gliding & Flying Club - 19.10.1961	0.77	0.58	0.26
<i>Haryana</i> Hissar Aviation Club - 1968	0.19	0.90	0.53
Pinjore Aviation Club - February, 1982	1.80	1.20	0.98
<i>Maharashtr</i> a Deolali Gliding Club, Nasik -10.08.1962	3.36	3.47	1.07
Punjab Ludhiana Aviation Club Gliding Wing - 01.03.1977	0.49	Ņil	0.61
Northern India Flying Club (Gliding Wing), Jallandhar	Nii	Nil	Nil

1	2	3	4
Rejasthan			
Birla Gliding Club, Pilani -1957	1.72	0.76	0.44
Rajasthan State Flying School, (Gliding Wing), Jaipur -19.06.1998	Nil	Nil	0.13
Uttar Pradesh	٨.		
Gliding & Soaring Centre, I.I.T.,	0.54	1.11	0. 6 6
Kanpur-27.11.1968			

Statement - II

Statement showing different categories of Pilots trained and Licences issued during the last three years i.e. 1996-97, 1997-98 and 1998-99 by the Directorate General of Civil Avlation

SI. Ty	. Type of Licences Number of Licence				
No.		1996-1997-1998			
		97	98	99	
1. A	irlines Transport Pilot's' Licenc	æ (A)115	73	79	
2. S	enior Commercial Pilot's Licen	ice 48	09	26	
3. C	ommercial Pilot's Licence	182	120	167	
4. P	rivate Pilot's Licence (A)	190	113	1 9 3	
5. P	ilot Licence (Glider)	08	15	05	
	light Radio Telephone Operato icence	ors 337	237	308	
7. In	nstrument Rating (A)	192	111	155	
8. F	light Instructor's Rating (A)	17	12	13	
9. F	light Instructor's Rating (G)	01	02	01	
10. A	ssistant Flight Instructor Rating	g (A) 28	29	35	

Grants to Voluntary Organisations

3648. SHRI P. R. KHUNTE SHRI RAJO SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the projects approved by CAPART in Bihar during the last three years;

(b) whether any assessment has been made in regard to the success achieved by these projects;

(c) if so, the details thereof; and

(d) the amount allocated and released to voluntary organisations in Bihar and Madhya Pradesh during the last three years and amount utilised by each of the voluntary organisations?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) to (d) Information is being collected, compiled and will be laid on the Table of the House.

[English]

Checking of Sabotage by Railway Intelligence Cell

3649. SHRI ADHIR CHOWDHARY : Will the Minister of RAILWAYS be pleased to state:

(a) whether the formation of Railway Intelligence Cell have totally failed to check sabotages and theft of Railway property;

(b) if so, the reaction of the Government in this regard; and

(c) the improvement, if any, to be brought in its functioning

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) No, Sir. However, a need for continuously improving the intelligence network of Railways to deal with the emerging challenges has long been felt. With this in view, Railways have also recently introduced the Passenger Safety Network (PSN) for ensuring better security of fright and passenger trains as also collection of wide variety of intelligence data specially those having bearing in the disturbed areas of the country.

[Translation]

Self Propelled Ultrasonic Rail Testing Car

3650. DR. ASHOK PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to purchase 'Self Propelled Ultrasonic Rail Testing Car' for inspecting railway lines;

- (b) if so, the details thereof; and
- (c) the amount likely to be incurred on this work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Procurement of 2 Nos. of high speed Self-Propelled Ultrasonic Rail Testing (SPURT) Car have been sanctioned one each in Works programme of 1998-99 and 1999-2000.

(c) The likely cost to be incurred on procurement of these two SPURT Cars is appox. Rs.34.5 crore.

[English]

Seabird Naval Base

3651. SHRI RATILAL KALIDAS VARMA : Will the Minister of DEFENCE be pleased to state:

(a) the action plan chalked out for setting up of a Naval Base "Seabird" at Karwar region of Karnataka; and

(b) the progress made so far in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) The first phase of the Project Seabird is scheduled to be completed by the year 2005. The marine works contract has been concluded with the contractor on 18th August, 1999. Preliminary works like setting up of office, construction of road for operation of quarry work, harbour etc. have already commenced on site.

[Translation]

Decline in Market Share of Air India and Indian Airlines

3652. SHRI SUSHIL KUMAR SHINDE : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any study or probe gas been made about the reasons for the drastic decline in the market share of Air India and Indian Airlines, shrinkage of their network, over the decades;

- (b) if so, the outcome thereof; and
- (c) the efforts made to increase the network?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) and (b) While no study has particularly been made, the Government regularly reviews the performance of Indian Airlines and Air India. The growth of aviation market, requirements of trade & tourism and liberalisation have led to the entry of private airlines in the domestic market and to the provision of larger capacity in the international market. Air India and Indian Airlines have not been able to grow and augment their fleet in keeping with the rate of growth of the aviation market largely owing to the paucity of funds.

(c) To increase their network both the airlines are taking steps, such as increased utilization of aircraft,

network rationalization, deployment of capacity on the criteria of economic and traffic demand, marketing intiatives, improvement in customer services etc.

While the Disinvestment Commission has made recommendations for disinvestment/restructuring of AI, with regards of IA the Kelkar Committee constituted by Government made recommendations relating to financial restructuring, fleet planning, route rationalization, etc.

It is expected that after the proposed restructuring/ disinvestments, both the airlines would be able to raise their equity base to meet their future needs for expansion, modernisation and replacement of fleet and to er.hance their share in the domestic as well as international markets.

[Egnlish]

Million Wells Scheme

3653. SHRI ARJUN SETHI: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to the Starred Question No. 328 dated July 9,1998 and the Unstarred Question No. 1899 dated December 10,1998 and state:

(a) whether the Community Irrigation Projects and Water Harvesting Structure etc. constructed on Government lands under Million Wells Scheme of the Jawahar Rozgar Yojana and the ownership being transferred to the poor, small marginal farmers especially of SCs/STs as per the guidelines in the State of Orissa;

- (b) if so, the details thereof ; and
- (c) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) As per information furnished by the State Government of Orissa, Community Irrigation Projects (CIPs), Creeks and Water Harvesting Structure (WHS) were constructed on the Government lands under the erstwhile Million Wells Scheme (MWS) in Balasore and Bhadrak districts. Since the structures created were on Government lands, right over their possession and ownership rights for irrigation from the source could not be transferred to the User Group/ beneficiaries. Appropriate remedial measures however, had been taken by the State Government to ensure that the benefits from these structures accrue to the genuine beneficiaries i.e. those below poverty line (BPL), Small and Marginal Farmers(S&MF), Scheduled Castes (SCs) and Scheduled Tribes (STs) etc. The State Government had issued appropriate instructions to the District Collectors and Project Directors of District Rural Development Agencies (DRDAs) for maintaining of the list of beneficiaries in respect of each CIP indicating the status of the beneficiaries like those below poverty line, small or Marginal Farmers, and SCs and STs etc.

The State Government also decided in January, 99 that a CIP or any minor irrigation project under Million Wells Scheme could be taken up subject to the conditions that:

- (i) at least 75% of land in an ayacut belonged to BPL farmers;
- (ii) at least 75% of the ayacutdars should be out of BPL list who were otherwise eligible for assistance under MWS;
- (iii) only those projects should be taken up where the investment of Rs. 1 lakh was able to create irrigation potential for at least 5 acres of land.
- (c) Does not arise.

Bolangir- Khurda Rail Line

3654. SHRIMATI SANGEETA KUMARI SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether in view of the super cyclone in Orissa the Government are considering the laying of Bolangir-Khurda rail line, doubling of Sambalpur-Khurda line on top priority basis; and

(b) if so, the details thereof and the time by which the works are likely to be taken up and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir. The Khurda-Bolangir line will be progressed as per its normal priority. Talcher-Rajathgarh and Barang-Khurka Road are already double-line sections. Doubling of Rajathgarh-Barang is already included in the Budget and is to be taken up after receipt of exquisite clearances, for which action has already been initiated. Doubling of Sambalpur-Talcher is not a sanctioned project.

(b) Does not arise.

[Translation]

Gober Biogas Plants-cum-Power Generation

3855. SHRIMATI JAYASHREE BANERJEE: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether there is any proposal regarding setting up a Gobar Blogas Plant-cum-Power generation project in Pariyat village of Jabalpur district is under consideration of the Government;

(b) if so, the details thereof;

(c) whether the Government have made any efforts to set up this plant under the Green Aid Plan Scheme;

(d) if so, the time by which this project is likely to be set up;

(e) whether the Japan Government has agreed to provide funds for this project; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) No, Sir. Though such a proposal was received earlier during the year 1998-99 for financial support under UNDP/GEF assisted Biomethanation Project, the same was not considered due to budgetary restrictions.

(c) The state Nodal Agency Madhya Pradesh Urja Vikas Nigam Limited has informed that efforts are being made by the Madhya Pradesh Electricity Board to set up this plant. However, the Detailed Project Report has not been finalised so far. As such, it has to been submitted to any agency concerning Green Aid Plan till now.

(d) to (f) Do not arise in view of (c) above.

[English]

Abolition of Labour System in F.C.I. Godowns

3657. PROF. A.K. PREMAJAM : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether contract labour system has been abolished in all the FCI godowns;

(b) if not, the names of the godowns where Departmental Payment System is not yet introduced; and

(c) the steps proposed to be taken to introduce Departmental Payment System?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) No, Sir.

(b) Names of the depots which are operating under Departmental System is given in enclosed Statement.

(c) In view of the sporadic and seasonal nature of work in the Food Corporation of India godowns it is not considered essential to introduce Departmental System in every depot/godown of the Food Corporation of India. More so, when engagement of labour under contract system is permissible under the law.

Statement

Names of Depots of Food Corporation of India where Departmental Labour System is in vogue

SI. No.	Name of Depot
1.	Mayapuri (Naraina)
2 .	Ghevra
3.	Narela
4.	C.T.O. (New Pusa)
5.	Shaktinagar
6 .	Panipat
7 .	Jagadhari
8 .	Kamal
9 .	Taroari
10.	Ambala Cantt.
11.	Ambala City
12 .	Jundia
13.	Indri (CWC)
14.	Nissing
15.	Kurukshetra
16.	Kaithal
17.	Pehowa
18.	Cheeka
19.	Sonipat
20 .	Gohana
21.	Rohtak
22 .	Narwana
23.	Safidon
24 .	ARDC Jind
25.	Hissar
26 .	Bhiwani
2 7.	Sirsa
28 .	Faridabad
29 .	ARDC Taroari
30 .	ARDC Karnala
31.	ARDC Kurukshetra-I
32.	ARDC Kurukshetra-II
33.	ARDC Kaithal
34.	ARDCCheeka
35.	ARDCafidon
36.	ARDC Pehowa
37.	ARDC Dhuikto (Ambala)
38.	Rampurphull (2 nos.)

SI. No.	Name of Depot	SI. No	Name of Depot
19 .	Nawanshehr	80.	Dhantari
0.	Nakodar(2 nos.)	81.	Neora
11.	Banga (2 nos.)	82 .	Betul
2.	Bhagranwala	83 .	Satna
13.	Vallah	84 .	Bina
14.	Bharariwal	85.	Vidisha
45.	Sangrana Sahib	86 .	Sagar(SWC)
16 .	Parwanoo	87 .	Gadarwara
17 .	Ajmer	88 .	Katni
\$8 .	Banswara	89 .	Naila
19.	Barmer	90 .	Kharsia
50.	Bhilwara	91.	Raigarh
51.	Gandhinagar	92 .	Bishrampur
52.	Jodhpur	93.	Shahdol
53.	Hanumangarh Town	94 .	Indore
54.	B.C.Sawai Madhopur	9 5.	D.O.Durg
55.	Sribijay Nagar	96 .	ARDC Satna
56.	Udaipur	9 7.	Dhantari
57.	H.G.Dungarpur	98 .	Bombay Godowns
5 8 .	Talkatora(Lucknow)		(i) Sewre (city godown)
5 9 .	Chandari(Kanpur)		(ii) Wadala
30 .	Naini(Allahabad)		(iii) General Motors
51 .	Varanasi		(iv) Borivli
62.	Hapur	99 .	Manmed
53.	Hatduaganj	100.	Panvel
5 4 .	Agra Cantt.	101.	Pune
35 .	Hatharas	102.	Wardha
66 .	Rampur	103.	Nagpur
37 .	Gorakhpur	104.	Godia
68.	Basti	105 .	Akola
6 9 .	Azamgarh	106 .	Sabarmati
70.	Lucknow Silo	107.	Tragad
71.	Pilibhit (2 nos.)	108 .	Adalaj
72 .	Sitapur (2 nos.)	109.	Viramgram
73.	Hardoi (2 nos.)	110.	Palampur
74.	Lakhimpur Khiri	111.	Baroda
75.	Rishikesh	112.	Ranital
76 .	Gwalior	113.	Barbil
77.	Rajnandgaon	114.	Keonjhar
78 .	Jagdalpur	115.	Rupsa
79.	Raipur	116 .	Jaleswar

SI. No.	Name of Depot
117.	Jaganathpur
118.	Bhubaneswer
119.	Khurda Road
120.	Cuttack
121.	Dhenkanal
121.	Rourkela
123.	Hirakud
124.	Attabira
125.	Jarsuguda
126.	Bargarh
127.	Dungripali
128.	Kesinga
129.	Behala
130.	Howrah-I (Nandibagan)
131.	Howrah-II (Dharamtolia)
132.	Crossipore
133.	Chinsurah
134.	Dankuni
135.	Khardah
136.	Ashoknagar
137.	Orient Jute Mill Budge-Budge
138.	Durgapur
139.	Suri
1 40 .	Asansol (Gopalpur)
141.	Silo Plant
142.	J.J.P
143.	Brooklyn
144.	Kalyani
145.	Sri Rampur
146.	Dighaghat
147.	Phulwarisharif
1 48 .	Mokama
149.	Brahmpura
1 50 .	NRPA Muzaffarpur
15 1 .	Chanpatia
152.	Doltaganj
153.	Ranchi
154.	Jamshedpur
155.	Katihar
1 56 .	Belouri
157.	ARDC Bhagalpur Phase-I
158.	Jasidih

SI. No.	Name of Depot
159.	Monghyr
160.	Katari Hill
161.	Darbhanga
162 .	Jainagar
163.	Dhanbad
164.	Koderma
165.	Samastipur
166.	Saharsa
167.	Forbesganj
168.	Raghopur
169.	Madhepura
170.	Chhapra
171.	New Guwahati
172.	City Depot
173.	Senchowa
174.	Itachali
175.	Dibrugarh Complex
1 76 .	Tinsukia
177.	Tangia
178.	Bongaigaon
179.	Golapara
1 80 .	Naryanpur
181.	Cinamara
182.	Hojai
183.	Dhubri
184.	Nalbari
1 85 .	Sib sagar
186 .	Ramnagar
1 87 .	Karimganj
188	Sillong
189	Tura
190.	Dimapur Complex
191.	Dharamnagar
1 92 .	A.D.Nagar
193.	Churaibari.

Reduction in Fare of Indian Airlines

3658. DR.V. SAROJA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is proposed to reduce the fares of Indian Airlines in all routes so that even middle class people could afford to travel in aeroplanes; and (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

Recruitment in C.O.D., Kanpur

3659. SHRI SHRIPRAKASH JAISWAL : Will the Minister of DEFENCE be pleased to state:

(a) whether recruitment of some employees of Group 'D' was made during 1998 in C.O.D., Kanpur;

(b) if so, the number of persons recruited and appointed; and

(c) the time by which all the candidates are likely to be given appointment?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) A Board for recruitment against 78 posts of Group 'D' employees was held at COD, Kanpur in 1998. However, no appointment could be made as the matter became sub-judice in CAT, Allahabad.

Revision of Pay Scales

3660. SHRI MAHBOOB ZAHEDI : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal for the revision of Pay Scales of the FCI employees pending before the Government; and

(b) if so, the details thereof and the action taken or to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) Yes, Sir.

(b) For the revision of Pay Scales in respect of unionised employees, which is due from1.1.1997, the Government has already issued directions, fixing some parameters for negotiations therein, to the FCI, to hold negotiations with the recognized unions and send the proposal for consideration of the Government. The FCI is in process of reaching an understanding with the unions on the wage revision for the unionized employees. In respect of Executives below Board levels and nonunionised supervisors, the FCI has submitted a proposal, with approval of the Board of Directors, before the Government for consideration.

Winding up of Wagon India Ltd.

3661. SHRI CHANDRAKANT KHAIRE : Will the Minister of RAILWAYS be pleased to state;

(a) whether the Government have received representation to wind up the Wagon India Ltd.;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) No, Sir. However, three private sector member units raised the issue of relevance of Wagon India Ltd., in the Board meeting of Wagon India Ltd., held on 2.8.99 and suggested its winding up.

(c) The Wagon India Ltd., is a joint sector unit under Ministry of Industry. Continuance or otherwise of Wagon India Ltd., is yet to be considered.

[Translation]

Selection of OBC Candidates

3662. SHRI DINESH CHANDRA YADAV : Will the Minister of RAILWAYS be pleased to state:

(a) whether the OBC candidates who were selected in general category in the UPSC Engineering Service Examination conducted during 1997 and 1998 were shown to have been selected under the OBC reserved category by the parent department, Railway, and the resultant vacancies were kept vacant for the next year; and

(b) if so, the reasons therefor and the measures taken to strictly implement the reservation policy for OBC category in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Does not arise.

[English]

Use of Coir Geo-Textiles for Construction of Border Roads

3663. SHRI VARKALA RADHAKRISHNAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Union Government have received any request from the Government of Kerala/Coir Board for the use of 'Coir Geo-Textiles' in construction, development and strengthening of Border Roads; (b) If so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) Yes, Sir. A reference was received from Government of Kerala for exploring the possibility and to make use of Coir Geo-Textiles for construction, development and strengthening of border roads.

(c) Border Roads Organisation (BRO) has considered the use of Coir Geo-Textiles in road construction. After discussions with Coir Board officials, it has been decided that BRO, jointly with Coir Board, will take up a road stretch for laying the woven Coir Geo-Textile to ascertain its efficacy and economy.

Setting up of Swaran Singh Institute

3664. SHRI BALBIR SINGH : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the progress regarding setting up of Swaran Singh Institute of Non-Conventional Energy at Jalandhar, Kapurthala;

(b) the total expenditure to be incurred and the funds released so far; and

(c) the time frame for completion of the Institute?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) A Society has been registered under the Societies Registration Act, 1860 with the Registrar of Societies, Punjab for establishing and managing the affairs of the Sardar Swaran Singh National Institute of Renewable Energy. A Governing Council has been constituted and two meetings have been held. About 75 acres of land has been earmarked for the Institute on the Jalandhar-Kapurthala road by the State Government. Other preparatory activities have been initiated to establish the Institute in a phased manner, as per the Detailed Project Report.

(b) and (c) As per the Detailed Project Report, the establishment of the Institute entails an investment of about Rs. 37.69 crores. An 'on account' release of Rs. 7.70 crore has been made to the Society. The Institute is envisaged to be established and become fully functional over a period of four years.

Weights and Measurements Act, 1976

3665. DR. C. KRISHNAN: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the weighing machines and thermometers used by medical professionals comes under the standards of Weights and Measurements Act, 1976; (b) if so, whether the Doctors are using above instruments to gain knowledge about the health of the patients; and

(c) if so, the steps taken to treat the Doctors at par with other vendors?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) Yes, Sir.

(b) Yes, Sir.

(c) As the weighing machines and thermometers used by medical professionals are under mandatory regulations, treatment of the Doctors at par with other vendors does not arise.

Reimbursement of Subsidy on Onion

3666.SHRI VILAS MUTTEMWAR : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Maharashtra Government has requested to reimburse 50% of the subsidy incurred on distribution of onion;

(b) if so, the details thereof and the action taken thereon;

(c) whether the State Government has urged that the Scheme of subsidising the distribution of onion may be extended to other three metropolitan cities like Bombay, Pune and Nagpur; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (c) Yes, Sir.

(b) and (d) Government of Maharashtra had requested for reimbursement of 50% subsidy on market intervention operation of onion undertaken during 31st October, 1998 to 15th November, 1998 in Mumbai and Thane areas. The decision to provide matching assistance for market intervention operation undertaken by States/Uts in the event of abnormal increase in prices perishable essential commodities was taken in Chief Minister's Conference convened by the Prime Minister on 27.11.98 and was effective only prospectively. As the Government of Maharashtra had undertaken market intervention operation prior to the decision of Central Government to provide matching central assistance, the request of the Government of Maharashtra for reimbursement of 50% for subsidy could not be acceded to.

Raising of New Companies of Ladakh Scouts

3667. SHRI SURESH RAMRAO JADHAV : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to raise four more companies of Ladakh Scouts;

(b) if so, the details thereof; and

(c) the time by which the proposal is likely to be implemented?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) Of the four new companies of Ladakh Scouts proposed, the raising of two companies has been completed on 31.10.99; raising of the remaining two companies is planned to be completed by 31.5.2000.

[Translation]

Supply of Coal Wagons

3668. SHRI RAJO SINGH : Will the Minister of RAILWAYS be pleased to state:

 (a) the number of coal wagons supplied to thermal power plants in Bihar during each of the last three years;

(b) whether the coal wagons supplied were sufficient; and

(c) if not, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The details are as under:

(in terms of 4-wheelers)

1997 - 22948

1998 - 39350

1999 - 35133 (up to November)

(b) Yes, Sir.

(c) Does not arise.

[English]

Import of Wheat and Rice

3669. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Wheat and Rice are being imported in large quantities from Thailand/Vietnam, which is said to cheaper by \$80-70 per tonne, even after incurring sea freight, handling charges at ports of export and import; (b) if so, the details thereof; and

(c) the foreign exchange spent thereon and its impact on our economy?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) to (c) There has been no import of wheat from Thailand/Vietnam. However import of rice only valued at Rs.33,000/- from Thailand had taken place during 1998-99.

Subsidised Rice to Cyclone Victims in Orissa

3670. SHRI TRILOCHAN KANUNGO: SHRI ANANTA NAYAK:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government are aware that subsidiaed rice is not being made available to the victims of super cyclone in Orissa;

(b) if so, the steps that have been taken to improve the irregularities;

(c) whether the Government propose to make an enquiry to ascertain the truth; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) No, Sir.

(b) to (d) Do not arise.

Eviction of Civilians from Border Villages

3671. SHRI R.L. BHATIA : Will the Minister of DEFENCE be pleased to state:

(a) whether any decision has been taken to allow the army to get civilians evacuated from highly sensitive border villages of Jammu and Kashmir which have become vulnerable to Pakistani firing off and on;

(b) If so, whether the Union Government propose to reimburse the full amount for the rehabilitation of the evicted people; and

(c) if so, the full facts thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) The relocation of 33 villages in close proximity of the Line of Control was recommended by the Army and the State⁻Government, as they were, inter alia, subject to unprovoked firing from the Pakistan side. Considering the funds for this purpose, the State Government was advised to take up this scheme in a phased year-wise programme, after prioritising the villages, and after duly planning for the needs of the displaced persons and their proper rehabilitation.

Discount for Families of Top Officials

3672. SHRI RAMESH CHAND TOMAR : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned, "Al discount for families of top Govt. officials" appearing in *The Hindustan Times* dated September 15, 1999;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the losses likely to be borne by AI on this account?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) to (d) The family travel scheme for Government officials was implemented by Air India on certain routes during the period from 15th September to 30th November, 1999 when the seat occupancy on these routes were not high. As this was done as a measure of business promotion, no loss can be attributed.

Stock Holding of Sugar

3673. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government have asked the traders to inform about their stockholding position every fortnight from July, 1999 onwards;

(b) if so, the details of sugar importers who have intimated the stock position;

(c) whether the Union Government have asked the importers not to import further sugar; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The Government has asked all the sugar importers to declare their stocks of imported sugar every fortnight, since July, 1999. The number of importer's declaring their stocks of imported sugar varies from fortnight to fortnight.

(c) No, Sir.

(d) Does not arise.

[Translation]

Import of Wheat by Flour Mills

3674. SHRI NAWAL KISHORE RAI: SHRI AJIT SINGH:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

 (a) whether the owners of flour mills of the country are importing wheat from foreign despite an offer from FCI for sale of wheat in open market;

(b) if so, the quantity of wheat imported by them during 1999; and

(c) the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) to (c) As per EXIM policy of wheat, the import of wheat is canalised through FCI. However, in order to augment the domestic availability of wheat in the country, import of wheat by Roller Flour Mills (RFMs) on actual user condition to meet their own requirements for milling purposes only and sale of the resultant flour in the domestic market after registering their import contract with Agricultural and Processed Food Products Export Development Authority (APEDA) w.e.f. 13.12.1996. Further, w.e.f. 5.10.1998, the RFMs can export the flour produced out of the imported wheat and the importers shall be required only to inform the details of imports and exports to APEDA/STC/MMTC/PEC are also permitted to import wheat on behalf of RFMs. The quantity and value of wheat imported by RFMs during 1999-2000 are given below:

Year	Qty. (in la	Value (Rs. Crores)	
	(Provisional)	2.31	152.84
(April-Augu	st, 1999)		

Source: Directorate General of Commercial Intelligence and Statistics(DGCIS), Calcutta.

[English]

Air Safety

3675. DR. (SHRIMATI) C. SUGUNA KUMARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether India got 'D' Status for the safety for the Indian skies and airports;

(b) if so, the reasons therefor; and

(c) the measures that are being taken to improve the country's image in respect of safety standard? THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

(c) Safety steps such as implementing the recommendations emanating from aircraft accidents/ incidents investigations, monitoring of flight recorders, periodic inspection of aerodromes, safety audit of the operators, are vigorously undertaken by Directorate General of Civil Aviation (DGCA) to improve the safety standards. A team from International Civil Aviation Organisation (ICAO) had also carried out in October, 1999, a safety oversight audit of the DGCA and had found that there is a comprehensive regulatory framework and a fairly satisfactory system to ensure certification and surveillance of air transport activities conforming to ICAO standards.

Construction of Yatri Niwas

3676. SHRI SHRIPAD YASSO NAIK : Will the Minister of TOURISM be pleased to state:

(a) the details of proposals received from Karnataka, Maharashtra and Goa for the construction of Yatri Niwas in the States; and

(b) the funds allocated to these States for the purpose during 1999-2000 ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI): (a) and (b) Projects for Central financial assistance are prioritised for sanction in consultation with concerned State Government. No project has been prioritised for Yatri Niwas for 1999-2000 for the States of Goa and Maharashtra. The following projects have been prioritised for Yatri Niwas for the States of Karnataka for year 1999-2000:

- Yatri Niwas at Sagar Shimoga for an amount of Rs. 50.00 lakhs.
- (ii) Yatri Niwas at Sirsi for an amount of Rs. 50.00 lakhs.

[Translation]

Price of Edible Oil

3677. SHRI THAWAR CHAND GEHLOT : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether there is steep fall in process of edible oils during the last six months in the country due to reduction in the import duty on edible oils during the year 1999-2000;

(b) if so, the extent to which the prices have come down;

(c) whether the Government are aware that Soya Industry has been facing problems and the Soyabeangrowers are not even getting the support price thereof as a result of the said decrease in the prices of edible oils; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) There has been no reduction in import duty on edible oils during the year 1999-2000. Anyway, in the last six months, there has been some decline in wholesale prices of edible oil except mustard oil, groundnut oil and coconut oil which have shown slight increase.

(c) and (d) Soyabean industry has been facing problems largely because of the drastic fall in international prices of soyabean de-oiled cake which constitutes around 82% of the total production of Soyabean industry. There have been reports of Soyabean seed selling at less than the minimum support price (MSP) at some centres. NAFED has been advised to step up the market support operation for Soyabean.

Railway Projects of Maharashtra

3678. SHRI HARIBHAU SHANKAR MAHALE: SHRI RAMSHETH THAKUR: SHRI ASHOK N. MOHOL:

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government of Maharashtra has submitted a number of rail projects to the Union Government during the last three years;

(b) if so, the details thereof;

(c) the number of projects out of them have been approved;

(d) the number of rail projects for which survey has been conducted and whose expansion and improvement work has been undertaken during the above period;

(e) whether some projects are running behind the schedule; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) Government of Maharashtra has submitted the following projects:

1. Miraj-Latur Project (Gauge Conversion): This is an already sanctioned work. Work is in progress and will be completed in coming years as per availability of resources. 2. Umrer- Khaparkeda-Koradi-Nagpur (New Line) : Survey for this proposal has been included in the Budget 1999-2000. Further action is being taken.

3. Amrawati-Narkhed (New Line): This is a sanctioned work and is being progressed as per the availability of resources.

4. Dhule-Nardhana New Line: Survey was completed in August 1995. It has not been possible to consider taking up the project due to its unremunerative rate of return (ROR), acute constraints of the resources and heavy throw-forward of New Line projects.

5. Warora-Umrer via Chimur New Line : Survey was completed in August 1995. It has not been possible to consider taking up the project due to its unremunerative rate of return (ROR), acute constraints of the resources and heavy throw-forward of New Line projects.

6. Ahmednagar-Beed-Parli Vaijnath New Line : This is an already sanctioned work and is being progressed as per the availability of resources.

7. Kalyan-Ahmednagar via Murbad New Line : Survey for this line has been undertaken. Further action is being taken.

8. Pulgaon-Arvi New Line : Survey for this line has been undertaken. Further action is being taken.

Apart from the above, the following three projects have been proposed by CIDCO, a Government of Maharashtra Undertaking, during the last three years:

1. Seawood-Uran: Electrified 5th Line.

2. Belapur-Panvel: Double Line.

3. Thane-Turbhe-Nerul-Vashi line

All the above three projects have already been sanctioned.

(d) to (f) During the last three years, 7 surveys for Railway projects in Maharashtra have been conducted. None of these projects has been approved so far. There are 26 ongoing rail projects in Maharashtra. Detailed status of each of the ongoing projects is given in enclosed Statement.

Statement

SI. No.	Name of Project	Rly.	Year of Approval	Kms	Cost (Rs. in cror	Present status of work es)
1	2	3	4	5	6	7
New	/ Line					
1.	Amrawati-Narkhed	Central	1992-93	138	175.30	70% of the land have been acquired. Earthwork contract for 18 section out of 27, has been finalised and work is in progress. Work has to be regulated as per fund allotment for 1999-2000
2.	Ahmednagar-Beed- Parli Vaijnath	Central	1995-96	250	353.08	Final location survey has been comple- ted for 15 Kms from Ahmednagar end and 11 kms from Beed to Talegaon end. Land acquisition plans & papers have been submitted to the State Government for 15 Kms from Ahmednagar end and 11 Kms. from Parli-Vaijnath end and the work would be progressed once the State Government make the land available. Station building at Beed is under progress.
3.	Panvel-Karját	Central	1995-96	28	107.00	The complete land has been acquired and the work on the 2.7 kms long tunnel has been taken up. Earthwork and major bridge in 13 kms has also been taken up.
4.	Bramati-Lonad	Central	1997-98	54	75.00	Necessary clearances have been obtai- ned. Final location survey, land acquisition is being taken up. Work will be taken up once land is made available by State Government.

Details of Railway Projects in Maharashtra

119 Written Answers

1	2	3	4	5	6	7
5.	Kopargaon-Shirdi	Central	1997-98	16	32.00	Necessary clearances has been received. Howevér, based on representation received on alternative alignment from Puntamba to Shirdi has been approved by the Planning Commission. Land acquisition will be taken up shortly.
Gau	ge Conversion					
6.	Miraj-Latur	Central	1993-94	359	339.02	The work is being progressed in phases. In the first phase, work from Latur to Latur Road (42 kms) and Kuruduwadi to Pandharpur is Progressing. Kurud- uwadi-Pandharpur is targeted for completion during 1999-2000. On Kuruduwadi-Latur (119 kms) earthwork and bridges are in progress.
7.	Mudkhed-Adilabad	South Central	1984-85	162	170.20	The work is in progress under BOLT. The progress of work is very slow and is only 15%. The work was earlier planned to be completed during 1998-99 but contractor has run into financial crises and has not been able to mobilise funds. His efforts with Singapore based firm have not materialised due to economic crises in South Asian countries. The firm Is now trying o tie up funds with ICICI/ DBI.
8.	Part of Secunderabad-Mudkhe & Jankhampet-Bodhan	ed South Central	1997-98	256	276.28	The work has been taken up in first phase from Mudkhed-Nizamabad (96 kms). Earthwork and minor bridges are in progress. This phase is planned for completion in 2000-2001 subject to availability of resources.
9 .	Solapur-Gadag	South Central	1993-94	300	265.77	The work is being dine in phases. The work Solapur-Hotgi and Hotgi to Bijapur has been completed. Work is in progress on rest of section which will be comple- ted in the coming years depen-ding upon availability of resources.
10.	Gondia-Chandafort	South Eastern	1992-93	242	233.50	The work has been completed.
11.	Part of Jabalpur-Gondia including Balaghat-Katangi	South Eastern	1996-97	285	386.30	Final location survey from Gondia to Balaghat including Balaghat-Katangi has been completed including geo- technical investigations of major bridges. Formation work and ballast supply are in progress between Gondia and Balaghat and contracts for bridges in the stretch are under finalisation.

121 Written Answers

to Questions 122

1	2	• 3	4	5	6	7
Dou	bling					
12.	Sewagram (Wardha East)-Chito	da Central	1996-97	3.97	12.58	Earthwork and minor bridges has been completed. Ballast supply, building work and track linking is in progress. Work in expected to be completed by February 2000.
13.	Diva-Panvel	Central	1995-96	25.67	64.61	The work has been completed.
14.	Diva-Vasai	Central	1995-96	42	94.86	The work is progressing well. In Phase- 11 Kms from Vasai Road to Kaman hat been completed and 17 Kms from Kaman to Bhiwandi is targeted by March, 2000. Bhiwandi to Diva is targeted for March, 2001 subject to removal of encroachments and avail- ability of resources.
15.	Panvel-Roha-Land acquisition	Central	1996-97	75	4.10	Land acquisition is expected to be completed in 1999-2000.
16.	Daund-Bigwan	Central	1995-96	27.68	32.43	The work is expected to be completed by March, 2000.
17.	Diva-Kalyan (5th & 6th Line)	Central	1999-2000	11	47.70	New work included in Budget 1999- 2000. Detailed planning has been taken up.
Raih	way Electrification					
1 8 .	Udhna-Jalgaon	Central	1997-98	306	138.12	Target is March, 2002.
Meti	ropolitan Transport Project					
19.	Bhandup-Thane 5th & 6th line	Central	1997-98	15	58.30	Estimate sanctioned.Work in progress is likely to be delayed due to delay in resettlement and rehabilitation of 450 hutments and shops fron Railway land.
20.	Thane-Turbhe-Nerul-Vashi	Central	1995-96	19	403.39	CIDCO lagging behind the schedule in the works to be executed by it due to financial crunch faced by it. Project can be commissioned within target date with curtailed station facilities but for delay in acquisition of land at Thane (East) which is likely to delay the project.
21.	Belapur-Panvel Doubling	Central	1995-96	10.9	279.83	CIDCO lagging behind the schedule in the works to be executed by it due to financial crunch faced by it. Project can be commissioned with in target date with curtailed station facilities.
22 .	Kurla-Thane 5th & 6th line	Central	1995-96	10	49.84	Progress of work hampered due to heavy encroachment of Railway land and due to delay in acquisition of built up structures.

1	2	3	4	5	6	7
23.	Seawood-Uran Electrification	Central	1996-97	22.3	495.44	Present progress is 5%. Target is March, 2004. Railway's share is 163.49 Crores and CIDCO's share is 331.49 Crores in the total cost. Work on the project slowed down due to CIDCO's financial crunch. Only long lead items being executed.
24.	Borivali-Varar Quadrupling	Western	1995-96	25.8	4 01. 6 6	Work originally proposed under BOLT scheme was de Bolted in 1996. Tenders for different works are under process of finalisation.
25.	Santacruz-Borivali 5th line	Western	1995-96	15.8	81.17	Progress of work affected by delay in eviction of encroachments.
26 .	Virar-Dahanu Road Auto block signalling	Western	1997-98	0	27.19	Detailed estimate has been sanctioned in Sept.'1998. Work is progressing as per schedule.
	TOTAL				4604.67	

[English]

Tourist Circuits

3679. SHRI RAMSHETH THAKUR: Will the Minister of TOURISM be pleased to state:

(a) the number of tourist circuits set up in the country so far, State-wise;

(b) the amount spent thereon during the last three years;

(c) whether the Government propose to develop some more national tourist circuits in the country;

(d) if so, the details thereof, location-wise; and

(e) the funds likely to be spent thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) 19 Tourist circuits have been identified in the country in the States of Himachal Pradesh, J & K, M.P., West Bengal, Sikkim, Orissa, Andhra Pradesh, Tamil Nadu, Pondicherry, U.P., Rajasthan, Kamataka, Maharashtra, Bihar, Kerala, Assam and Meghalaya.

(b) Financial assistance for prioritized projects/ schemes for these states including places covered in the circuits is as follows:

	(Rs. in lakhs)
1997-98	3132.45

1998-99 7068.72

1999-2000 13396.60 amount for prioritised projects/schemes

(c) to (e) The development of tourism is mainly undertaken by the State Governments. However, to supplement their efforts, Ministry of Tourism provides financial assistance to them for the projects/schemes prioritised every year in consultation with them.

Amenities at Bhuj Airport

3680. SHRI P.S. GADHAVI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the airport at Bhuj in Gujarat lacks basic amenities such as Instrument Landing System (ILS), Radar and other modern communication equipments to handle big aircraft;

(b) if so, the details thereof ; and

(c) the steps that are being taken to upgrade Bhuj airport and accord it International status?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The Airport at Bhuj belongs to Indian Air Force and Airports Authority of India (AAI) maintains only a Civil Enclave. AAI has provided Very High Omni Range and Distance Measuring Equipment at the airport primarily for enroute navigation.

(c) AAI plans to construct a new modern terminal building, civil apron, taxi track and boundary wall at an estimated cost of Rs. 19.50 crores. There is no plan to accord Bhuj international status.

National Social Assistance Programme

3681. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the machinery through which the National Social Assistance Programme(NSAP) is being implemented;

(b) the number of people benefited under this scheme so far, State-wise;

(c) the criteria laid down governing the grant of assistance;

(d) whether the Government propose to increase the amount of assistance in view of rising prices and increase in the cost of living;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) The National Social Assistance Programme (NSAP) with its three components namely, National Old Age Pension Scheme (NOAPS), National Family Benefit Scheme (NFBS) and National Maternity Benefit Scheme (NMBS), is a 100% Centrally sponsored programme of the Ministry of Rural Development. The Schemes are implemented in all the States/UTs through the designated district level implementing authorities with the assistance of the Panchayat and Municipal functionaries. The nodal responsibility of implementing the schemes is given to the Commissioner/Secretary of the designated Department in the States/UTs. There are State Level and District Level Committees on NSAP headed by the respective State Chief Secretaries and the District Magistrates/ Commissioners to oversee/monitor the implementation of the NSAP schemes in their States/Districts.

(b) The number of people/families reported to have been benefited so far under the three schemes are given in the enclosed Statement.

(c) The allocation to the States/UTs under NSAP is made on the basis of the fixed parameters like total population, Poverty Ratio, Ratio of 65+ age group in total population, Ratio of 18-64 age in the total population, Age specific mortality rate in 18-64 age group and Ratio of first two births in total births. The funds under NSAP are released in two instalments during a year and the remittance is made directly to the District level authorities. The release of the 1st instalment is automatic if the districts lifted the 2nd instalment during previous year. The 2nd instalment is released on reporting 60% utilisation of the available fund and on submission of AR/ UC for the relevant year.

(d) to (f) The Government have already raised the benefit under NMBS from Rs. 300/- to Rs. 500/- w.e.f. 1st August, 1998. The benefit under NFBS has also been made Rs. 10000/- w.e.f. 1st August, 1998 irrespective of the cause of the death of the principal breadwinner of the bereaved family. There is no proposal to further increase the amount of assistance.

Statement

National Social Assistance Programme(NSAP)

No. of people/families reported to have been benefited under NSAP

SI. No	States/UTs	Natio	National Old Age Pension Scheme (NOAPS)					lational	Family (NF	Benefit BS)	Scheme	8	Nationa	National Maternity Benefit Scheme (NMBS)			
		1995- 96		1997- 98	1998- 99			1996- 97	1997- 98	1998- 99	1999- 2000	1995- 96	1996- 97	1997- 98	1998- 99	1 999 - 2000	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
1	Andhra Pr.	466000	514946	42773	466001	466001	3916	28461	36760	38661	15305	203902	199399	378690	404039	152051	
2	Arunachal P	r. NR	547	277	486	142	NR	10	21	41	26	NR	111	94	59	243	
3	Assam	32264	485 9 4	45853	100136	47710	1652	3837	3916	5545	1545	8888	18532	14253	18303	11442	
4	Bihar	439834	76947	705445	705471	534989	3191	11528	20654	23070	7996	79 701	11941	211711	197322	50434	
5	Goa	447	1006	1758	2195	2195	17	169	123	123	141	NR	43	88	33	67	
6	Gujarat	49011	103757	54071	66830	6010	NR	108	7 8 0	2144	287	NR	1413	12030	21460	5497	
7	Harvana	37700	37700	34212	37700	5801	NR	652	661	867	284	5566	977 8	12907	14147	26 35	

2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
Himachal Pradesh	4472	11530	11343	10688	10522	57	238	351	289	336	295	2943	2478	2011	1159
J&K	14765	21906	28580	351 94	15139	292	627	583	478	101	5022	9301	7010	6508	2129
10 Kamataka	NR	807847	765005	186825	172554	NR	1148	1412	2105	3644	NR	11730	16959	34670	24445
11 Kerela	45037	77169	96256	118974	96 370	31	2711	5100	6501	2480	167	13389	27576	35438	5601
12 Madhya Pradesh	207219	515201	828769	731149	569407	4038	26252	47912	54353	19041	NR	92660	152907	1670 46	31513
13 Maharashtra	8232	124563	279660	304696	68394	155	4649	7172	20944	4428	831	37 9 53	47004	129219	26889
14 Manipur	3103	3003	7456	2720	NR	55	194	NR	66	NR	1277	355	2217	2510	NR
15 Meghalaya	641	4770	10068	8897	8761	10	39	NR	211	71	122	1397	1649	2959	1785
16 Mizoram	1400	1672	3596	3360	3440	24	89	14	91	64	500	1004	439	3022	2144
17 Nagaland	652	2708	2873	1421	NR	12	66	50	NR	NR	126	2811	831	673	NR
18 Orissa	182914	280760	27 94 73	332290	339036	18	9765	16605	16328	11167	1524	101643	105642	151406	42541
19 Punjab	3650 0	35495	27571	36500	NR	437	1688	1364	949	96	2569	6038	8616	3742	1047
20 Rajasthan	4059	56181	124194	240253	398195	NR	121	8001	9498	3419	NR	230	50360	48693	9003
21 Sikkim	NR	305	NR	2400	NR	NR	44	NR	13	NR	NR	198	NR	NR	NR
22 Tamiinadu	306968	297636	400174	153 9918	187602	14153	23170	26455	36184	2738	50487	177019	163189	2 66 85	NR
23 Tripura	4746	598 7	15600	15503	15499	58	274	900	788	167	1671	19500	19500	10156	1833
24 Uttar Pradesh	954437	817506	975527	98 1692	718953	48221	39081	31223	35624	14839	291690	470258	236820	186052	100321
25 West Bengal	353900	282639	329365	346565	336941	2246	4123	7422	10827	3277	22285	57721	82839	84593	32241
26 A&N Island	NR	6	303	NR	NR	NR	4	NR	NR	NR	NR	6	NR	NR	NR
27 Chandigarh	NR	1368	1368	NR	NR	NR	7	22	NR	NR	NR	NR	NR	NR	NR
28 D&N Haveli	300	286	271	NR	NR	NR	45	NR	NR	NR	NR	134	NR	5	NR
29 Daman & D	iu 8 6	138	95	203	262	24	55	30	9	1	24	57	7	9	NR
30 NCT Delhi	NR	10253	19814	24156	NR	NR	168	658	197	NR	NR	629	NR	NR	NR
31 Lakshadwe	ep NR	126	112	2	NR	NR	21	54	3	NR	NR	14	32	NR	NF
32 Pondicherry	NR	1500	1500	1500	1500	NR	33	25	24	1	NR	559	1444	473	365
Total	3154687	4146052	5093362	6303725	4005423	78607	159377	218268	265933	91454	676647	1248766	1557292	1551233	50538

Modernisation of Railway Stations

3682. SHRIMATI SHYAMA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the criteria followed for selecting the railway stations for modernisation and renovation;

(b) whether most of the railway stations falling under rural areas of the country have not been selected; and

(c) if so, the steps the Government propose to take to ensure proper modernisation and renovation of railway stations and platforms falling in the rural areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Modernisation/ renovation of railway stations is a continuous process and the same is undertaken depending upon the category of the station and volume of passenger traffic handled at a particular station.

(b) No, Sir.

(c) There is no discrimination between rural and urban stations. Works of modernisation/renovation of stations are taken up every year at stations wherever so warranted by traffic needs. The sole criteria for taking up such works is category of stations and number of passengers handled at the station.

Electrification of Kottavalasa-Palasa Section

3683. SHRI K.YERRANNAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether electrification of Kottavalasa-Palasa section of SER has been completed;

(b) if so, by when goods trains are likely to be operated on that route; and

(c) the progress made in the completion of electrification work on Palasa-Bhubaneswar section of SER?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Goods trains are likely to run on this section on electric traction by March, 2000.

(c) The electrification work on Palasa-Bhubaneswar section is in progress and targetted for completion by March, 2002, subject to availability of adequate funds.

Survey for Solapur-Tuljapur-Osmanabad New Rail Line

3684. SHRI SHIVAJI VITHALRAO KAMBLE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey of Solapur-Tuljapur-Osmanabad new railway line has been completed; and

(b) if so, the details thereof alongwith the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Does not arise.

Power from Municipal Solid Waste

3685. SHRI P.D. ELANGOVAN: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Energy Development Limited-Australia has been awarded tender to produce power from the Municipal Solid Waste at Perungudi near Chennai by TIDCO, Chennai;

(b) if so, the details of the projects;

(c) whether such more power projects are proposed to be started during the Ninth Plan in the country; and

(d) if so, the details thereof, State-wise and location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): (a) and (b) TIDCO have awarded a project for generation of power from Municipal Solid Waste at Perungudi near Chennai to M/s EDL India Private Ltd., New Delhi, which is an affiliate company of M/s Energy Development Limited, Australia. The plant, based upon the technology of Steam Gasification, proposes to have a capacity of 14.85 MW power generation from 600 tonnes per day of Municipal Solid Waste and will cost about Rs.160.00 crores.

(c) and (d) Yes, Sir. A target for setting up projects on 'Energy Recovery from Urban, Municipal and Industrial Wastes' with an aggregate capacity of 42 MW, has been proposed by the Ministry for the Ninth Plan period. However, no State-wise targets have been allocated.

[Translation]

Chair Car Facility in August Kranti Rajdhani Express

3686. SHRI RAMDAS ATHAWALE : Will the Minister of RAILWAYS be pleased to state:

 (a) whether the Government have received any representations to restore chair car facility in August Kranti Rajdhani Express which was earlier withdrawn, from the same train;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. Some representations had been received in this regard.

(c) There is no proposal for introduction of AC Chair Car in August Kranti Rajdhani Express at present.

[English]

Flights operating from Hubli Airport

3687. SHRI H.G. RAMULU: SHRI A. VENKATESH NAIK:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines is operating from Hubli;

 (b) if so, whether there is any proposal for regular flights from Hubli to Bangàlore via Bellary;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) and (c) Do not arise.

(d) Government has laid down route dispersal guidelines with a view to better serve the need for air transport services of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon their commercial judgement.

Delhi-Cochin Flight

3688. SHRI P.C. THOMAS : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Delhi-Goa-Cochin flight has been cancelled;

(b) if so, the reasons therefor;

(c) whether the flight Cochin -Delhi via Mumbai is being disrupted by change of aircraft at Mumbai while coming from Cochin to Delhi; (d) if so, the reasons therefor; and

(e) the corrective steps being taken for the same?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) The route of Delhi-Goa-Cochin and return services being operated with B-737 aircraft has been restructured as under w.e.f. 1.11.1999 :

Delhi-Goa-Delhi	A-320 daily
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Delhi-Mumbai-Cochin and return A-300 daily

With this restructuring, enhanced capacity is available on Delhi-Goa, Delhi/Cochin and Mumbai/Cochin routes.

(c) to (e) As per the schedule of operations, no change of aircraft is envisaged at Mumbai. However, sometimes due to non-availability of suitable aircraft for some sectors, change of aircraft at Mumbai becomes necessary due to operational reasons.

[Translation]

Financial Assistance under JRY & EAS

3689. SHRI AMIR ALAM : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposal from the Andhra Pradesh Government to provide additional amount under the Employment Assurance Scheme and Jawahar Rozgar Yojana; and

(b) if so, the details thereof and the time by which the additional amount is likely to be allocated ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) No proposal has been received from Government of Andhra Pradesh for providing additional funds under Employment Assurance Scheme in the current year. However, the State Government have requested for earmarking of funds for watershed development projects under Employment Assurance Scheme. An amount of Rs. 27.59 crore has been released on 10.09.99 for completion of pending works under watershed.

The Chief Minister of Andhra Pradesh has requested for additional funds of Rs. 24.00 crore to 11 drought affected districts of the State under Jawahar Gram Samridhi Yojana (JGSY). Such additionalities are not allowed under JGSY Guidelines.

[English]

Air Fare from Port Blair for Stretcher Patients

3690. SHRI BISHNU PADA RAY : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government are considering to allow the stretcher patients referred from Port Blair for treatment at Chennai/Calcutta on single air ticket instead of 4-5 air tickets; and

(b) If not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) and (b) No, Sir. However, on compassionate grounds, Indian Airlines is now charging only four adult fares as against seven earlier for stretcher cases on flights to/from Port Blair w.e.f. 26.11.1999.The present fare for stretcher cases is less than the discounted fare which was in operation prior to 26.11.1999.

[Translation]

Direct Flight from Delhi to Gaya

3691. DR. SANJAY PASWAN : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government are considering any proposal to start direct air service from Delhi to Gaya;

(b) if so, the time by which the air service for Gaya is likely to be commenced; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Airline operators are free to airlink places based on their commercial judgement, subject to compliance with the Route Dispersal Guidelines which provide for certain minimum operations in specified categories of routes.

[English]

New Incentives to Tourist Transporters

3692. SHRI S.D.N.R. WADIYAR : Will the Minister of TOURISM be pleased to state:

(a) whether the Indian Tourist Transporters Association has submitted a Memorandum to the Government for providing new incentives to them; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) and (b) The Ministry of Tourism had written a letter to the Indian Tourist Transporters Association seeking their views and suggestions on the entire gamut of Customs and Central Excise duty structure as well as Direct and Indirect Taxes for the purpose of the Union Budget. In response thereof, the Association has submitted their proposal/suggestions.

Running of DMU without Crew Members

3693. SHRI MOHAN RAWALE: Will the Minister of RAILWAYS be pleased to state :

(a) whether a diesel multiple unit consisting of three bogies moved towards Jalandhar from Ludhiana on November 15, 1999 without any crew members on board;

(b) if so, the reasons therefor;

(c) whether any enquiry has been conducted into the said incident; and

(d) if so, the outcome thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The Driver did not follow the laid down procedure before leaving the Driver's cabin.

(c) Yes, Sir.

(d) The Driver has been placed under suspension and action under Discipline & Appeal Rules has been initiated against him.

Landing Slot at Heathrow Airport (UK)

3694. SHRI RAMESH CHENNITHALA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India is being given 'preferred landing slot' at Heathrow Airport (UK);

(b) if not whether Air India has not followed the laid down procedure laid down to apply for preferred slot; and

(c) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) Air India currently holds 20 arrival and 20 departure slots at Heathrow Airport. During the IATA Slot Co-ordination Meeting for Winter 1999-2000 held in June, 1999, Air India's request for additional slots to facilitate more transit frequencies via London and improvement of timing of certain existing slot was not agreed to by the representatives of Airport Coordination Ltd., UK on grounds of congestion at Heathrow Airport.

(b) and (c) Do not arise.

[Translation]

Installation of Solar Energy

3695. SHRI JASWANT SINGH BISHNOI: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) since when the work of installation of Solar Energy Plant in Mathania village under Jodhpur district of Rajasthan has been going on and the expenditure incurred on it so far;

(b) whether the Government propose to Commission the above plant during the current year;

(c) if so, the time by which it is likely to be commissioned; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): (a) Work on the 140 MW Integrated Solar Combined Cycle (ISCC) power project to be set up at Mathania village neat Jodhpur in Rajasthan has not yet commenced. Accordingly, no expenditure has been incurred on the project so far.

(b) No, Sir.

(c) and (d) The Government of Rajasthan have allocated 100 hectares of land in village Mathania for the project. Fuel linkage, water availability and power evacuation facilities have also been confirmed by the concerned authorities. Techno-economic clearance of the project has been accorded by Central Electricity Authority. The appraisal of the project by World Band and KfW of Germany has also been completed.

After necessary approvals and commencement of work, the implementation period of the project is three years, as per the Detailed Project Report.

System to avoid Train accidents

3696. SHRI VIJAY GOEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have developed such a system through which rail accidents can be avoided;

(b) if so, the details thereof and the manner in which it would be able to check the accidents:

(c) whether the railways have found this system worth while;

- (d) if so, the details thereof; and
- (e) the expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) to (e) No, Sir. No proven system has been developed through which Rail accidents can be avoided. However, safety in train operation is an on going and continuous process. Efforts are made to prevent accidents by progressively implementing safety measures listed in the enclosed Statement depending upon the availability of funds.

Statement

Brief steps taken to prevent accidents

- 1. The work of track circuiting has been accelerated on the trunk routes and other important main lines.
- 2. Modification of the signalling circuitry is being carried out to minimize chances of human errors in causing accidents.
- 3. Auxiliary warning system for giving advance warning about 'signal at danger' to the driver of the running train has been commissioned on Mumbai suburban sections.
- 4. Railway Board has cleared a pilot project of AWS for Tughlaqabad-Mathura section of Central Railway on a trial basis.
- Walkie-Talkie sets have been supplied to Drivers and Guards of all Passenger carrying trains. The same is presently being supplied to Drivers and Guards of goods trains also and the same is likely to be completed by 31st March 2000.
- There has been progressive increase in use of Tie Tamping and ballast cleaning machines for track maintenance.
- For monitoring track geometry and running characteristics of the track, sophisticated track recording cars, oscillograph cars and portable accelerometer are being progressively used.
- 8. For detecting rail fractures and weld failures 96 more double rail Ultra Sonic Flaw Detectors are being procured.
- Maintenance facilities for coaches and wagons have been modernised and upgraded at many depots.
- To prevent cases of cold breakage of axles, ROH Depots have been equipped with ultrasonic testing equipment for detection of flaws in the axles.
- 11. Whistle boards/speed breakers and road signs have been provided at unmanned level crossings and visibility for drivers has been improved.
- Audio-visual publicity campaigns to educate road users on how to make a safe crossing are conducted.
\mathbf{n} .

- Steps have been taken to prevent inflammable and explosive materials from being carried in passenger trains.
- Periodic Safety Audit of different divisions by inter-disciplinary teams from zonal headquarters has been introduced.
- Training facilities for drivers, guards and staff connected with train operation have been modernized including use of simulators for training of drivers.
- 16. Refresher courses are regularly organized at specified intervals.
- Performance of the staff connected with train operations is being constantly monitored and those found deficient are sent for crash training.
- 18. Periodical safety drivers are conducted to inculcate safety consciousness among the staff.

[English]

Potential of Wind Energy

3697. SHRI A. BRAHMANAIAH : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether any survey has been conducted on the potential of wind energy in areas near Masulipatnam and adjacent coastal areas;

(b) if so, when this survey was conducted and the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) Wind Energy Survey was undertaken during August, 1997 to June, 1999 at Yanam near Masulipatnam, and other locations on the east coast, such as Karaikal, Vedaranyam, Poompuhar, Pondicherry and Ennore for identification of potential sites for wind power generation. The survey has indicated that the wind resource along the eastern coast is not adequate enough for economic exploitation of wind for power generation.

(c) The wind data from these locations has been published by Government. However, on account of the low wind resource, investors and developers have not been attracted to set up commercial wind power projects in these areas.

Development of Visakhapatnam Airport

3698. SHRI GUTHA SUKENDER REDDY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Andhra Pradesh Government has requested to develop Visakhapatnam Airport as an International Airport; and (b) if c_{2} , the action taken by the Government in this regard ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) and (b) Yes, Sir. However, it is a naval airport where the Airports Authority of India (AAI) maintains a Civil Enclave. Due to surrounding hilly terrain in three directions of this airport and no demand from the airline operators, AAI has no plans to upgrade this airport as an international airport at present.

Surplus Land

3699. SHRI DINSHA PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the total surplus land identified in the country as acknowledged by the Planning Commission since the planning process has been initiated, State-wise;

(b) the total amount of land actually under the possession of Government and the amount of land redistributed during this period till 31st March, 1999, State-wise; and

(c) the assessment of Government for the imbalance, if any, in identifying, taking over and redistribution of ceiling surplus land, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) and (b) A Statement showing State-wise estimated ceiling surplus land (26th Round of National Sample Survey, July 1971 - September 1972), area taken possession of and distributed till 31st March 1999 is enclosed.

(c) The review of various land reforms programmes including distribution of ceiling surplus land is inter-alia undertaken at various fora such as Revenue Secretaries'/ Revenue Ministers'/Chief Minister's Conferences from time to time and the decisions taken in the matter are sent to the respective State Governments for taking appropriate action in the matter.

Statement

(Till 31st March, 1999) (Area in lakh acres)

SI. No.	Name of the State	Estimated Surplus Land 26th round July, 71- Sept., 72	Area taken possession	
1	2	3	4	5
1.	Andhra Pradesh	20.98	6.40	5.79
2.	Assam	-	5.75	4.84
3.	Bihar	2.82	3.89	3.08
4.	Gujarat	10.33	1.60	1.38
5.	Harvana	0.44	1.02	1.01
6.	Himachal Prade	sh –	3.05	0.04
7.	Jammu & Kashn	nir –	4.50	4.50
8.	Kamataka	12.15	1.62	1.19

1	2	3	4	5
9.	Kerala	0.54	0.96	0.65
10.	Madhya Pradesh	11.19	2.63	1.20
11.	Maharashtra	13.96	5.53	5.35
12.	Manipur		0.02	0.02
13.	Orissa	1.09	1.67	1.56
14.	Pun ja b	0.47	1.06	1.04
15.	Rajasthan	38.08	5.66	4.60
16.	Tamil Nadu	4.03	1.85	1.73
17.	Tripura	-	0.02	0.02
18.	Uttar Pradesh	2.37	3.41	2.58
19.	West Bengal	0.34	12.70	10.33

Wind Power Project

3700. SHRI P. KUMARASAMY : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the Government are aware that the private investors and developers took the lead in settingup of commercial wind power projects in 1991 and Tamil Nadu became the leader in wind from installation with over 700 MW (out of the country's figure of 1025 MW at the end of June 1999);

(b) if so, the reasons for sharp decline of these projects; and

(c) the steps the Government propose to take to tap wind energy in Tamil Nadu ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): (a) Yes, Sir. Tamil Nadu State is leading in wind power development in the country with an aggregate wind power capacity of 757 MW out of a total wind power installed capacity of 1077 MW.

(b) The recent slow pace of installations can mainly be attributed to the following factors - general economic and industrial scenario; introduction of Minimum Alternative Tax (MAT); impact of reduction of Corporate Tax Rate on the extent of benefit from accelerated depreciation; inadequate power evacuation facilities in major potential areas and, delays in land allotment, forestry clearance and other approvals, in certain States.

(c) 39 potential sites have been identified for wind power projects in the State of Tamil Nadu. Fiscal and promotional incentives are available for commercial projects. An attractive policy has been introduced by the State Government for wheeling, banking and buy back of electricity generated from wind power projects. Soft loans are also available from Indian Renewable Energy Development Agency (IREDA) for wind power projects.

[Translation]

Generation of Power from NCES

3701. SHRI RATTAN LAL KATARIA : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government propose to encourage non-Government organisations and private entrepreneurs for generation of power from non-conventional energy sources; and

(b) if so, the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) Yes, Sir. A Total power generating capacity of about 1600 MW has already been installed in the country from non-conventional energy sources such as wind, biomass, small hydro and solar energy. These projects have largely been taken up as commercial projects through private investment. Fiscal and promotional incentives are available for commercial projects. Attractive policies have been announced in most of the potential States for wheeling, banking, buy back and third party sale of electricity generated from these projects. Soft loans are also available from Indian Renewable Energy Development Agency (IREDA). A limited number of demonstration projects have been taken up through partial financial assistance by Government, besides support to resource assessments and Research & Development activities. Non-Governmental organisations are also being involved, particularly in projects relating to decentralised electricity generation in rural and remote areas based on solar photovoltaics, biomass gasifiers and small hydro power.

[English]

Mock Drills

3702. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways have any system of "Mock Drills" to educate the Railway staff on the unusual situations and accidents;

(b) if so, whether such drills have become routine in the accident prone South Central Railways;

(c) the steps taken to reduce collision, track fractures and derailments;

(d) whether a sense of urgency been communicated to the Staff in South Central Railways; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes,

Sir. Railways have a system of conducting periodic mock drills in order to maintain the relief equipment in good fettle and keep the staff alert to efficiently manage the aftermath of accidents.

(c) A Statement is attached.

(d) and (e) Yes, Sir. The staff of South Central Railway are periodically inspected/counselled by safety officers/ counsellors to test their knowledge of rules. Besides, periodical meetings/seminars are also arranged from time to time to communicate to the staff running of train safely and handle the emergent situations efficiently. Periodical refresher training is also imparted for the same purpose.

Statement

Safety Measures of Indian Railways

- 1. Track circuiting works on main lines have been accelerated.
- Provision of auto reversal of main line starter signal to 'ON' position has been introduced and is being speeded up.
- Change in signalling circuitry to prevent slot being given till starter and advance starter signal for the preceding train have been put back, carried out progressively.
- 4. The SM's Slide Control on the Last Stop Signal is also being provided.
- 5. Provision of repeater for displaying aspects of Home, Starter and Advanced Starter signals in the ASM's office has also been started.
- Flasher lights have been installed on locomotives to give indication to drivers of trains running from opposite direction in case of mishap for prevention of further accident.
- Observance of rules by drivers in automatic territory is being monitored through ambush checks.
- Guards are gradually being provided with Electronic Flashing Tail Lamps which have better visibility than the conventional Kerosene lit Tail lamps.
- There was a backlog of overdue track renewal of about the 9000 Kms. at the commencement of the 9th Five Year Plan (1.4.97). It is proposed to liquidate the areas of track renewal on Trunk routes and Main line sections in 9th Plan.
- For improving safety, riding comfort and reliability, track structure is being on a planned basis by replacing the earlier rails of 90R by heavier rails of upgraded 52 kg. and 60 Kg.
- The track structure is also being strengthened progressively by using PRC sleepers with elastic fastenings as replacement for wooden and steel sleepers Trunk routes and Main line sections.

- 12. Single rails and short welded 3 rail panels are gradually being converted into long welded and continuously welded rail panels by welding and removing of fish-plated joints.
- For better and improved tracks maintenance, instead of conventional manual maintenance, mechanised track maintenance is being progressively introduced.
- 14. For monitoring of the track geometry and running characteristics of the track, sophisticated track recordings cars, oscillograph cars and portable accelerometers are being progressively used.
- For detection of hidden flaws in the rail not visible to the naked eye, Ultrasonic Flaw Detectors are used.
- 16. Derailments at points and crossings is sought to be reduced by gradual introduction of Fan Shaped turn-outs and Curved Switches thereby increasing the safety margins presently available.
- 17. Joint Inspection of Points and Crossings by the Permanent Way and Signal Inspectors is being emphasised for Improving the maintenance standards in this vulnerable area.
- Special attention is being given to brake gear, roller bearing and bogie frame repairs during POH/ROH.
- 19. Surprise checks are being conducted to ensure that all Mail/Express/Goods trains have adequate brake power as laid down.
- Workshops are being modernised. They have been asked to acquire ISO 9002 classification for roller bearings, laminated springs and slack adjuster barrel sections, which have direct bearing on safety.
- 21. Capacity of periodical overhaul of coaches has been augmented by conversion of four MG workshops into BG.
- 22. Periodical safety drives are instituted for exchanging of all right signals between the running staff and the station staff for observing of dangerous wagons having hot boxes.
- Similarly, increased emphasis is being laid regarding training of staff in detecting hot boxes during passage of a train.

[Translation]

Pilots in Air India & Indian Airlines

3703. SHRI P.R. KHUNTE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of Pilots belonging to Other Backward Classes, Scheduled Castes and Scheduled Tribes working in the Air India and the Indian Airlines, at present; (b) the number of pilots belonging to Other Backward Classes, Scheduled Castes and Scheduled Tribes who are under training, at present;

(c) whether any steps have been taken by the Government to provide more employment to the Other Backward Classes; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The number of pilots belonging to Other Backward Classes, Scheduled Castes and Scheduled Tribes working in Air India and the Indian Airlines at present are 33 and 28 respectively.

(b) The number of pilots belonging to Other Backward Classes, Scheduled Castes and Scheduled Tribes who are under training in Air India is 6. No Pilot belonging to these classes is presently undergoing training in Indian Airlines.

(c) and (d) In Air India at present, 5 SC, 1 ST and 6 OBC candidates are undergoing pre-employment medical examination and on medical fitness, they will be appointed as Trainee pilots. Indian Airlines has recently issued an advertisement notifying 24 posts (4 SC, 5 ST, 3 OBC and 12 Gen.) for recruitment of Trainee Pilots. Efforts are regularly being made to fill up reserved vacancies depending upon the availability of suitable candidates.

[English]

Deal between Air India and Singapore Airlines

3704. SHRI SUSHIL KUMAR SHINDE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether a deal has been under negotiation between Air India and Singapore Airlines to carry each others' passengers;

(b) if so, whether the deal has been finalised ; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Air India and Singapore Airlines concluded and agreement in January, 1998 for a Codeshare arrangement under which Singapore Airlines would provide Air India a block of seats on their flights beyond Singapore to points on the West Coast of USA, Canada, New Zealand and Australia at an agreed price.

Setting up of an Airport in Western Orissa

3705. SHRIMATI SANGEETA SINGH DEO : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are considering to set up an Airport in Western Orissa; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

Tax Free Rail Bonds

3706. DR. V. SAROJA: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to issue tax free Rail bonds to collect money to finance various pending and new railway projects; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) The Indian Railways Finance Corporation Limited (IRFC), a Public Sector Undertaking under the control of Ministry of Railways, has been authorised to issue Tax Free Bonds to the value of Rs. 200 crore during the financial year 1999-2000. This amount will be utilised for the purposes of funding the procurement of rolling stock for the Railways.

Health Care Service to Railway Employees

3707. SHRI HOLKHOMANG HAOKIP : Will the Minister of RAILWAYS be pleased to state :

(a) the details of health care facilities being made available to the railway employees working in the different parts of the country;

(b) whether the Government propose to set up more health care units like hospitals, dispensaries etc. during the year 1999-2000; and

(c) if so, the details thereof, location-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) There is a well developed system for providing medical facilities to Railway Employees through a network of 124 Railway Hospitals and 657 Health Units located all over the country. Besides, with a view to provide best possible medical facilities to Railwaymen, some reputed nonrailway Hospitals are also recognised.

- (b) No, Sir.
- (c) Does not arise.

Transport for supply of Defence Materials to C.O.D. Kanpur

3708. SHRI SHRIPRAKSH JAISWAL : Will the Minister of DEFENCE be pleased to state :

(a) whether civilian Heavy Trucks are being engaged instead of Railway Wagons at C.O.D. Kanpur for the supply of Defence materials;

(b) if so, the reasons therefor;

(c) whether more investigation has also been going on in this regard;

(d) if so, the progress made in such investigation so far; and

(e) the time by which the Railway wagon system are proposed to be introduced completely for transporting the Defence goods ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Both Railway Wagons and civil hired transport are being engaged for supply of Defence Materials.

(b) Only full rakes are accepted by Railways, necessitating despatch of piecemeal goods by civil hired transport. Urgently required stores are also despatched by civil hired transport.

(c) and (d) Due to some complaints, an enquiry has been ordered. The enquiry is yet to be completed.

(e) Complete transportation by Rail will not be possible for transporting the defence goods in case of despatch of urgently required stores by various units for want of availability of Railway wagons, places not connected directly by train, etc.

Clothing for Glacier Soldiers

3709. SHRI PRABHUNATH SINGH: SHRI RAMSAGAR RAWAT:

Will the Minister of DEFENCE be pleased to state:

(a) whether attention of the Government has been drawn to the press report in *India Today* dated June 21, 1999 under the caption "Half of the frontline troops don't have glacier clothing -Price of Austerity-A decade of costcutting and dilly-dallying on purchases comes back to haunt the forces";

(b) if so, the facts thereof;

(c) the reasons for such a poor state of affairs in meeting the requirement of forces; and

(d) the time by which the shortage in clothing and weaponary to armed forces is likely to be met?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) Special Glacier Clothing is authorised only for glacier regions. All other extreme cold regions including high altitude areas such as Kargil are authorised Extreme Cold Clothing (ECC). There was no shortage of Glacier Clothing since in addition to the number of sets authorised for the troops deployed in the Glacier region, an equal number of sets are authorised as Army HQ Reserve. Unforeseen requirements for 'OP VIJAY' were fully met out of the reserve clothing held in command HQ/Army Hqrs.

(c) and (d) The requirement of forces for clothing and weaponary is constantly reviewed by Service Headquarters considering threat perception and met as per the Priority Procurement Plan within the available resources.

Clearance to Airstrips Construction in Maharashtra

3710. SHRI CHANDRAKANT KHAIRE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government of Maharashtra has sought clearance for construction of airstrips at some selected places in the State;

(b) If so, the details thereof; and

(c) the time by which the proposal is likely to be cleared?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) Maharashtra Industrial Development Corporation (MIDC), an undertaking of Maharashtra Government, had sought clearance for construction of air strips at Shirdi, Mahad, Malkapur, Parula, Mhapan, Parll and Parbhani. No objection certificates have been issued in respect of the proposed air strips at Shirdi, Mahad, Malkapur and Parula. MIDC has been requested to reconsider their proposal in respect of Parli and Parbhani, as air strips at these places is likely to adversely affect flying operations of the Air Force in the area. The remaining one proposal in respect of Mhapan has been withdrawn by Government of Maharashtra.

Private Tourist Trains

3711. SHRI SURESH RAMRAO JADHAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways propose to run private tourist trains;

(b) if so, the details thereof; and

(c) the time by which the private tourist trains are likely to run on railway tracks?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) An agreement has been signed for running two tourist trains one in North India and another in South India.

(c) The privately owned trains are expected to be introduced by the year 2001.

Jobs to Ex-Servicemen in Ordnance Factories

3712. DR. RAMESH CHAND TOMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have recently issued some orders pertaining to Ex-Servicemen working in Ordnance Factories;

(b) if so, the details thereof;

(c) whether the period served in Armed forces is not being taken into account in their present employment with Ordnance Factories; and

(d) if so, the facts thereof and the action proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) and (d) In case of re-employment of Ex-Servicemen in Ordnance Factories, the period of service in the Armed Forces is taken into consideration in terms of Rules and Instructions issued by the Government from time of time.

Imports of French Wheat

3713. SHRI VILAS MUTTEMWAR: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the private Indian Importers have imported French Wheat despite a big domestic crop as reported in *Deccan Chronicle* dated August 28,1999;

(b) if so, the reasons therefor; and

(c) the preventive measures being taken by the Government to check such import of wheat by the private traders?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) and (b) As per EXIM Policy of wheat, the import of wheat is cenalised through FCI. However, in order to augment the domestic availability of wheat in the country, import of wheat by Roller Flour Mills (RFMs) on actual user condition to meet their own requirements for milling purposes only and sale of the resultant flour in the domestic market after registering their import contract with Agricultural and Processed Food Products Export Development Authority (APEDA) w.e.f. 13.12.1996. Further w.e.f. 5.10.1998, RFMs can now export the flour produced out of the imported wheat and the importers shall be required only to inform the details of imports and exports to APEDA. STC/MMTC/ PEC are also permitted to import wheat on behalf of RFMs. MMTC has reported import of 24,640 MT of French wheat for consumption by RFMs during 1999-2000.

(c) With effect from 1.12.1999, an import duty of 50% on import of wheat has been imposed.

Introduction of Samakhiali-Palanpur M.G. Train

3714. SHRI P.S. GADHAVI : Will the Minister of RAILWAYS be pleased to state:

(a) whether Special Purpose Committee (SPC) of the Railways has recommended for the introduction of Samakhiali-Palanpur M.G. Train; and

(b) if so, the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Indian Railways do not have a Committee by name Special Purpose Committee. Samakhiali-Palanpur M.G. Section is presently served by 2 pairs of trains. Introduction of additional train between Samakhiali Jn. and Palanpur Jn. is not feasible due to operational and resource constraints.

UNDP

3715. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the number of projects started with the help of United Nations Development Programme during the last three years, State-wise;

(b) the total grant received from UN for these projects and the amount provided by the Union and concerned State Governments;

(c) whether the projects sanctioned under UN Development Programme and Global Environment Facility Hilly Hydro projects started in 1994 have been completed; and

(d) if so, the results achieved so far?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) During the last three years, the following two UNDP-assisted projects have been started:

- (i) United Nations Development Programme/Global Environment Facility has approved a project proposal entitled "Fuel Cell Bus Development in India" for the Project Preparation and Development Facility UN grant of US \$ 2,97,000. There is no State-wise categorisation in the project and it is being implemented through Bharat Heavy Electricals Limited at Hyderabad. MNES has provided logistic support to the project and, as such, no amount has been provided for this project by the Union Government.
- (ii) The Government of India (GOI)/United Nations **Development Programme Rural Energy** Programme with a total UNDP assistance of US \$ 4 million was approved on 11th August, 1998. So far, three sub-programmes totalling UNDP assistance of 2.8 million have been developed and approved under this Rural Energy programme. These sub-programmes will be implemented in the States of Orissa, Bihar, Rajasthan, Himachal Pradesh, Madhya Pradesh, Assam and Sikkim. MNES is not providing any specific financial support to the programme. However, for the renewable energy devices to be set up under the programme, the prevailing subsidies, as applicable at the time of installation of the devices, will be provided.

(c) No, the UNDP/GEF-assisted hilly hydro project has yet not completed.

(d) Question does not arise.

Removal of Top Super Bazar Officials

3716. SHRIMATI SHYAMA SINGH: SHRI PRABHUNATH SINGH: SHRI SANSUMA KHUNGGUR BWISWMUTHIARY:

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether attention of the Government has been invited to the news item captioned - "Despite CVC probe, top Super Bazar officials rehabilitated" appearing in the *Hindustan Times* dated October 24, 1999;

(b) if so, the facts and the details of the matters reported therein;

(c) whether the top management of Super Bazar have been indulging in large scale malpractices and

corruption including the awarding a contract for Longowal Tower Construction Project to VV Construction in utter violation of the rules;

(d) if so, whether the CVC has asked the CBI to probe into the project's tender related and other irregularities committed in the Super Bazar in purchase of items;

(e) if so, the time by which the CBI is likely to submit its report;

(f) whether the Government have chalked out any plan to check corruption in the functioning of Super Bazar; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) to (g) The Government is aware of the news item mentioned in the Question. In there Super Bazar, there is a Vigilance Department headed by a Chief Vigilance officer and all such allegations are referred to them, as and when received for inquiring into the matter. The CVC had referred the matter of alleged irregularities in the award of contract of Longowal Tower to the Government and the Government in turn had directed the management of the Super Bazar, in July '99, to keep in abeyance all further actions on the project. Government was informed that no decision has been taken by the competent authority and the Government directions have been complied with. The Govt. had, in the month of November '99, also asked the management of the Super Bazar to consider various cases of irregularities etc. in the meeting of the Board of Directors of the Super Bazar, which was scheduled to be held on 19.11.99. The Board of Directors of the Super Bazar had considered this issue in the meeting held on 19.11.99 and it was decided that the same may be brought before the next meeting of the Board, especially the case relating to the award of the contract in respect of Longowal Tower at Rajendra Place. As regards the plan to check corruption in the functioning of the Super Bazar, all such cases are dealt with in accordance with the procedure relating to prevention of corruption and the vigilance manual.

Review of N.C.C. Scheme

3717. SHRI SHIVAJI VITHALRAO KAMBLE: Will the Minister of DEFENCE be pleased to state:

(a) whether there Government have recently reviewed the performance of National Cadet Corps Scheme in the country with particular reference to Maharashtra;

(b) if so, the details thereof during the last three years, State-wise;

(c) whether the NCC Scheme is being restructured to meet the changed perceptions; and

(d) if so, the details of the action plan drawn for the current year and for Ninth Plan period in general and for Maharashtra in particular?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (d) The principal and concept on which the National Cadet Corps scheme has been conceived is for the whole country and are not State specific. Depending on the performance and need, the National Cadet Corps scheme is being constantly reviewed from time to time. Recently, such a review has been undertaken by a committee. The report of the Committee is at present under consideration before Government. The recommendations of the Committee are not Plan related.

[Translation]

Demand of Wagons

3718. SHRI THAWAR CHAND GEHLOT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are unable to meet the demand of wagons made by Dewas, Indore, Ujjain, Nagda and Ratlam stations;

(b) if so, the reasons therefor; and

(c) the measures being taken to meet the demand adequately in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Does not arise.

(c) During the period April to November '99, Railways have moved 17339 number of wagons from Dewas, Indore, Ujjain, Nagda and Ratlam stations compared to 12751 number of wagons during April-November '98, registering an increase of 36 per cent. Railways are fully geared to meet the demand adequately in future also.

[English]

Rural Development Programmes

3719. SHRI P.D. ELANGOVAN : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have sought Financial assistance from UN agencies for implementation of new Rural Development Programmes;

(b) if so, the details thereof;

(c) whether the Government of Tami Nadu, has submitted any proposals for implementation in various districts of Tamil Nadu; and

(d) if so, the details of the projects, quantum of funds sought and the area of implementation of such externally aided projects?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) Government of India and the United Nations Development Programme entered into a Country Cooperation Framework-I (CCF-I) (1997-2001). Community Based Pro-Poor Initiatives (CBPPI) Programme is one of the programmes under Country Cooperation Framework-I which is being executed by the Department of Rural Development. UNDP has committed an assistance of US \$ 13 million for this programme. The thrust of the CBPPI Programme is on social mobilisation and people's empowerment for poverty alleviation. It combines both area based holistic and issue based approaches.

(c) Yes, Sir.

(d) Govt. of Tamil Nadu had submitted a project proposal entitled 'Water Supply and Sanitation Project for Rural Areas" with an estimated cost of Rs. 500.00 crore and expected to benefit people in the five districts of Karur, Tiruchirapalli, Thanjavur, Thiruvarur and Nagapattinam which has been posed to the World Bank for their possible support. A project proposal named as "Hogenakkal Water Supply and Sanitation Project' received from the Govt. of Tamil Nadu subsequently has also been posed to the World Bank for their possible support. This project is estimated to cost Rs. 788.00 crore and expected to benefit the areas of Dharmapuri and Krishnagiri.

In addition, the Government of Tamil Nadu has also submitted a project proposal for External Assistance on "Rural Poverty Alleviation through land based activities in Tamil Nadu" at a total cost of Rs. 242 crore for the districts of Ramanathapuram, Dharmapuri, Tiruchirapalli and Erode for 25,000 ha.

[Translation]

Setting up of Consumer Courts

3720. SHRI RAMDAS ATHAWALE : Will 'the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether consumer courts/forums have been set up at the State and district level in the country particularly in tribal and scheduled caste areas;

(b) if not, the details of such districts particularly having tribal and scheduled caste areas of the country

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where such courts have not been set up so far along with the reasons therefor;

(c) the financial assistance provided to these courts forums during the last three years, State-wise; and

(d) the number of cases pending in the consumer courts/forums particular in tribal and scheduled caste dominated districts at the State and district level as on date and the effective steps being taken by the Government for speedy disposal of the pending cases, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) According to the provisions of the Consumer Protection Act, 1986 the setting up of the State Commissions and District Fora is the primary responsibility of the State/UTs. Therefore, it is the prerogative of the States/UTs to decide on the location of the State Commission and the District Fora. Almost all the States/UTs have set up State Commission at the State and UT capital and the District Fora at the District Head Quarters or additional District Fora in any other place as the State Govt./UT deems fit.

(c) To supplement the efforts of the States/UTs, the Central Govt. has provided One-time financial assistance of Rs. 61.80 crores to strengthen the infrastructure of the Consumer Courts. The State-wise details are given in enclosed Statement-I.

(d) The District forum-wise information are nor maintained. However, the state-wise number of pending cases in the State Commission and the District Fora are given in enclosed Statement -II. Some of the steps taken by the Central Government for speedy disposal of pending cases by the consumer courts are as follows:

- (i) To strengthen the infrastructure of the Consumer Courts, Central Government has provided onetime-grant of Rupees sixty one crore and eighty lakhs to the States/UTs during 1995-99.
- (ii) Central/State Governments and the National Commission are regularly monitoring the working of the Consumer Courts.
- (iii) State/UT Governments have been requested to fill up the vacancies of Members/Presidents of various Consumer Courts on priority basis.
- (iv) Central Government has written to State/UT Governments for ensuring the normal functioning and monitoring of these Courts on regular basis.
- (v) The Consumer Protection Act, 1986 has been amended in 1991 & 1993. Action is being taken to further amend the said Act, to facilitate the

consumer courts to dispose of the cases speedily and also to make the Act more effective and purposeful.

Statement-/

State/UT	Amount Release (Rs. in lakhs)
Andhra Pradesh	270.00
Arunachal Pradesh	170.00
Assam	280.00
Bihar	440.00
Goa	70.00
Gujarat	250.00
Haryana	210.00
Himachal Pradesh	170.00
Jammu & Kashmir	70.00
Kamataka	250.00
Kerala	190.00
Madhya Pradesh	500.00
Maharashtra	360.00
Manipur	130.00
Meghalaya	120.00
Mizoram	80.00
Nagaland	120.00
Orissa	180.00
Punjab	180.00
Rajasthan	350.00
Sikkim	90.00
Tamil Nadu	270.00
Tripura	80.00
Uttar Pradesh	680.00
West Bangal	220.00
A & N Islands	70.00
Chandigarh	60.00
D & N Haveli	60.00
Daman & Diu	70.00
Delhi	70.00
Lakshadweep	60.00
Pondicherry	60.00
Total	6180.00

Statement-II

SI. No.	State/UT	Cases Pending Ca in the State in Commissions	the District Fora
1.	A & N Islands	5	17
2.	Andhra Pradesh	2096	20593
3.	Arunachal Pradesi	n 6	31
4.	Assam	683	1043
5.	Bihar	3194	13469
6 .	Chandigarh Admn	. 197	4080
7.	D & N Haveli	0	9
8 .	Daman & Diu	1	34
9 .	Delhi	3728	17951
10 .	Goa	91	600
11.	Gujarat	2764	18553
12.	Haryana	2517	15410
13.	Himachal Pradesh	107	1956
14.	Jammu & Kashmir	622	2189
15.	Kamataka	2496	7245
16 .	Kerala	887	5828
17.	Lakshadweep	0	5
18.	Madhya Pradesh	2677	8733
19.	Maharashtra	5684	19708
20 .	Manipur	3	55
21 .	Meghalaya	27	39
22 .	Mizoram	12	228
23.	Nagaland	0	4
24 .	Ori ssa	3449	1902
25.	Pondicherry	70	58
26 .	Punjab	1666	3059
27 .	Rajasthan	11924	16232
28 .		0	9
29 .		2237	6795
30 .	•	57	171
31.		17841	
32.	West Bengal	1363	5056
	Total	66404	231050

[English]

Swaranjayanti Gram Rozgar Yojana

3721. SHRI NARESH PUGLIA : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have taken a decision to pool all the unspent balances of funds for the various self-employment and poverty alleviation programmes under the "Swaranjayanti Gram Rozgar Yojana", and

(b) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHR) SUNDAR LAL PATWA): (a) and (b) The Integrated Rural Development Programme (IRDP) was the only self employment programme being implemented by the Ministry of Rural Development. Over the years, a number of allied programmes were added such as Training of Rural Youth for Self Employment (TRYSEM), Development of Women & Children in Rural Areas (DWCRA), Supply of Improved Toolkits to Rural Artisans (SITRA), and Ganga Kalyan Yojana (GKY). All these programmes were intended to subserve specific areas to prepare the rural poor for self-employment. The overall objective was however not effectively realised, primarily for the reason that multiplicity of programmes resulted in their being viewed as separate programmes in themselves, and the implementation being more concerned with achieving individual programme targets rather than focussing on the substantive issue of sustainable income generation.

To rectify the situation, it was decided to restructure the self-employment programmes. The above programmes, as well as Million Wells Scheme (MWS) were merged into one comprehensive programme known as "Swamjayanti Gram Swarozgar Yojana" (SGSY). This programme, launched from 1-4-99, covers all aspects of self-employment such as organisation of the poor into self-help groups, training, credit, technology, infrastructure and marketing.

The unspent balances of the above programmes, as on 1.4.99 has been pooled under the Swarnjayanti Gram Swarozgar Yojana (SGSY).

[Translation]

Modernisation and upgradation of Jammu Airport

3722. SHRI MOHAN RAWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any scheme to modernise and upgrade Jammu Airport is under consideration of the Government;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Jammu airport belongs to the Indian Air Force and Airports Authority of India (AAI) maintains a civil Enclave. AAI has plans to upgrade the airport for operation of a-320 type of aircraft with Cat. II Instrument Landing System. AAI has requested Jammu & Kashmir Government to acquire and handover 54.68 acres of land for this purpose. Works for extension of apron to accommodate 4 larger aircraft at a time and expansion of terminal building have been taken up.

[English]

Development of Railway Stations in Kerala

3723. SHRI RAMESH CHENNITHALA: SHRI KODIKUNNIL SURESH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Ministry has ongoing programme for remodelling of some Railway Stations in Kerala;

(b) if so, the names of such stations;

(c) the details of facilities provided to these stations after completion of remodelling work; and

(d) the total amount of money has been spent at each station for remodelling?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Trichur, Kayankulam, Calicut, Badagara, Piravam Road, Trivandrum Central, Alleppey, Kanhangad, Shoranur, Kasargod, Quilon, Tellicherry, Chengannur and Changanacheri.

(c) Depending upon the requirement at the station, the face lifting of the Station building; provision/ renovation/augmentation of facilities such as the VIP lounge, waiting halls and rooms, dormitory, retiring rooms, and improvements to the vegetarian/non-vegetarian refreshment rooms, lighting and seating arrangements, have been carried out and shall be available at different stations.

(d) The cost of the works at each of the stations is as under:

Station		Cost (Rupees in lakhs	
1.	Trichur	116.65	
2.	Kayankulam	34.97	
3.	Calicut	49.20	
4.	Badagara	14.50	

Stat	ion	Cost (Rupees in lakhs)
5.	Piravam Road	30.00
6.	Trivandrum Central	14.50
7.	Alleppey	113.85
8.	Kanhangad	5.87
9 .	Shoranur	10.95
10.	Kasargod	5.87
11.	Quilon	7.39
12.	Tellicherry	14.00
13.	Chengannur	28.00
14.	Chenganacheri	23.00
	Total	468.75

[Translation]

Implementation of Consumer Protection Act

3724. SHRI VIJAY GOEL: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether private medical practitioners have been brought under the purview of Consumer Protection Act; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): (a) and (b) According to the provision of the Consumer Protection Act, 1986 the medical services rendered by the medical practitioners for any consideration are also covered under the said Act. The Hon'ble Supreme Court in its judgment on Civil Appeal No. 688 of 1993 has upheld the provisions of the Act.

Contribution of Tourism in Gross Domestic Product

3725. SHRI NAWAL KISHORE RAI: Will the Minister of TOURISM be pleased to state:

(a) whether the Government have fixed the target to contribute upto 6.6% in the Gross Domestic Product of the country through the tourism by the 2010; and

(b) if so, the percentage of contribution of the tourism in the Gross Domestic Product during 1998-99, and likely to be in the year 1999-2000? THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) No, Sir.

(b) 1.47 percent and 1.48 percent respectively.

[English]

Adequate Fund to Panchayats

3726. SHRI P. KUMARASAMY : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government are aware that the Panchayats have not been given adequate funds to discharge their duties;

(b) if so, whether the Government would allot Rs. 150 crores for district panchayats in Tamil Nadu to construct bridges connecting more than one panchayat union or districts and to improve vital roads linking more than two unions and districts; and

(c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) Speedy devolution of adequate funds to Panchayats to enable them to discharge their duties has been a matter of concern for the Central Government. Panchayati Raj is a State subject and devolution of funds to the Panchayats is in the jurisdiction of the States/UTs. The States/UTs have been urged by the Central Government at various fora to speed up devolution of funds to Panchayati Raj Institutions, to enable them discharge their duties.

(b) and (c) No such proposal is under consideration at present in the Ministry of Rural Development.

Manufacturing of Coaches

3727. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a shortage of coaches for underground rail network;

 (b) if so, whether Railways are setting up a new unit exclusively to make coaches for underground Railways;

(c) if so, the details thereof;

(d) whether the Railways considered the possibility of implementing more underground rail projects in new areas like Hyderabad; and

(e) if so, the schedule for taking up work in this sector in Hyderabad?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

(d) With the changes in Allocation of Business Rules in 1986, the subject of Planning & Co-ordination of Urban Transport, including the rail based ones, has been transferred to the Ministry of Urban Affairs & Employment now Ministry of Urban Development. Accordingly, the nodal Ministry for all urban transport, planning and coordination, is the Ministry of Urban Development. However, the Railway will render technical assistance for planning of the system. At present, no such proposal is under consideration in the Ministry of Railways.

(e) Does not arise.

Amount spent on Development of Airports

3728. SHRI SHRIPAD YASSO NAIK : Will the Minister of CIVIL AVIATION be pleased to state:

(a) the names and locations of airports which are under control of Defence Forces; and

(b) the amount spent so far by the Director General of Civil Aviation for Development works at these airports?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The names of the Defence airports where Civil Enclaves are maintained and operated by Airports Authority of India (AAI) are Agra, Allahabad, Along, Bagdogra, Bangalore (HAL), Bhuj, Chandigarh, Cochin, Daparizo, Goa (NAVY) (DABOLIM), Gorakhpur, Gwalior, Jaisalmer, Jammu, Jamnagar, Jodhpur, Jorhat, Kanpur (CHEKARI), Leh, Nal (BIKANER), Port Blair, Pune Silchar, Srinagar, Tezpur, Tezu, Vizag, Zero.

(b) An amount of Rs. 228.62 crores has been spent so far by AAI for the various developmental works at these Civil Enclaves, since inception.

Losses due to Private Airlines

3729. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the revenue earned through cargo and passenger fare by Indian Airlines and Air India;

(b) whether Air India/Indian Airlines have undergone any loss due to private airlines; and

(c) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The revenue earned through freight and passenger fare by Indian Airlines and Air India are as under :

<u> </u>	Indian Airlines	Air India (Rs. in crores)
Passengers fare	1556.85	2917.52
Freight	157.55	368.60

(b) and (c) With the entry of private carriers in the domestic market and deployment of additional capacity, there has been drop in the Indian Airlines average domestic carriage per day from 19914 in 1992-93 to 18758 in 1998-99.

[Translation]

Renovation/Upgradation/Modernisation of Railway Stations

3730. SHRI P.R. KHUNTE: Will the Minister of RAILWAYS be pleased to state :

(a) the railway stations which have been extended, Upgraded, renovated, modernised and developed during the last three years in Madhya Pradesh and Bihar;

(b) the amount spent thereon;

(c) the names of the railway stations where renovation/modernisation work is going on; and

(d) the railway stations proposed to be renovated/ modernised in the coming year and the amount allocated for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) There are more than 7000 railway stations on Indian Railways. Upgradation/renovation/modernisation of railway stations is a continuous process and the same is undertaken every year wherever warranted on a condition basis. During 1996-97, 1997-98 and 1998-99, an expenditure of Rs. 87.96 crore, Rs. 89.36 crore and Rs. 90.72 crore respectively was incurred on this account.

Details of works of modernisation/upgradation of stations undertaken regularly are not maintained statewise. However, information with regard to major modernisation works in progress and new works approved for the current year at various rallway stations are included in Works Machinery and Rolling Stock Programme, Part II presented to the Parliament along with the Railway Budget Documents. An allocation of Rs. 120 crore has been made for upgradation/renovation/ modernisation of railway stations during the current year.

[English]

Setting up of FCI Godowns in Orissa

3731. SHRIMATI SANGEETA KUMARI SINGH DEO: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government propose to set up FCI godowns at sub-division and block headquarters of each district in the wake of cyclone in Orissa; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) No, Sir.

(b) The question does not arise.

Amount Outstanding against Politicians and Political Parties

3732. SHRI PRABHUNATH SINGH: KUMARI BHAVANA PUNDLIKRAO GAWALI:

Will the Minister of TOURISM be pleased to state :

(a) the name of the politicians and political parties that owe money to the ITDC alongwith the amount due from them as on date;

(b) since when these sums are due from them and the reasons for not making payment to ITDC; and

(c) the steps taken by the Government to recover the amounts ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) and (b) Information is given in enclosed Statement.

(c) The measures taken by ITDC for recovery of dues include follow-up by issuing reminders and initiate legal action wherever considered necessary.

Statement

SI. No	Name of Politicians/Political Parties	Outstanding as on 15,12.99 (Rs.)	Outstanding since
A .	Politicians		
1.	Shri Chander Shekhar, Ex-PM	39638.00	Dec., 91
2.	Shri Saheb Singh Verma, MP	60540.00	May, 96
3.	Shri Bhim Singh, J & K Panther Party	109617.50	April, 94 to 96
4.	Shri R.S. Chib, Ex-Minister, J 8	K 14962.00	June 89
5.	Shri Dalip Singh Judev, MP	31345.00	March, 97
6.	Shri P.V. Ranghia Naidu	17263.65	July, 91
7.	Shri M.A. Baby, MP	15155.80	
8.	Shri Sita Ram Wagmode, Maharashtra Pradesh Youth Congress, Pune	26708.80	Jan., 9 8
9.	Shri Sita Ram Wagmode, Maharashtra Pradesh Youth Congress, Pune	5638 .55	Jan., 98

1 2 10. Shri Prabhu Dayal Kathurai	3	4
iv. Shiri Fraunu Dayar Nathurar	953.00	
11 Shri Mohan Singh	4050.85	July, 79 & Sept. 79
12. Shri Chanderjit Yadav, Ex-MP	3538.00	July 79 & Sept. 79
13. Mrs. Subhadra Joshi, Ex-MP	992.00	July 79 & Sept., 79
14. Shri D.R. Goyal & P. Bahal	1033.10	July, 79 & Sept., 79
15. Shri Ram Lakhan Singh Yadav	1397.50	July, 79 & Sept., 79
16. Shri Balram Advani, Ex-MP	1525.00	July, 79 & Sept., 79
17. Shri D.K. Barooha	395.85	July, 79 & Sept., 79
18. Mrs. Amerjeet Kaur	515.50	July, 79 & Sept., 79
19. Shri Shankar Lal Gupta	1203.70	July, 79 & Sept., 79
20. Shri S.C. Shukla, Ex-MP	1110. 4 0	July, 79 & Sept., 79
21. Shri Sathyapal Singh, Ex-MP	1227.30	July, 79 & Sept., 79
22. Shri H.K. Thakare, Ex-MP	1260.50	July, 79 & Sept., 79
23. Shri Madhukar Chandran, Ex-MP	1052.50	July, 79 & Sept., 79
24. Shri Sathyanarayan Singh, Ex-MP	1722.25	July, 79 & Sept., 79
25. Shri S.Ramesh, Ex-Minister, Karnataka	147682.45 I	Dec., 94, March, 93 & Feb., 97
26. Shri Ramnath Chandellia, 1 Ex-MLA	1 35996 9.70	Oct. 97 to July, 98 April, 96 to Sept.,97
27. Shri Bhim Singh, J&K Panther Party	y 14050.40	May, 96, July, 96 & Dec., 96
· 28. Shri Muni Lal, Ex-MP	96579.00	Oct., 96

1 2	3	4
29. Shri Subramanlum Swami,	Ex-MP 9834.00	Aug., 95
30. Shri Palanlandy, Ex-Preside Nadu Congress		Sept., 97
31. Shri Ram Naresh Singh, Ex	-MLA 53086.00	1982 to 1989
32. Shri Roshan Beg, Ex-Minis Karnataka	ter, 5112.75	July, 98
33. Shir Natvar Singh, Ex-MP	2618.00	Sept.,99
34. Shri Kameshwar Paswan, B	Ex-MP 3115.55	Oct., 99
35. Shri Shyamnanda Mahapat Treasurer, BJP Office, Bhu		June, 99
Total	2039683.60	
B. Political Parties		
1. Congress Party (AICC) - Co Maha Samiti	ongress 787839.20	Mar., 89 to Feb., 96
2. Indian Youth Congress	897678.63	Nov., 85 to Sept., 89
3. Indian Youth Congress	123940.8 0	Nov., 85 to Nov., 89
4. Indian Youth Congress	5145.85	
5. Shahar Congress Committe		hune 07
C/o Dr. (Mrs.) Girja Vyas M	P 4308.00 291958.97	June, 97 Jan., 87
6. Indian Youth Congress 7. Delhi State INTUC	2620.00	
8. Indian Youth Congress	32000.00	•
9. NSUI	1397.60	000., 01
10. West Bengal Pradesh Con		
11. NSUI	9846.00	Dec., 88
12. Indian Youth Congress	150270.00	
13. Congress Party (AICC)	439626.90	
14. Congress Party (AICC)	134111.25	
15. Delhi Pradesh Congress	641.00	
Total	2896 939.36	
Total of (A + B)	4936622.96	

Running of Diesel Locos on Electrified Tracks

3733. SHRI CHANDRAKANT KHAIRE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Diesel Locomotives are being run on electrified routes in some areas of the country;

(b) if so, the reasons therefor;

(c) whether it is economical; and

(d) if not, the steps being taken to run only Electric Engines of electrified routes ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) to (d) In the electrified territory, it is essential to maintain movement of certain diesel locomotives, since at times due to failure of power supply from State Electricity Boards (SEBs) and at times due to internal failures, electric engines can not be operated. In such cases, diesel engines must be rushed to pull out passenger carrying trains from mid sections, as otherwise passengers will be stranded. As the entire Indian Railwavs system has not been electrified, long distance trains move on both traction, i.e., diesel and electric. Changing of engines involves around 30 minutes extra time in each such change and as a result, journey time of the passenger substantially increases. These changes also affect through movement due to shunting operations. In view of the above, due to operational exigencies, certain diesel locomotives are run in the electrified territory.

Unrest in Jammu and Kashmir

3734. SHRI VILAS MUTTEMWAR: SHRI Y.S. VIVEKANANDA REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether a Defence Ministry publication points out that 1073 mercenaries of 13 countries have been killed and 136 others arrested between 1990 and December, 1998 during the proxy war aided and abetted by Pakistan in Jammu and Kashmir;

(b) if so, the name of countries to which these mercenaries belong;

(c) the steps taken by Government to meet the threat posed by these foreign mercenaries;

(d) whether any protest has been lodged with the concerned countries; and

(e) if so, their response thereto?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) Between 1991 and December 1998, 1121 foreign mercenaries belonging to 13 countries were killed and 136 foreign mercenaries were apprehended in the proxy war in J&K. It would not be in public interest to disclose names of the countries to which they belong.

(c) to (e) Appropriate measures have been taken to check the infiltration of foreign mercenaries. The matter relating to Pakistan's sponsorship of trans-border terrorism has been taken up by the Government with the International community through intensive dialogue with a number of countries and in various UN fora, highlighting the dangers of international terrorism. Specific attention has been drawn to the complicity of Pakistani official agencies in international terrorism.

Inclusion of more item under P.D.S.

3735. SHRIMATI SHYAMA SINGH: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have included some more items under Public Distribution System;

(b) if so, the details thereof;

(c) whether the State Governments are neither getting complete quota nor good quality items under Public Distribution System; and

(d) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Public Distribution System (PDS) is supplemental in nature. It is not always possible for Central Government to meet in full, the demands of States for PDS commodities due to constraints of procurement as well as subsidy. As per the norms of allocation of PDS commodities, full allocations are made to State Governments well in advance.

Food items distributed under Targeted Public Distribution System (TPDS) are procured strictly conforming to uniform specifications prescribed by Government of India. The quality of these items is continuously monitored during storage. Foodgrains conforming to Prevention of Food Adulteration (PFA) standards and free from insect infestation are issued for PDS. State agencies are allowed to inspect the consignment before issue.

Resource Crunch

3736. SHRI SHIVAJI VITHALRAO KAMBLE : SHRI Y.S. VIVEKANANDA REDDY: DR. S. VENUGOPAL: SHRI RATTAN LAL KATARIA:

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Board is facing severe resource crunch in the implementation of approved/ ongoing projects;

(b) if so, the details of the available resources vis-àvis requirement of funds during the current year and the Ninth Plan period;

(c) the details of projects likely to be affected due to resource crunch in Maharashtra;

(d) the steps taken to mobilise additional resources required for execution of approved, ongoing/new projects;

(e) the names of approved projects in Maharashtra and other States likely to be dropped/stopped for want of financial support or otherwise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The IX Plan Outlay for the Railways was fixed at Rs. 45,413 Crores, including Budgetary Support of Rs. 11,791 Crores, (at 1996-97 prices). For the first three years of the IX Plan, the plan expenditure at 1996-97 prices is likely to be only around 51% of the total plan outlay. In the current year, the annual plan was fixed at Rs. 9,700 Crores in the Budget Estimates. This has been scaled down to Rs. 8,965 crores due to possible shortfall in internal resources.

(c) and (e) No ongoing Railway project in Maharashtra has been pended/dropped. All projects are being progressed according to their relative priority and as per availability of funds.

(d) Apart from ongoing efforts to capture additional traffic and recover outstanding dues of the Railways which are substantial, action has been initiated to mobilise resources through various innovative methods such as utilisation of Railway land and air space, leasing of right of way for optic fibre cable communication, leasing of advertising rights at Railway stations and on rolling stocks etc. Effort is also being made to improve resource availability from Budgetary sources.

Import of Pulses

3737. SHRI NARESH PUGLIA: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum, and variety of the pulses imported during the last three years country-wise and the terms and conditions laid down therefor;

(b) whether certain irregularities in the import of pulses have come to the notice of the Government; and

(c) if so, the details thereof and the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) As per EXIM policy import of pulses is free. The total quantity and value of pulses imported during the last 3 years is as under:

Year	Quantity(MT)	Value (Rs. crores)
1996-97	654908	890.34
1997-98	1008161	1194.64
1998-99 (Prov.)	312744	404.52
1999-2000 (Prov.) (AprAug,99)	62847	89.30

Some of the varieties of pulses imported to augment domestic availability include Peas (Pisum Sativum) Dried and Shelled, Chickpeas (Garbanzos) Dried and Shelled, Beans of the SPP Vigna Mungo, Hepper, Small Red Beans Dried & Shelled, Kidney Beans including white Pea Beans Dried & Shelled, Lentils (Mosur) Dried & Shelled Broad Beans and Horse Beans Dried & Shelled Broad, Grams (excluding split) Dried & Shelled, Gram Dal (Gram, Split), Moong, Tur and Urad and Dun Peas (a substitute of tur).

Country-wise details of imports are given in the monthly bulletin/annual numbers of foreign trade Statistics of India published by the Directorate General of Commercial Intelligence and Statistics, Calcutta, copies of which are available in Parliament Library.

- (b) No Sir.
- (c) Do not arise.

Army Limb Centre, Pune

3738. SHRI RAMESH CHENNITHALA : Will the Minister of DEFENCE be pleased to state:

(a) whether the Army Limb Centre, Pune is still using the old technology of fitting the artificial limbs in the body

Dian

of soldiers who have lost their hands and legs in the Kargil conflict; and

(b) if so, the reasons therefor and the efforts being made to ensure that only the modified artificial limbs, which are light weight and convenient, are fitted in the body of the disabled soldiers by use of latest technology?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) All casualties of Kargil conflict, who have undergone amputation, are being provided with state-of -the-art artificial limbs.

[Translation]

Expenditure on Storage of Foodgrains

3739. SHRI NAWAL KISHORE RAI:

SHRI AJIT SINGH:

Will the Minister of CONUSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government provide any financial assistance to the Food Corporation on India to reduce its burden of increasing expenditure on the storage/upkeep of the purpose;

(b) if so, the financial assistance provided by the Government in this regard during 1996-97, 1997-98 and 1998-99;

(c) whether the consumer sale prices of essential commodities have also been hiked to bring down the burden of expenditure in this regard; and

(d) if so, the extent of price hike opted in this regard alongwith the number of time the prices of these commodities have been hiked?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : (a) and (b) Besides consumer subsidy, FCI is also given carrying cost of buffer stock out of the Food subsidy budget of the Government of India. The amounts released to FCI as carrying cost during 1996-97, 1997-98 and 1998-99 were as under:

Year	Amount (Rs. in crores)
1996-97	763.15
1997-98	936.69
1998-99	1595.95

(c) and (d) During the years 1996-97 to 1998-99,

Central Issue Prices of foodgrains have been revised as under:

(Rupees per quintal)

RICE			•
Effective from	Common	Fine	Superfine
1:6.97	-	650	750 (For APL families)
	350	350	- (For BPL families)
GRADE 'A' ##			
1.12.97	550 \$	70	0 (For APL families)
	350	35	0 (For BPL families)
29.01.99	700 \$	95	0 (For APL families)
Wheat			
01.6.97	450/250	(For a	APL/BPL families)
29.1.99	650	(For a	APL families)
01.04.99	682	(For a	APL families)

With effect from 1.12.97, Rice has been categorised into Common & Grade 'A' only.

\$ Applicable to only J&K, H.P., N.E. States, Sikkim and Hilly areas of Uttar Pradesh.

[English]

Renewable Energy Sources

3740. SHRI P. KUMARASAMY : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether for every Kwh of electricity generated by wind, the emission of carbon dioxide is reduced by one kg and the operation of a wind turbine engine weighing 50 tonnes saves as annual burning of 500 tonnes of coal;

(b) whether the primary energy used to produce a wind turbine is recovered in about a year and that there is a shorter generation period and earlier power generation is possible and wind is available day and night;

(c) if so, whether the Government propose to take steps to tap wind energy; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) Yes, Sir. (c) and (d) Under the Wind Power Programme, a capacity of 1077 MW has already been installed in the country, which includes demonstration projects of 55 MW capacity, and commercial projects of 1022 MW set up through private investments. About 5 billion units of electricty have been fed to the respective State grids from these projects. 177 potential sites in 13 States/ UTs have been identified for wind power projects. Fiscal and promotional incentives are available for commercial projects. Attractive policies have been announced by the State Governments for wheeling, banking and buy-back of electricity generated from wind power projects. Soft loans are also available for wind power projects.

On-Going Railway Projects in Karnataka

3741. SHRI H.G. RAMULU : Will the Minister of RAILWAYS be pleased to state :

(a) the names of ongoing railway projects in Kamataka;

(b) the amount spent so far on each project;

(c) the amount earmarked for each of the project during 1999-2000; and

(d) the progress of each ongoing projects as on date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) The following are the on-going Railways projects in Kamataka:

S. No.	Project	Railway		Length in Kms.		Exp. Upto 31.3.99	Outlay 1999-2000	Remarks
1	2	3	4	5	6	7	8	9
1.	Gadwal-Raichur (New Line)	SCR	AP, KAF	₹ 60	100.41	0.5	5	Necessary clearances have been obtained. Fina location survey, and land acquisition are being taken up. Work will be taken up once land is made available by State Government.
2.	Hubli-Ankola (New Line)	SCR	KAR	164	6 10.52	10.16	4	Final location survey has been completed for 132 km. and land acquisition plans for 50 Km. length have been submitted to the State Govt. Work would be started as soon as land becomes available.
3.	Gulbarga-Bidar (New Line)	SCR	KAR	116	242.42	0.001	1.99	Necessary clearances have been obtained. Final location survey, land acquisition has been taken up. Work will be taken up once land is made available by State Government.
4.	Munirabad-Mehboob (New Line)	SCR	AP, KAF	R 222	438.96	4.53	4	Final Location Survey has been completed. Work will be taken up once the land becomes available
5.	Kottur-Harihar (New Line)	SR	KAR	65	120.29	0.66	0.001	Final Location Survey has been completed and preparation of land acquisition plans & papers has been taken up.
6.	Kadur-Chickmagalu Saklesphur (New Li		KAR	100	157	7.09	5	Earthwork and minor bridges between Kadur Chikmagalur have been taken up.
7.	Hassan-Bangalore (New Line)	SR	KAR	166	295.77	32.63	10	Earthwork and bridges are in progress between Hasan and Shrawanbelgola and Bangalore to Neelamangala.
8.	Bangalore-Satyaman (New Line)	igia SR	KAR, TI	N 200	225	0.01	2	The necessary clearances have been obtained. Final location survey and preparation of land acquisition papers had been taken up.

(The figures for outlay/expenditure/cost are in crores of rupees)

1	2	3	4	5	6	7	8	9
9.	Solapur-Gadag (Gauge Conversion)	SCR	MAH, KAR	300	265.77	127.16	7	The work is being done in phases. The work Solapur-Hotgi and Hotgi to Bijapur has beer completed. Work is in progress on rest of sectior which will be completed in the coming years depending upon availability of resources.
10.	. Hospet-Hubli-Goa (Gauge Conversion)	SCR	KAR	489	613.1	571.1	5	The work has been completed.
11.	Mysore-Chamarajnag (Gauge Conversion)	arSR	KAR	210	175	0.0001	0.001	This work will be taken up after the necessary clearances have been obtained.
12.	. Bangalore-Hubli-Birur Shmoga (Gauge Conversion)	- SR	KAR	469	450.9	394.26	3	This work on the line from Bangalore - Hubli & between Birur & Shimoga has been completed. Work is in progress on Shimoga-Talguppa & would be completed in the coming years as per availability of resources.
13.	Mysore-Hassan (Gauge Conversion)	SR	KAR	119	212.11	183.4	10	The work has been completed except on Lakshamn Tirtha bridge, which is being built on a diversion. The bridge will be completed during 2000-2001.
14.	Yelahanka-Chickballa and Kolar-Bangarpet (Gauge Conversion)	puSR	KAR	61.9	64.69	58.92	2	The work as sanctioned has been completed and commissioned.
15.	Yashwantpur - Salem (Gauge Conversion)	SR	TN, KAR	197	183.3 8	176.87	2.99	Work has been completed and commissioned.
16.	Arsikere-Hassan- Mangalore (Gauge Conversion)	SR	KAR	236	217. 82	100.17	28	Arsikere-Hassan-Sakleshpur has been completed & commissioned. The work is in progress in rest of the section and is targeted for completion in 2001-2002 subject to availability of resources.
17.	Hospet-Guntakal (Gauge Conversion)	SCR	KAR, AP	115	159.1	10.12	20	Final location survey has been completed & estimate has been sanctioned. Tenders for Earth work, minor bridges and ballast are under finalisation. Work will be taken up shortly. Target date not yet fixed.
18.	Vikarabad-Tandur (Wadi Secunderabad Section) (Doubling)	SCR	AP, KAR	41.4	93.72	92.72	1	The work has been completed and commissioned.
19.	Bangalore-Kengeri with Elect. (Doubling)	SR	KAR	12.5	20.73	0.68	0.001	This has low operational priority. Work will be progressed as per availability of resources.
20.	Kengerl- Ramnagarar (Doubling)	nSR	KAR	32	45	0.06	0.0001	-do-
21.	Yeshwantpur-Tumkur (Doubling)	SR	KAR	64	80	0.01	2	The necessary clearances have been obtained. Preliminary arrangements are being made for taking up the work.
2 2 .	Bangalore City - Krishanrajpuram (Dou	SR Ibling)	KAR	23	85	0.01	0.01	Work will be taken up after the necessary clearances have been obtained.

1	2		3	4	5	6	7	8	9
23	. Whitefie (Doublin	ld-Kuppam Ig)	SR	KAR, AP	81	105	57.33	18	The work is in progress & the first phase from Whitefield to Bangarapet has been completed and commissioned.
24.	Renigun Hospet (Electrific	•	SCR	AP, KAR	448	231.39	4.43	0.0001	This work frozen earlier has been defrozen in Nov. 1998. Preliminary works have been taken up. TD Mar., 2004.
	LEGEN	D						(b) if	so, the main features thereof alongwith the
	SCR	South Cen	tral Rai	way				• •	the flights ?
	SR AP	Southern F Andhra Pra							MINISTER OF CIVIL AVIATION (SHRI SHARAD (a) No, Sir.
	MAHA	Maharasht	ra					(b) D	oes not arise.
	KAR	Karnataka						[Translati	
		Misus	e of IS	61 Mark				Inansian	•
	3742 0	R. RAGHU			CIN				Concessions to Handicapped
	Ministe	r of CONSU ION be plea	JMER	AFFAIRS					. SHRI P.R. KHUNTE : Will the Minister of CIVIL I be pleased to state :
ma		number of p the last two			' misı	use of ISI		concessio	hether the Air India / Indian Airlines provides on in air fare to the handicapped/blind citizens g given by the Indian Railways; and
	(b) the	number out	of them	have beer	n pur	ished;		(b) if	so, the details thereof?
mi		number of G Si mark; and		ent official	s had	nexus in			MINISTER OF CIVIL AVIATION (SHRI SHARAD (a) and (b) For domestic travel, Indian Airlines
	(d) the	action taken	againa	t the guilty	offic	als ?			% discount on Normal Sector fare and point to
	NSUME	INISTER OF R AFFAIRS REENIVAS/	AND	PUBLIC D	STR	IBUTION		who are to	es for travel in Economy Class to the persons stally blind in both eyes and to Disabled Persons, from at least 80% Locomotors disability.
		i.e. from 1						[English]	
		1999, Bur						- •	Construction of Airstrips
		osecution pr			505 (under BIS			•
	•								. SHRI CHANDRAKANT KHAIRE : Will the of CIVIL AVIATION be pleased to state :
he	• •	of the above iven in respe							•
	•	0 cases are							hether the Government of Maharashtra has I for the construction of airstrips of Parule, Shirdi,
the	said De	rlod, the cou	rts hav	e awarded	puni	shment in			nor the construction of airsurps of Farule, Shirdi,

(c) and (d) There are no reports of nexus of Government officials in misuse of ISI mark.

9 other cases which pertain to the earlier period.

Concessional Air Travel by IA

3743. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to extend concessional air travel after 8 P.M. by the Indian Airlines; and

(b) if so, the reaction of the Government thereon; and

Parli, Parbhani, Gondie and Gadchiroli;

(c) the time by which the proposal is likely to be cleared ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) State Government of Maharashtra has requested for technical feasibility study for construction of airports of-Parule in Sindhudurg District and Shirdi in Ahmednagar District only. As per the feasibility study conducted by Airports Authority of India, airports at both the places are technically feasible but economically unviable. Therefore, AAI has no plan to construct airports at these places.

Constitution of Administrative Tribunal for Armed Forces

3746. SHRI VILAS MUTTEMWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Law Commission has emphasised the need for creation of an Armed Forces Appellate Tribunal to entertain appeals against court martials under Army, Navy and Air Force Acts; and

(b) if so, the action being taken by the Government thereon and the stage at which the matter stands at present?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) The modalities of setting up of an Armed Forces Tribunal are being examined in consultation with Ministry of Law & Justice.

Profit by Retailers

3747. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the retailers are taking profit margin of 50-60 percent in comparison to its wholesale price in general and particularly in groundnut oil and sunflower oil; and

(b) if so, the steps taken/proposed to be taken to bring the profit margin upto 10 percent?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) The wholesale and retail prices of groundnut oil, mustard oil and sunflower oil in Delhi as on 20-12-1999 are recorded below:

Item	#Wholesale price	*Retail Price			
Groundnut Oil	3550	61-62			
Mustard Oil	3100	58-60			
Sunflower Oil	2450	52-54			

#Price: Rupees per quintal.

*Price: Rupees per litre of premium brands.

(b) The wholesale and retail prices are determined by market forces of supply and demand. There are no specific guidelines issued by the Government for maximum difference permissible between wholesale and retail prices. A High Powered Price Monitoring Board (HPPMB) under the Chairmanship of Cabinet Secretary has been monitoring the prices of edible oils on a weekly basis and taking appropriate measures to control the prices.

[Translation]

Airport Consultative Committees

3748. SHRI P.R. KHUNTE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have set up Airport Consultative Committees;

(b) if so, the details thereof ; and

(c) the task assigned to these Committees alongwith the tasks being undertaken by them?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Yes, Sir. Airports Authority of India (AAI) has constituted Airports Advisory Committees comprising of prominent citizens including local public representatives for Improving passenger facilitation and services at major airports. The meetings of these committees are held periodically to solicit suggestions to improve the facilities and services.

[English]

Restructuring of Defence Set-up

3749. SHRI RAMANAIDU DAGGUBATI : Will the Minister of DEFENCE be pleased to state:

(a) whether a Parliamentary Committee has in the recent past recommended urgent restructuring of the defence decision making apparatus and setting up of single integrated board of approvals to avoid inordinate delay In production and procurement of weapon systems; and

(b) if so, the follow-up action taken thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) A Statement will be laid on the Table of the House.

Acute Financial Woes

3750. SHRI PRIYA RANJAN DASMUNSI: SHRI P. KUMARASAMY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Indian Railways expect the financial problems more acute during 1999-2000 despite cosmetic improvements in the quality of passenger service; (b) if so, whether the railways have declared that during the current year another Rs. 1000 crore may have to be withdrawn;

(c) if so, the main reasons for the railways to face the financial crises; and

(d) to what extent railways have been able to improve the functioning of the railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) The finances of the Railways have shown a decline after 1996-97 after the implementation of Fifth Central Pay Commission's recommendations and the depression of Railways' earning potential due to fall in targeted freight loading in 1998-99. During 1999-2000 the financial position of Indian Railways has become extremely tight due to various post-budgetary increases of more than Rs. 900 cr on account of levy and hike in prices of HSD oil, increase in rates of family planning allowance and incentive bonus to workshop staff, hike in rates of electricity tariff by some State Electricity Boards etc. Restoration of operations in Orissa after the cyclones has also put an additional burden. The pension liabilities are also likely to increase further by Rs. 700 cr in the current year. In addition, there may be a minor shortfall in traffic receipts, both on account of goods as well as passengers. The targeted clearance of traffic outstandings is also uncertain. Efforts are being made to absorb the above post-budgetary increases in expenditure within the existing grants.

Both plan and non-plan expenditure have been scaled down. In addition, the Railways are exercising a tight control over its expenditure in many areas such as fuel and power consumption, contractual payments, purchase of materials, over time allowance, etc. Austerity and economy measures are also being enforced in areas such as hospitality, advertisements, inaugural ceremonies, seminars and workshops, etc. The various other aspects of working that are receiving regular attention include productive use of manpower, better asset utilisation, improvement in inventory management, customer service, marketing etc.

Construction of Roads in Bihar by B.R.O.

3751. SHRI RAJO SINGH: Will the Minister of DEFENCE be pleased to state :

(a) whether Border Roads Organisation has been entrusted with the work of construction of roads in certain areas in Bihar;

(b) if so, the budget allocation made for this purpose during 1999-2000;

(c) the details of the ongoing major construction works;

(d) whether the Government propose to provide special funds to State Public Works Department for maintenance and repairing of such roads; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (e) Border Road Organisation (BRO) has not been entrusted with the work of construction of roads in any areas in Bihar from the General Staff funds of the Government of India. However, BRO has been executing certain Coal Trunk Roads in the Command areas of Coal India Limited subsidiaries i.e. BCCL, ECL and CCL. These works are being executed by BRO as Deposit Works on behalf of these PSUs. The cost of works planned during this year i.e. 1999-2000 for BCCL and CCL works is Rs. 13.00 crores.

Works on the following Coal Trunk Roads are in progress during this year:

- (a) Amlabad GM Office to Mahulbanighat
- (b) Gomia -Bhandardih
- (c) Lalpania -Gomia
- (d) Chainpur -Lalpania
- (e) Bijupara-Khalari
- (f) Ara-4 Petrol Pump to CHP Kedia

The Ministry of Defence is not aware of any proposal to provide special funds to the State Public Works Department for maintenance and repair of these roads.

Indian Airlines Cargo Pact with US based Firm

3752. SHRI Y.S. VIVEKANANDA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

 (a) whether Indian Airlines has enters into an agreement with Emery Worldwide, Freight agents for carrying cargo from Singapore to Chennai and onwards;

(b) if so, the main features of the agreement ; and

(c) the extent to which this agreement will be helpful to India?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) The agreement provides for a guaranteed cargo space for M/s. Emery Worldwide, carriage on agreed flights, assistance for custom-clearance and smooth handling in transhipment and tracing the consignment through Emery's Website on the Internet. (c) This agreement is expected to yield an incremental revenue of approx. Rs. 1.00 crore to Indian Airlines during a period of six months.

Misuse of Official Vehicles

3753. SHRIMATI GEETA MUKHERJEE: Will the Minister of TOURISM be pleased to state:

(a) the details of vehicles used as staff cat by the officials of ITDC and Ministry of Tourism during the last three years;

(b) whether the vehicles are being misused by the officials; and

(c) if so, the action taken against the guilty officials?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) The details of staff cars used during the last three years in ITDC and the Ministry of Tourism are given below:

	No.	of staff cars
Year	ITDC	Min. of Tourism
1996-97	27	10
1997-98	22	8
1998-99	28	10

(b) and (c) In-so-far as Ministry of Tourism is concerned there is no misuse of staff cars. In case of ITDC, recoveries for private use of the staff car have been ordered by ITDC Management in one case.

Standard Monitoring Indicator Scheme

3754. SHRI NAMDEO HARBAJI DIWATHE : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have reviewed the performance of on going schemes and projects for 1998-99 and current financial years;

(b) If so, details of financial and physical performance by standard monitoring indicators scheme-wise/projectwise and State-wise for the above period; and

(c) the details of foreign aid received/approved or under consideration and actually utilised during the last three years project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) Yes, Sir. The scheme-wise, State-wise physical targets and achievements and fund released under biogas, improved chulha and solar photovoltaic programmes during 1998-99 and 1999-2000 are is given in enclosed Statements I and II. The cumulative achievement in respect of remaining major non-conventional energy programmes for the same period are given in enclosed Statement-III.

(c) The details of foreign loan and grants received and utillsed under various non-conventional energy programmes during 1996-97, 1997-98 and 1998-99 are given in enclosed Statement-IV.

Statement-I

State-wise Physical Target & Acheivements made under Biogas & improved Chulha Programmes during 1998-99 & 1999-2000 (as on 30.11.99)

S.No	States/UTs		Biogas	(Nos. of pla	nts)	Improved Chulha (Nos.)					
		199	8-99	199	9-2000	19	98-99	1999-2000			
		Tar.	Ach.	Tar.	Ach.	Tar.	Ach.	Tar.	Ach.		
1	2	3	4	5	6	7	8	9	10		
1	Andhra Pradesh	14000	21123	22000	4220	100000	223567	100000	35000		
2	Arunachal Pradesh	100	30	250	0	10000	0	2500	875		
3	Assam	500	22 3	500	21	12000	1413	12000	4200		
4	Bihar	500	708	750	203	20000	1905	40000	14000		
5	Goa	75	174	200	44	5000	4021	5000	1750		
6	Gujarat	10200	10282	12000	1046	60000	65334	100000	35000		

1 2		3	4	5	6	7	8	9	10
7 Н	laryana	1500	2343	3000	1087	40000	42400	55000	19250
8 н	limachal Pradesh	750	794	750	318	15000	14150	1000	350
9 Ji	ammu & Kashmir	50	0	200	0	43000	34200	27500	9625
10 K	Kamataka	12500	12558	9800	3237	40000	40093	65000	22750
13 K	Kerala	1000	993	1500	335	80000	19797	100000	35000
12 N	ladhya Pradesh	13000	13017	15000	1503	100000	100000	250000	87500
13 N	Maharashtra	12000	13474	12000	3915	100000	100548	140000	49000
14 N	Manipur	200	190	600	0	10000	40 0	5000	1750
15 N	Meghalaya	100	75	300	75	8500	0	10000	3500
16 N	Vizoram	200	200	400	135	10000	5000	10000	3500
17 N	Nagałand	200	104	800	73	8500	2565	10000	3500
18 0	Orissa	6000	6046	10000	2106	100000	101 56 5	150000	52 500
19 F	Punjab	8000	5818	5500	2816	75000	65000	75000	26 250
20 F	Rajasthan	1000	1319	1000	72	75000	93849	80000	28000
21 \$	Sikkim	200	200	600	93	5000	5896	5000	1750
22 1	Tamil Nadu	1500	1500	1500	424	60000	85000	60000	21000
23 1	Tripura	100	92	180	25	15000	9555	5000	1750
24 l	Uttar Pradesh	8500	8645	8500	2866	100000	100000	250000	87500
25 \	West Bengal	8510	10010	15000	6140	100000	171370	275000	96 250
26	Andaman & Nicobar	5	5	5	2	1500	1465	1200	420
27 (Chandigarh	0	0	0	0	0	0	0	0
28 I	Dadar & Nagar Haveli	5	0	5	0	1200	736	1000	350
29 1	Daman & Diu	0	0	0	0	0	0	0	0
30 (Delhi	0	0	0	0	2000	0	5000	1750
31 I	Lakshadweep	0	0	0	0	300	100	300	105
32 1	Pondicherry	5	0	10	0	3000	3760	4500	1575
33 (Other*	32800	39684	45650	13843	400000	385979	555000	194250

SI	States/UTs	Solar Photovoltaic 1998-99 1998-2000															
No.					199	8-99							1999-	2000			
			SL	SH		SL		PP		SI		SH	S	SLS	S	P	28
		Tar.	Ach	Tar.	Ach	Tar.	Ach	Tar.	Ach	Tar.	Ach	Tar.	Ach	Tar.	Ach	Tar.	Ach
1	Andhra Pradesh	5000	2015	500	91	200	82	0	0	5000	5011	200	100	100	0	0	0
2	Arunachal Pradesh	1000	1028	400	152	0	0	0	0	750	972	200	241	0	0	0	0
3	Assam	111	125	757	450	11	0	1.5	0	150	175	600	252	40	0	0	0
4	Bihar	10000	10095	1000	249	300	0	0	0	10000	0	1400	1	150	0	0	0
5	Goa	100	0	0	0	0	0	0	0	100	6	0	0	10	1	0	0
6	Gujarat	5000	4037	200	188	0	0	0	0	3000	18 48	300	12	50	0	0	0
7	Haryana	6000	2523	2000	667	200	117	0	0	4000	4026	2500	130	100	71	0	0
8	Himachal Pradesh	4000	0	1000	0	200	0	0	0	2000	0	2000	0	200	0	0	0
9	Jammu & Kashmir	2250	1800	4500	2484	0	0	20	0	2500	450	3500	3239	0	30	0	0
10	Kamataka	1000	0	500	0	100	0	0	0	1100	0	100	0	50	0	0	0
11	Kerala	600 0	4000	500	33	30	4	0	0	3000	5210	500	1064	50	26	0	0
12	Madhya Pradesh	2000	513	2000	0	200	0	0	0	2100	740	50	49	100	77	0	0
13	Maharashtra	650	537	100	62	100	44	0	0	600	257	225	34	100	15	0	0
14	Manipur	1000	500	200	50	0	0	0	0	1000	0	700	0	0	0	0	0
15	Meghalaya	600	500	50	0	0	0	0	0	620	0	70	0	0	0	0	0
16	Mizoram	850	1088	100	249	0	33	0	0	1200	0	50	86	50	0	0	0
17	Nagaland	0	0	50	0	20	0	0	0	30	0	125	0	5 0	0	0	0
18	Orissa	3000	1034	1800	579	3000	1014	0	0	3000	236	1800	79	1000 2	2331	0	0
19	Punjab	5000	5000	1500	1400	500	600	15	21	5000	200 0	1500	600	800	45	0	15
20	Rajasthan	1000	261	3600	3964	150	426	0	0	300	17	3800	936	300	40	26	0
21	Sikkim	50	0	50	4	0	0	0	0	50	0	70	0	0	0	0	0
22	Tamil Nadu	1000	861	200	0	50	0	10	10	1000	1442	200	15	80	46	0	0
23	Tripura	2500	2224	100	115	30	5	0	0	4775	0	100	0	6 0	0	0	0
24	Uttar Pradesh	10000	3168	8000	6944	0	238	0	0	8000	0	9000	0	200	0	0	0
25	West Bengal	300	354	2700	3585	120	99	75	26	200	39	2700	807	50	0	0	75
26	Andaman & Nicoba	nr O	33	0	0	0	0	0	0	0	8	0	0	0	0	0	0
27	Chandigarh	300	575	50	100	0	0	0	0	300	0	50	0	0	0	0	0
28	Dadar & Nagar Hav	vel i —	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
29	Daman & Diu	-	-	-	-	-	-	-	-	-	-	-	-	-	-	. –	-
30	Delhi	500	0	0	0	0	0	0	0	1000	0	0	0	0	0	0	0
31	Lakshadweep	3000	1000	0	0	0	55	0	0	1400	3000	0	0	0	8	0	0
32	Pondicherry	200	312	0	0	0	0	0	0	200	57	10	0	10	0	0	0
33	Others	-	-	-	-	-	-		-	4000	0	0	0	0	0	0	0

State-wise Physical Target & Achievement made under Solar Photovoltaic Programme during 1998-99 & 1999-2000 (as on 30.11.99)

SL=Solar Lanterns; SHS=Solar Home System; SLS=Street Lighting Systems; PPs=Power Plants in kwp; Tar= Target; Ach.=Achievement.

Statement - II

State-wise funds released under major programmes viz. Biogas, Improved Chulha and Solar Photovoltaic during 1998-99 and 1999-2000 (as on 30.11.99)

						(Rs. in Crores				
SI.No.	States/UTs	Bi	ogas	Improve	ed Chulha	Solar Photovoltaic				
		1998-99	1999-2000	1998-99	1999-2000	1998-99	1999-2000			
1	Andhra Pradesh	6.13	4.30	0.93	0.49	1.65	1.65			
2	Arunachal Pradesh	0.10	0.05	0.76	0.00	0.31	0.31			
3	Assam	0.15	0.10	0.06	0.00	0.70	0.70			
4	Bihar	0.08	0.11	0.06	0.00	2.46	2.46			
5	Goa	0.20	0.03	0.45	0.02	0.01	0.01			
6	Gujarat	3.88	1.80	0.30	0.30	1.04	1.05			
7	Haryana	0.45	0.45	0.38	0.31	1.76	1.76			
8	Himachal Pradesh	0.30	0.38	0.17	0.12	1.67	1.67			
9	Jammu & Kashmir	0.02	0.04	0.22	0.00	1.63	1.63			
10	Kamataka	3.50	1. 47	0.25	0.19	0.46	0.46			
11	Kerala	0.30	1.48	0.45	0.30	1.03	1.03			
12	Madhya Pradesh	3.74	3.41	0.82	0.75	0.93	0.93			
13	Maharashtra	4.63	1.90	0.59	0.42	0.21	0.21			
14	Manipur	0.24	0.12	0.00	0.00	0.30	0.31			
15	Meghalaya	0.05	0.06	0.04	0.00	0.19	0.19			
16	Mizoram	0.14	0.08	0.09	0.02	0.24	0.24			
17	Nagaland	0.18	0.16	0.05	0.05	0.05	0.05			
18	Orissa	3.08	2.79	1.13	0.53	2.72	2.72			
19	Punjab	2.40	1.13	0.52	0.23	2.74	2.74			
20	Rajasthan	0.25	0.15	0.45	0.24	4.81	4.81			
21	Sikkim	0.17	0.19	0.04	0.05	0.07	0.07			
22	Tamil Nadu	0.31	0.52	0.53	0.52	0.49	0.50			
23	Tripura	0.07	0.04	0.12	0.00	0.83	0. 83			
24	Uttar Pradesh	4.61	1.28	0.60	0.75	8.67	8.67			
25	West Bengal	3.23	4.60	1.16	2.05	1.73	1.73			
26	Andaman & Nicobar	0.00	0.00	0.00	0.00	0.00	0.00			
27	Chandigarh	0.00	0.00	0.00	0.00	0.21	0.21			
28	Dadar & Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00			
29	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00			
30	Delhi	0.00	0.00	0.06	0.00	0.00	0.00			
31	Lakshadweep	0.00	0.00	0.00	0.00	0.04	0.04			
32	Pondicherry	0.00	0.00	0.01	0.01	0.02	0.02			
33	Others	0.00	8.36	5.76	7.24	0.00	0.00			

Statement - III

Details of cumulative physical achievement made during 1999-2000 (as on 30.11.1999) under major programmes of the Ministry in which no state-wise target is allocated

SI. No.	Programme	Physical Achievement during 1999-2000 as on 30.11.1999			
1	Small Hydro Power	19.00 mega watt.			
2	Biomass Gasifier Systems	25 numbers with cumulative capacity 2.54 mega watt.			
3	Bagasse based Co-generation	41 mega watt.			
4	Waste to Energy Projects	2.7 mega watt.			
5	Wind Power	53.02 mega watt.			
6	SPV Water Pumping Systems	248 numbers			
7	Water Pumping Windmills	68 numbers			
8	Aero-generators/ Hybrid Systems	12 kilo watt.			
9	Energy Parks	30 numbers			

Statement - IV

Details of Foreign Loans and Grants received during 1996-97, 1997-98 & 1998-99

I. United Nation Development Programme / Global Environmental Facility (UNDP / GEF) Assisted Project on "Development of High Rate Biomethanation Processes as means of Reducing Green House Gases Emission."

Year	Aid Received in US \$	Aid Utilized in US \$	Grant Approved
1996-97 1997-98 1998-99	427470.59 774718.31 477298.00	480252.27 614927.63 385986.04	A Grant of US \$ 5.5 million was approved for total duration of 5 years w.e.f. September, 1994.

Total	1	6	79	94	-86	5.9C) '	14	81	11	65	.9	5

II.UNDP - GEF Hill Hydro Project

Year	Aid Received in US \$	Aid Utilized in US \$	Grant Approved				
1997	2.00 million	1.95 million	A Grant of US \$				
1998	1.50 million	1.51 million	7.5 million for				
1999	1.40 million	0.40 million	five years.				

III. UNDP Rural Energy Programme

A total UNDP assistance of US \$ 4 million approved during August 1998. Three sub programmes totalling to UNDP assistance of US \$ 2.8 million have been developed and approved under this programme. No funds have been released under this project by UNDP.

IV. KfW Germany provided a loan of DM 120 million to Indian Renewable Development Agency (IREDA) for providing loans to commercial projects in wind energy, bagasse based co-generation and solar photovoltaic sector. A loan agreement between IREDA & KfW and guarantee agreement between Government of India and KfW was signed on 15th July, 1999.

V. World Bank (1st Line)

Grants received under World Bank (1st line) by Indian Renewable Energy Development Agency (IREDA)

Year	Grant	Grant	Grant			
	Received	Utilised	Approved			
1997-98	Rs. 9.597 crores Rs. 1.61 crores Rs.3.777 crores	Rs. 1.61 crores	amount			

Loan received under World Bank (1st line) by Indian Renewable Energy Development Agency (IREDA)

Year	Loan	Loan	Loan				
	Received	Utilised	Approved				
1996-97	Rs. 52.186 crores	Rs. 52.186 crores	A total amount				
1997-98	Rs. 25.946 crores	Rs. 25.946 crores	of US \$ 115				
1998-99	Rs.41.141 crores	Rs.41.141 crores	million.				

VI. A World Bank Second line of credit of US \$ 135 million (Loan of US \$ 130 million & Grant of US \$ 5 million) is under consideration.

VII. A loan of US \$ 100 million has been approved by Asian Development Bank.

VIII. A line of credit US \$ 85 million is under consideration from OECF, Japan.

Recruitment in Armed Forces

3755. SHRI TRILOCHAN KANUNGO : Will the Minister of DEFENCE be pleased to state:

(a) the guidelines issued for the recruitment of paramilitary forces of three wings of the Defence Forces and the number of such para-military personnel in each of the wings of the Defence Forces at present alongwith their figures State-wise thereof; (b) whether State-wise proportion of para-military forces falls short of the proportion of the population of India; and

(c) if so, the reasons therefor and action taken to maintain parity ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) Rashtriya Rifles is the only paramilitary force with the Army and it is composed fully of personnel from the Army.

[Translation]

Water Testing Kit

3756. SHRI SURESH CHANDEL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government are aware that the Industrial Taxonomy Research Centre, Lucknow has developed a Convenient Portable Water testing Kit by which necessary bacterial and Chemical tests can be conducted to ensure the purity of the drinking water;

(b) if so, whether the Government have prepared any scheme to produce these Kits on a large scale so that these Kits could be readily provided to the rural and remote areas for testing the purity of the drinking water; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) Yes, Sir.

(b) and (c) The technology of ITRC Kit is already patented and technology has been transferred to various private bodies for manufacturing and marketing on commercial scale. The Industrial Toxicology Research Centre (ITRC), Lucknow has also been advised to bring out a Base Paper on the field kits for the purpose of evaluation and standardisation of all available field kits for testing water quality in the country, including the kits developed by ITRC.

Privatisation of Air India and Indian Airlines

3757. SHRI VIJAY GOEL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to privatise Air India and Indian Airlines;

(b) if so, the proportion of disinvestment and the extent to which it is proposed to be done;

(c) whether the staff of Air India and Indian Airlines has been asked to go on leave without pay under the disinvestment scheme; and (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (Sh Bi SHARAD YADAV) : (a) and (b) The Disinvestment Commission has recommended restructuring/disinvestments in Air india. The main recommendations of the Commission are as under :

- infusion of Government equity of Rs. 1000 crores and finally bringing down the Government share holding in Air India to 40%.
- (ii) induction of a strategic partner holding 40% equity on the basis of global bids.
- (iii) 10% equity to be offered to the domestic institutional investors and 10% to retail investor and employees.

The recommendations of the Commission are under consideration of the Government.

The matter regarding disinvestment of Indian Airlines is also under consideration of the Government.

(c) No, Sir.

(d) Does not arise.

[English]

Board of Tourism Industry and Trade

3758. SHRI P.D. ELANGOVAN : Will the Minister of TOURISM be pleased to state :

(a) whether the Board of Tourism Industry and Trade has been reconstituted as Advisory Council; and

(b) if so, the main objectives thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) No, Sir.

(b) Does not arise.

High Speed Rail Corridors

3759. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RAILWAYS be pleased to state :

(a) whether Rail India Technical and Economic Services (RITES) has mooted the idea of high-speed rail corridors;

(b) if so, the details of such corridors identified; and

(c) the details of routes developed for high speed rail corridors ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. A Paper was presented by RITES in an International Conference, held at New Delhi on 25th October, 1999. RITES mooted the idea of introduction of High Speed trains in the country, to cater to fast city to city passenger traffic. RITES proposed that corridors between Delhi-Mumbai, Delhi-Calcutta, Mumbai-Chennai or Mumbai-Calcutta could be designed for high speed trains.

(c) The proposals are only at a conceptual stage. Detailed studies will be necessary to decide specific corridors.

Consolidation of Land Holdings

3760. SHRI RAMSHETH THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Centrally sponsored schemes to help States on consolidation of land holdings are on the anvil;

(b) of so, the names of the States which has since implemented the land consolidation, laws and the progress made thereunder;

(c) the reasons/drawbacks for non-implementation of the said laws by other States;

(d) the remedial steps proposed to be taken by the Government in this regard;

(e) whether, the Union Government had sometime back offered special assistance for the purpose; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) Yes, Sir.

(b) A Statement showing State-wise area consolidated is enclosed.

(c) Factors inhibiting consolidation of land holdings programme inter alia are as follows:

- (i) Fear of displacement among tenants and share croppers.
- (ii) Apprehension of small and marginal farmers that big/influential farmers would get a better deal,

especially when the lands are not homogeneous.

- (iii) Lack of legal provision for compulsory consolidation.
- (iv) Financial difficulties faced by the State Governments.

(d) to (f) The Finance Minister in his Budget Speech 1999-2000 had inter-alia mentioned that the fragmentation of Agricultural Land Holdings undermines productive use of land and had offered to provide special financial assistance to States which undertake the task of Consolidation. In pursuance of this, a National Committee on Consolidation of Land Holdings has been constituted by Government of India for formulating a new Centrally sponsored scheme on consolidation of land holdings for assisting the States. The National Committee has also set up a Sub-Committee which would inter-alia suggest Intensive Educational and Awareness Campaign for the farmers about consolidation of land holdings programmes and identify the main features of a Centrally sponsored scheme for the purpose.

Statement

		(Area in lakh acres)				
S.No.	States/Union Territories	Area Consolidated				
1.	Andhra Pradesh	8.18				
2 .	Bihar	96.05				
3.	Gujarat	69.88				
4.	Haryana	104.38				
5 .	Himachal Pradesh	29.91				
6 .	Jammu and Kashmir	1.37				
7.	Kamataka	26.76				
8 .	Madhya Pradesh	95.53				
9 .	Maharashtra	526 .50				
10.	Orissa	26.74				
11.	Punjab	103.74				
12.	Rajasthan	42.30				
13.	Uttar Pradesh	461.63				
14.	Delhi	2.33				
	Total	1615.30				

Acts of Sikh Soldiers in June 1984

3761. SHRI SIMRANJIT SINGH MANN : Will the Minister of DEFENCE be pleased to state :

(a) the number of Sikh soldlers left the military barracks in June 1984;

(b) the number out of them who were killed, arrested, detained and jailed;

(c) the number of those who are still serving the jail sentences; and

(d) the number of such soldiers who have been rehabilitated so far and whether the Union Government propose to give amnesty to those who are still confined ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) Out of 2802 Sikh personnel of the Army who were involved in various acts of indiscipline, including desertion in June, 1984, 49 were killed while resisting arrest and 22 went missing. Out of the remaining 2731 who were brought to trail, 22 were exonerated and 2709 were punished and awarded varying sentences.

(c) Only one person is still undergoing life imprisonment, on charge of murder.

(d) Out of 2709 personnel who were convicted, 2297 persons were retained and rehabilitated in services and another 344 personnel were rehabilitated by providing jobs in Central/State Government Services; 90 persons who are still to be rehabilitated are being paid monthly maintenance grant at the rate of Rs. 1500 per month; and 52 dependants/widows of killed/missing army deserters are being paid monthly maintenance grant at the rate of Rs. 2500 per month. There is no proposal under consideration of the Government to grant amnesty to the lone prisoner who is undergoing life imprisonment on conviction of murder.

[Translation]

Agreement between India and Japan

3762. SHRI AJAY SINGH CHAUTALA: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have entered into an agreement with the Japan on Railway safety area;

(b) if so, the terms and conditions thereof; and

(c) the time by which the agreement is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) & (c) Do not arise.

[English]

Outstanding Dues

3763. SHRI MOHAN RAWALE : SHRI SUSHIL KUMAR SHINDE : SHRI MADHAVRAO SCINDIA :

Will the Minister of RAILWAYS be pleased to state :

(a) the outstanding amount payable to Government of Maharashtra by Railways on account of expenditure incurred on the Government Railway Police as on date;

(b) the reasons for not making the payment so far; and

(c) the time by which full payment is likely to be made in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The outstanding amount payable by Railways to Government of Maharashtra in respect of admitted calims raised against sanctioned posts, as on date, on account of expenditure incurred on the Government Railway Police is Rs. 16.73 cr.

(b) The outstanding is on account of non submission of Audit Certificate by the State Government, except for Rs. 0.07 cr., which is under internal check.

(c) Payment of Rs. 0.07 cr. for bills under internal check will be made in the month of December 1999 and payment of the remaining amount of Rs. 16.66 cr. will be made on receipt of AG's certificate.

[Translation]

Development of Salawas Airport

3764. SHRI JASWANT SINGH BISHNOI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is an airport constructed before independence at village Guda Bishnoiyan near Jodhpur which is known as Salawas;

(b) if so, whether it is lying closed for many years;

(c) if so, whether the Government propose to make this airport operational;

(d) if so, the time by which it is likely to be done ; and

(e) if not, the reasons therefor ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The airstrip at Salawas near Jodhpur belongs to Indian Air Force. (c) to (e) As there already exist an operational airport at Jodhpur, Airports Authority of India has no plans to make Salawas airstrip operational.

Construction of Road Over Bridge at Maihar Nagar

3765. SHRI RAMANAND SINGH : Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in the construction of a railway over bridge in Maihar Nagar under Jabalpur railway division;

(b) whether the construction of said over-bridge could not be undertaken due to non-payment of share by the Madhya Pradesh Government despite the budget allocation made by the Railway Ministry in this regard during the last two financial years;

(c) whether his Ministry propose to take any step to get construction work of the said over bridge completed during the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) This work was proposed for taking up on deposit terms at the initiative of the State PWD & General Arrangement Drawing was approved. However, State Govt. did not respond further. Of late, it is understood that State PWD intend to get this work executed on Build, Operate & Transfer basis, for which the details sought for framing draft agreement have been furnished to them. Further initiative for execution of work has to be taken by State Government.

(English)

Security of Clients in ITDC Hotels

3766. SHRIMATI GEETA MUKHERJEE : Will the Minister of TOURISM be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "Security of Clients in ITDC Hotels" appearing in *'Evening News*' dated June 29, 1998; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : (a) Yes, Sir.

(b) The security system of ITDC hotels is reviewed from time to time by the management and any specific incident is looked into by them and necessary steps taken for the security of the clients.

[Translation]

Theft in Railway Yards

3767. SHRI SADASHIVRAO DADOAB MANDLIK: Will the Minister of RAILWAYS be pleased to state :

(a) whether the incidence of thefts has gone up in Railway yards during the last three years;

(b) if so, the value of goods pilferred year-wise and zone-wise;

(c) the persons held responsible and action taken against them; and

(d) the steps taken/proposed to be taken by the Government to check the theft ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) No, Sir. However, a Statement-I showing the number of cases of thefts in Railway Yards, Value of Property Stolen, Value of Property Recovered and number of persons arrested during the last three financial years i.e. 1997-98, 1998-99 and 1999-2000 (upto November, 1999) Zonewise is enclosed.

(c) Number of persons found responsible and details of action taken against them during the last three financial years i.e. 1997-98, 1998-99, and 1999-2000 (upto November, 1999) Zone-wise is enclosed in Statement-II.

(d) The following steps are being taken to check thefts in Railway Yards :

- 1. Intensive beat patrolling in yards and other affected areas/sections.
- Joint checking at interchange points to take stock of the condition of wagons/seals, carrying consignments.
- 3. RPF armed pickets are posted/deployed in yards as far as possible.
- Plain clothed RPF personnel are also deployed to collect criminal intelligence with a view to tracking down offender.
- Based on criminal intelligence, raids and searches are conducted on the dens of criminals/ receivers of stolen property in order to bring them to book.
- 6. Dog squads are deployed for patrolling in yards.
- Close coordination between RPF, GRP and local police is maintained at various levels to apprehend criminals and receivers of stolen property.

Statement - I

Comparative statement showing the cases of theft/Pilferage of Booked Consignments over Indian Railways during the financial years 1996-97, 1997-98, 1998-99 and 1999-2000 (upto Nov.)

O/S : Outsiders R/E : Railway Employees

Riy.	Period	No. of persons														
		Arrested			Prosecuted			Convicted			Acquitted			C	ept. A	ction
		O/S	R/E F	RPF	O/S	R/E	RPF	O/S	R/E	RPF	O/S	R/E	RPF	O/S	R/E	RPF
CR	1996-97	111	0	1	111	0	1	14	0	0	10	0	0	0	0	1
	97-98	83	1	0	83	1	0	10	0	0	7	1	0	0	0	C
	98-99	88	0	0	88	0	0	9	0	0	0	0	0	0	0	0
	99-2000 upto Nov	23	1	3	23	1	3	6	0	0	0	0	0	0	0	3
ER	1996-97	37	0	0	34	0	0	4	0	0	0	0	0	0	0	7
	97- 9 8	8	3	0	6	3	0	2	0	0	0	0	0	0	0	3
	98-99	3	0	0	3	0	0	2	0	0	0	0	0	0	0	7
	99-2000 upto Nov	0	4	0	0	4	0	0	0	0	0	0	0	0	0	8
NR	1996-97	43	1	0	43	1	0	0	0	0	0	0	0	0	0	0
	97- 9 8	54	4	0	54	4	0	2	0	0	2	0	0	0	2	0
	98-99	58	6	0	58	6	0	9	0	0	0	0	0	0	0	0
	99-2000 upto Nov	63	8	0	63	8	0	2	4	0	0	0	0	0	0	0
NER	1996-97	27	0	0	27	0	0	22	0	0	0	0	0	0	0	0
	97-98	29	0	0	29	0	0	14	0	0	0	0	0	0	0	0
	98-99	21	0	0	21	0	0	13	0	0	0	0	0	0	0	0
	99-2000 upto Nov	21	0	0	21	0	0	1	0	0	0	0	0	0	0	0
NFR	1996-97	59	3	0	59	3	0	16	2	0	0	0	0	0	3	0
	97- 98	38	1	0	38	1	0	2	0	0	0	0	0	0	1	0
	98-99	47	0	0	47	0	0	6	0	0	0	0	0	0	0	0
	99-2000 upto Nov	13	1	3	13	1	3	0	0	0	0	0	0	0	1	3
SR	1996-97	18	0	0	18	0	0	13	0	0	0	0	0	0	0	0
	97- 98	13	0	0	13	0	0	0	0	0	0	0	0	0	0	0
	98-99	21	3	4	21	3	4	2	.0	0	0	0	0	0	0	4
	99-2000 upto Nov	3	0	0	3	0	0	0	0	0	0	0	0	0	0	0
SCR	1996-97	26	4	0	26	2	0	16	0	0	2	0	0	0	2	0
	97- 98	53	3	0	53	3	0	10	0	0	0	0	0	0	0	0
	98-99	22	0	0	22	0	0	11	0	0	0	0	0	0	0	0
	99-2000 upto Nov	55	0	0	28	0	0	3	0	0	0	0	0	0	0	0
SER	1996-97	59	1	0	59	1	0	7	0	0	0	0	0	0	0	0
	97-98	47	1	0	47	0	0	7	0	0	2	0	0	0	1	0
	98-99	52	0	0	52	0	0	5	0	0	0	0	0	0	0	7
	99-2000 upto Nov	29	2	0	29	2	0	0	0	0	0	0	0	0	0	1
WR	1996-97	82	2	0	82	2	0	33	0	0	0	0	0	0	0	0
	97-98	44	2	0	42	2	0	29	1	0	0	0	0	0	0	0
	98-99	36	6	0	36	5	0	24	0	0	0	0	0	0	1	0
	99-2000 upto Nov	45	1	0	16	0	0	8	0	0	0	0	0	0	0	0
Total	1996-97	362	11	1	360	9	1	125	2	0	4	0	0	0	5	8
	97-98	369	15	0	365	14	0	76	1	0	11	1	0	0	4	3
	98-99	348	15	4	348	14	4	81	0	0	0	0	0	0	1	18
	99-2000 upto Nov	252	17	6	196	16	6	20	4	0	0	0	0	0	1	15

Statement - II

O/S : Out Siders R/E : Railway Employees

[English]

Energy from Tidal Waves

3768. SHRI RAMCHANDRA VEERAPPA : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the Government propose to develop technology to get renewable energy from the ocean through tidal waves and currents to tackle the power shortage in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) Yes Sir. In order to explore the possibility of generating power from tidal energy, the Ministry of Non-Conventional Energy Sources carried out a feasibility study for construction of mini-tidal power plant in Durgaduani creek in Sunderbans, West Bengal. Based on the requisite field studies and computer modelling exercises, a detailed project report is being prepared through the West Bengal Renewable Energy Development Agency. The experience gained in the Durgaduani Tidal Power Project would help in the development of tidal power generation in the country.

(c) Does not arise.

[Translation]

Construction of Road Over Bridge in Bihar

3769. SHRI DINESH CHANDRA YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received any representation regarding the construction of over bridges on railway level crossing in Bihar particularly in Saharsa-Mansi Section;

(b) if so, the details thereof; and

(c) the time by which the above over bridges are likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. At Saharsa, the work of Road Over Bridge was sanctioned in the year 1997-98 on cost sharing basis. General Arrangement Drawing for this work was already finalised but needs revision due to provision of steeper slope of approaches. Matter has been referred to the State Government. (c) No schedule can be fixed at this stage. Railway will take up the work of bridge proper as soon as the work on approaches is taken up by State Government.

... (Interruptions)

12.02 hrs.

At this stage, Shri Ramsagar Rawat and some other hon. Members came and stood on the floor near the Table.

MR. SPEAKER: Now, Papers are to be laid. Please go back to your seats.

Kumari Mamata Benerjee.

12.03 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANGARU LAXMAN): Sir, on behalf of Kumari Mamata Benerjee, I beg to lay on the Table:

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 1999-2000.

[Placed in Library. See No. LT 1185/99]

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 7 of 1999) (Commercial) for the year ended the March 1998-(IRCON International Limited), under article 151 (1) of the Constitution.

[Placed in Library. See No. LT 1186/99]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1187/99]

THE MINISTER OF URBAN DEVELOPMENT(SHRI JAG MOHAN): On behalf of Shri Sukhdev Singh Dhindsa, I beg to lay on the Table :

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Housing and urban Development Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1188/99]

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : I beg to lay on the Table :

 A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1189/99]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1998-99.

[Placed in Library. See No. LT 1190/99]

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAG MOHAN): I beg to lay on the Table :

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1191/99]

[Translation]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOP-MENT (DR. MURLI MANOHAR JOSHI): I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi for the year 1995-96, alongwith Audited Accounts.
 - (li) A copy of the Action Taken Report on the Annual Report (Hindi and English versions), on National Commission for Women, New Delhi for the year 1995-96.
 - (iii) A copy of the review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1192/99]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the National Research development Corporation, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1193/99]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government for the working of the Consultancy Development Centre, New Delhi for the year 1998-99.

[Placed in Library. See No. LT 1194/99]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): On behalf of Shri Shanta Kumar, I beg to lay on the Table :

- A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 2 of the Essential Commodities Act, 1955:
 - (i) The Sugar (Control) Amendment Order, 1999 published in Notification No. G.S.R. 436(E) in Gazette of India dated the 14th June, 1999.
 - (ii) G.S.R. 782 (E) published in Gazette of India dated the 22nd November, 1999 directing that no importer of sugar sell or agree to sell or otherwise dispose of or deliver or agree to deliver imported sugar or remove imported sugar from the godowns in which it is stored.
 - (iii) G.S.R. 1197 (E) published in Gazette of India dated the 30th November, 1999 rescinding with immediate effect, the Sugar (Retention and the Sale by Recognised Dealers) Order, 1979.
- (2) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (i) of item No. (1) above.

[Placed in Library. See No. LT 1195/99]

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): I beg to lay on the Table :

 A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1999-2000.

[Placed in Library. See No. LT 1196/99]

(2) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1197/99]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVEST-MENT (SHRI ARUN JAITLEY): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray film and Television Institute, Calcutta, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1998-99.

[Placed in Library. See No. LT 1198/99]

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): I beg to lay on the Table :

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See-No. LT 1199/99]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited, and the Ministry of Non-Conventional Energy Sources for the year 1999-2000.

[Placed in Library. See No. LT 1200/99]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): On behalf of Shri Dilip Ray, I beg to lay on the Table - A copy of Memorandum of Understanding (Hindi and English versions) between the Reshtriya Ispat NIgam Limited, and the Ministry of Steel for the year 1999-2000.

[Placed in Library. See No. LT 1201/99]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): On behalf of Shrimati Vasundhara Raje, I beg to lay on the Table :

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firezabad, for the year 1998-99, alongwith audited Accounts.
(ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1998-99.

[Placed in Library. See No. LT 1202/99]

- (2) (I) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, of the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1998-99.

[Placed in Library. See No. LT 1203/99]

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): I beg to lay on the Table :

- (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 1997-98.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1204/99]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Cancer Centre, Cuttack for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 1997-98.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 1205/99]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 1206/99]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 1207/99]

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (a) (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, Delhi for the year 1998-99.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1208/99]

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Services Consultancy Corporation (India) Limited, and the Ministry of Health and Family Welfare, for the year 1999-2000.

[Placed in Library. See No. LT 1209/99]

- (11) A copy of the Prevention of Food Adulteration (10th Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 380(E) in Gazette of India dated the 9th July, 1998 under sub-section (3) of section 23 of the Prevention of Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No.G.S.R. 648(E) dated the 28th October, 1998.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 1210/99]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1211/99]

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1998-99.
- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1998-99.

[Placed in Library. See No. LT 1212/99]

(15) A copy of the statement (Hindi and English versions) correcting the reply given on the 14th December, 1999 to Unstarred Question No. 2169 by Shri Bhim Dahal, M.P. regarding Irregularities in Purchase of Unani Medicines.

[Placed in Library. See No. LT 1213/99]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (KUMARI UMA BHARATI) : I beg to lay on the Table :

(1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bagalore, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1214/99]

(ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1215/99]

(iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1216/99]

(iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1217/99]

(v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1218/99]

(vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1219/99]

(vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Gurdaspur, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1220/99]

(viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahti, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1221/99]

(ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1222/99]

(x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1223/99]

(xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1224/99]

(xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Aligarh, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1225/99]

(xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Mumbai, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1226/99]

(xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1227/99]

(xv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Patna, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1228/99]

(xvi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Shimla, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1229/99]

(xvil) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1230/99]

(xviii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology, Thiruvananthapuram, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1231/99]

(xix) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management, Catering Nutrition, Chandigarh, for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1232/99]

(xx) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi for the year 1998-99, alongwith Audited Accounts.

[Placed in Library. See No. LT 1233/99]

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at Bangalore, Bhopal, Bhubaneswar, Calcutta, Chandigarh, Chennai, Goa, Gurdaspur, Guwahati, Gwalior, Hyderabad, Jaipur, Lucknow, Mumbai, New Delhi, Patna, Srinagar, Shimla, Thiruvananthapuram and National Council for the Hotel Management and Catering Technology, New Delhi, for the year 1998-99. (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1234/99]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): On behalf of Shri Ramesh Bais, I beg to lay on the Table :

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section of 619A of the Companies Act, 1956:
 - Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1998-99.
 - Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1998-99, alongwith Audited Accounts and comments of the Comptrollers and Auditor General thereon.

[Placed in Library. See No. LT 1235/99]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN) : I beg to lay on the Table a Statement (Hindi and English versions) (i) correcting the reply given on the 2nd December, 1999 to Unstarred Question No. 744 by Shri Ashok N. Mohol, M.P. regarding ban on Inter-State Movement and (ii) reasons for delay in correcting the reply.

[Placed in Library. See No. LT 1236/99]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): I beg to lay on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ooty, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited

Ooty, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1237/99]

- (2) (i) A cop of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1998-99, alongwith audited Accounts.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1998-99.

[Placed in Library. See No. LT 1238/99]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR): I beg to lay on the Table :

- A copy of the Annual Report (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:
 - The Union Bank of India (Officers') Service (Amendment) Regulations, 1998 published in Notification No. OSR/15 in Gazette of India dated the 6 January, 1999.
 - (ii) The Union Bank of India (Employees) Pension (Amendment) Regulations, 1998 published in Notification No. Nil in Gazette of India dated the 27th February, 1999.
 - The Corporation Bank (Employee's) Pension (Amendment) Regulations, 1998 published in Notification No.PAD: IR:COBEPR Amendt:739:98-99 in Gazette of India dated the 27th February, 1999.
 - (iv) The Corporation Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. PAD:IR:OSR Amendt:755:98-99 in Gazette of India dated the 27th February, 1999.
 - (v) The Central Bank of India Officers' Service (Amendment) Regulations, 1998 published in Notification No. CO:PRS: IRP:98-99/2212 in Gazette of India dated the 27th March, 1999.
 - (vi) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1998

published in Notification No. 336/0089/ PD.IRD(O)/REG-38 in Gazette of India dated the 6th March, 1999.

- (vii) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. Nil in Gazette of India dated the 10th April, 1999.
- (viii) The Canara Bank (Employees') Pension (Amendment) Regulations, 1998 published in Notification No.IRS:G-228:9348 in Gazette of India dated the1st May, 1999.
- (ix) The Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. P:IR:SAH: 031 in Gazette of India dated the 22nd May, 1999.
- (x) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. PL:MR POL,91 in Gazette of India dated the 10th July 1999.
- (xi) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 1842/0089 PD/IRD(O) in Gazette of India dated the 17th July, 1999.
- (xii) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. PSB/OSR/ Staff/1999 in Gazette of India dated the 24th July, 1999.
- (xiii) The United Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 199 in Gazette of India dated the 31st May, 1999.
- (xiv) The United Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 2/99 in Gazette of India dated the 7th August, 1999.
- (xv) The Central Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No.CQ.PRS: IRP:99-2000 in Gazette of India dated the 14th August, 1999.
- (xvi) The Syndicate Bank (Employees') Pension (Amendment) Regulations, 1999 published in Notification No. 6173/0012/

PD/SWD in Gazette of India dated the 28th August, 1999.

- (xvii) The Punjab and Sind Bank (Employees) Pension (Amendment) Regulations, 1998 published in Notification No. PSB/PEN/ AMEND/1/99 in Gazette of India dated the 9th September, 1999.
- (xviii) The Corporation Bank (Officers) Service (Amendment) Regulations, 1999 published in Notification No. PAD:IR: OSR Amend:191:99-2000 in Gazette of India dated the 18th September, 1999.
- (xix) The Vijaya Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No.PER/EST/ 5025/99 in Gazette of India dated the16th October, 1999.
- (xx) The Indian Overseas Bank (Officers') Service) (Amendment) Regulations, 1999 published in Notification No. PAD/SUP/ 177 in Gazette of India dated the 16th October, 1999, together with a corrigendum thereto.
- (xxi) The Central Bank of India Officers' Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. CO/PRS/ LEGAL/MISC. 2869/97-98/534 in Gazette of India dated the 1st November 1999.
- (xxii) The Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. IL: 96-97 in Gazette of India dated the 25th January, 1999.
- (xxiii) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. PAD/SUP/ 177 in Gazette of India dated the 12th June, 1999.
- (xxiv) The United Bank of India Officers' Employees (Discipline and Appeal), (Amendment) Regulations, 1997 published in Notification No. 2/97 in Gazette of India dated the 21st June, 1997.
- (xxv) The Indian Overseas Bank Officer' Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. Nill in Gazette of India dated the 20th September, 1999.

[Placed in Library. See No. LT 1239/99]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:
 - The Post Office Recurring Deposit (Amendment) Rules, 1999 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1999.
 - (ii) The Post Office Time Deposit (Amendment) Rules, 1999 published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1999.
 - (iii) The Post Office (Monthly Income Account) Amendment Rules, 1999 published in Notification No. G.S.R. 5(E) in Gazette of India dated the 1st January, 1999.
 - (iv) The Saving Bank General (Amendment) Rules, 1999 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 6th July, 1999.
 - (v) The Post Office Recurring Deposit (Amendment) Rules, 1999 published in Notification No. G.S.R. 748(E) in Gazette of India dated the 4th November, 1999.

[Placed in Library. See No. LT 1240/99]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:
 - The Kisan Vikas Patra (Amendment) Rules, 1999, published in Notification No.
 G.S.R. 4(E) in Gazette of India dated the 1st January, 1999.
 - The Indira Vikas Patra (Amendment) Rules, 1999, published in Notification No.
 G.S.R. 6(E) in Gazette of India dated the 1st January, 1999.
 - The National Savings Certificates (VIII Issue) (Amendment) Rules, 1999, published in Notification No. G.S.R. 7(E) in Gazette of India dated the 1st January, 1999.
 - (iv) The National Savings Certificates (VIII Issue) (Amendment) Rules, 1999, published in Notification No. G.S.R.
 491(E) in Gazette of India dated the 6th July, 1999.

- (v) The Kisan Vikas Patra (Amendment) Rules, 1999, published in Notification No. G.S.R. 492(E) in Gazette of India dated the 6th July, 1999.
- (vi) The Kisan Vikas Patra (Amendment) Rules, 1999, published in Notification No. G.S.R. 660(E) in Gazette of India dated the 23rd September 1999.
- (vii) The Kisan Vikas Patra (Second Amendment) Rules, 1999, published in Notification No. G.S.R. 765(E) in Gazette of India dated the11th November,1999.

[Placed in Library. See No. LT 1241/99]

(4) A copy of the Notification No.S.O.1(E) (Hindi and English versions) published in Gazette of India dated the 1st January, 1999 indicating the revised rate of interest on Post Office Savings Accounts issued in pursuance of Rule 6 of the Post Office Savings Accounts Rules, 1981.

[Placed in Library. See No. LT 1242/99]

(5) A copy of the Notification No. F. 18/4/98-NS-II (Hindi and English versions) published in Gazette of India dated the 5th July, 1999, discontinuing the sale of Indira Vikas Patras with effect from the 15th July, 1999.

[Placed in Library. See No. LT 1243/99]

(6) A copy of the Notification No.659(E) (Hindi and English versions) published in Gazette of India dated the 23rd September, 1999, rescinding the Notification No. G.S.R. 492(E) dated the 6th July, 1999, issued under section 12 of the Government Savings Certificate Act, 1959.

[Placed in Library. See No. LT 1244/99]

(7) A copy of the Notification No.S.O. 348(E) (Hindi and English versions) published in Gazette of India dated the 17th May,1999 authorising the Delhi High Court Post Office to receive subscription under the Public Provident Fund Scheme, 1968, issued under paragraph 2 of the said Scheme.

[Placed in Library. See No. LT 1245/99]

(8) A copy of the Public Provident Fund (Amendment) Scheme, 1999 (Hindi and English versions) published in Notification No. G.S.R. 489(E) in Gazette of India dated the 6th July, 1999, under section 12 of the Public Provident Fund Act, 1968.

[Placed in Library. See No. LT 1246/99]

(9) A copy of the Public Debt (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 29th April, 1999, under sub-section (3) of section 28 of the Public Debt Act. 1944.

[Placed in Library. See No. LT 1247/99]

(10) A copy of the statement (Hindi and English versions) of Market Borrowings by Central Government during the year 1998-99.

[Placed in Library. See No. LT 1248/99]

(11) A copy of the Central Excise (Twenty-First Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 806(E) in Gazette of India dated the 10th December,1999, together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excise Act, 1944.

[Placed in Library. See No. LT 1249/99]

(12) A copy of the courier Imports and Exports (Clearance) Third Amendment Regulations, 1999 (Hindi and English versions) published in Notification No. G.S.R. 785(E) in Gazette of India dated the 25th November, 1999 together with an explanatory memorandum under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT 1250/99]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1998-99, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1998-99.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1998-99, together with Audit Report thereon, under subsection (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. LT 1251/99]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1998-99, alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India for the year 1998-99.

[Placed in Library. See No. LT 1252/99]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): Sir, on behalf of Shri Omar Abdullah, I beg to lay on the Table :

- A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board, Bangalore, for the year 1997.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1253/99]

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINERALS (PROF. RITA VERMA): Sir, on behalf of Dr. Debendra Pradhan, I beg to lay on the Table:

- A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Ports Act, 1963:
 - G.S.R. 680(E) published in Gazette of India dated the 28th November,1997 approving the Mumbai Port (Licensing and Control of Pilots) Amendment Regulations, 1997.
 - (ii) G.S.R. 85(E) published in Gazette of India dated the 10th February, 1999 approving the New Mangalore Port Trust Employees (RSP) Amendment Regulations, 1999.
 - (iii) G.S.R. 121(E) published in Gazette of India dated the18th February,1999 approving the Mumbai Port Trust Employees (Allotment & Occupancy of Residences) Amendment Regulations, 1999.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1254/99]

(3) (i) A copy of the Annual Report (Hindi and English versions) of National Ship Design and Research Centre, Visakhapatnam for the year 1998-99, together with Audited Accounts.

A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1998-99.

[Placed in Library. See No. LT 1255/99]

- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, for the year 1998-99, alongwith Audited Accounts.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, for the year 1998-99.

[Placed in Library. See No. LT 1256/99]

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust for the Year 1997-98, together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trust Act, 1963.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 1257/99]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN) : Sir, I beg to lay on the Table :

- A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1998-99, alongwith Audited Accounts.
- (2) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1998-99.

[Placed in Library. See No. LT 1258/99]

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): Sir, on behalf of Shri Gingee N. Ramachandran, I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai for the year 1998-99.

[Placed in Library. See No. LT 1259/99]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee Mumbai for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai for the year 1998-99.

[Placed in Library. See No. LT 1260/99]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 1998-99.

[Placed in Library. See No. LT 1261/99]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.

[Placed in Library. See No. LT 1262/99]

(ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 1997-98 alongwith Audited Accounts.

[Placed in Library. See No. LT 1263/99]

(iii) A copy of the Annual Report (Hindi and English versions)of the South India Textile Research Association, Coimbatore, for the year 1997-98, alongwith Audited Accounts.

[Placed in Library. See No. LT 1264/99]

(iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1997-98 alongwith Audited Accounts.

[Placed in Library. See No. LT 1265/99]

- (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Mumbai; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1997-98.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 1266/99]

(6) A copy of the Statement (English version) correcting the reply given on the 17th December, 1999 to Unstarred Question No. 2900 by Dr. Sushil Kumar Indora and Shri Nawal Kishore Rai, MPs. regarding Export of Textiles.

[Placed in Library. See No. LT 1267/99]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPEMENT (SHRI BANDARU DATTATREYA): Sir, on behalf of Shri S.B.P.B.K. Satyanarayana Rao, I beg to lay on the Table :

- A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1998-99.
- A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1998-99, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1998-99.

[Placed in Library. See No. LT 1268/99]

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINERALS (PROF. RITA VERMA): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English Versions) between the Mineral Exploration Corporation Limited and the Ministry of Steel and Mines, Department of Mines, for the year 1999-2000.

[Placed in Library. See No. LT 1269/99]

12.07 hrs

[English]

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 186 of Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1999 which was passed by the Lok Sabha at its sitting held on the 13th December, 1999 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.08 hrs

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table five Bills passed by the Houses of Parliament during the current Session of Lok Sabha and assented to since a report was last made to the House on 30 November, 1999:

- (1) Indian Majority (Amendment) Bill, 1999.
- (2) Indian Administrators-General (Amendment) Bill, 1999.
- (3) The Special Protection Group (Amendment) Bill, 1999.
- (4) The Notaries (Amendment) Bill, 1999.
- (5) The Appropriation (No. 4) Bill, 1999.

12.09 hrs.

[English]

PRESENTATION OF PETITION

SHRI K.P. SINGH DEO (Dhenkanal): Sir, I beg to present a petition signed by Shri Surendra Prasad Roy, Shri Prasanta Kumar Misra and other of Dhenkanal requesting for development and improvement of Shyamacharanpur Passenger Halt under Khurda Road Division of South Eastern Railway.

MR. SPEAKER: Now, the House will take up Calling Attention. Shri Kirit Somaiya.

... (Interruptions)

MR. SPEAKER: Hon. Members, please go to your seats.

... (Interruptions)

MR. SPEAKER: I appeal to all of you; please go back to your seats.

... (Interruptions)

MR. SPEAKER: Calling Attention is an important item. Please understand that you are depriving the right of the Members. Please go back to your seats.

... (Interruptions)

MR. SPEAKER: Nothing will go on record.

... (Interruptions)*

MR. SPEAKER : This is not proper. Please go to your seats.

... (Interruptions)

MR. SPEAKER: This is Calling Attention. How can you obstruct Calling Attention? You cannot do that. This is not proper. Please go to your seats.

... (Interruptions)

MR. SPEAKER: This is not correct. Please go to your seats.

... (Interruptions)

MR. SPEAKER: If you go back to your seats, I will listen to you.

... (Interruptions)

MR. SPEAKER: I can listen to you only when you go back to your seats. This is not the way.

... (Interruptions)

MR. SPEAKER: Please go back to your seats; only then I can listen to you.

... (Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 1.15 p.m.

1213 hours

The Lok Sabha then adjourned till Fifteen Minutes past Thirteen of the Clock.

1315 hrs.

The Lok Sabha re-assembled at Fifteen Minutes past Thirteen of the Clock.

[MR. SPEAKER in the Chair]

1315 hrs.

At this stage, Shri Ramsagar Rawat and some other hon. Members came and stood on he floor near the Table

1316 hrs.

CALLING ATTENTION ON MATTER OF URGENT PUBLIC IMPORTANCE

Large scale winding up of Non-Banking Financial Companies

SHRI KIRIT SOMAIYA (Mumbai North East) Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:

"Situation arising our of large scale winding up of Non- Banking Financial Companies resulting in loss to investors and steps taken by the Government in regard thereto." ... (Interruptions)

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Sir, with your permission, I lay ... (Interruptions) the statement on the Table in response to Calling Attention raised by Shri Kirit Somaiya ... (Interruptions)

*SHRI YASHWANT SINHA : Reserve Bank of India has put in place a comprehensive regulatory and supervisory mechanism for regulating and supervising the activities of NBFCs. Company Law Board has been authorised under the RBI Act to adjudicate the claim of depositors with specific power to direct the defaulting companies for making repayments. Regional Benches of CLB have been directing defaulting companies for making payment to depositors. If an NBFC fails to honour the orders of CLB, the Reserve Bank can launch prosecution proceedings against it. The Reserve Bank has appointed Nodal Officers at its Regional Offices for instituting prosecution proceedings in such cases. The Reserve Bank has also constituted coordination committees at four metro centres to oversee the implementation of CLB orders by the NBFCs. Full-time Special Officers have been appointed to ensure compliance with RBI directions to protect the interests of depositors. The bank has initiated adverse action against errant NBFCs for various defaults and contravention of provisions of RBI Act and directions issued thereunder.

^{*} Not recorded.

Text of the statement laid on the Table by the Minister in response to the Calling Attention Notice.

Bills Introduced 230

Adverse action against NBFCs involves issuing prohibitory orders prohibiting them from accepting further deposits, from alienation of assets, filing winding up petitions, launching criminal proceedings against, NBFCs and their management for serious violation of the RBI Act, etc. The bank also files complaints with the Economic Offences Wings (EOW) of the State Police Authorities for curbing unauthorised acceptance of public deposit. In several cases, the courts have appointed Provisional Liquidators and have also restrained the NBFCs from disposing of their assets in any manner.

I wish to inform Hon'ble Members that in the last two years, RBI has issued prohibitory orders to 73 companies, has filed winding-up petitions in the respective High Courts against 12 NBFCs, has filed criminal complaints against 17 NBFCs, has filed police complaints against 6 NBFCs and has appointed Special Officers to monitor the repayment of deposit in 4 problematic NBFCs.

The process of regulatory strengthening has been reinforced with the creation of an independent department, viz., Department of Non-Banking Supervision in RBI for focused attention to the supervision of NBFCs. To facilitate closer and continuous monitoring of NBFCs, the Department of Non-Banking Supervision has opened 16 regional offices to supervise NBFCs having their registered offices under their respective jurisdiction.

A conference of Chief Ministers and Finance Ministers was organised on 14th September, 1998 to discuss the important issues relating to NBFCs. The State Governments were requested to enact legislation on the lines of Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act, 1997 to protect the interests of depositors in NBFC. State Governments of Andhra Pradesh, Assam, Haryana, Himachal Pradesh, Gujarat and Maharashtra have taken suitable steps in this regard.

With a view to reviewing the existing regulatory framework and addressing some of the shortcomings in dealing with the investor's complaints, a Task Force was constituted by the Government in August, 1998. The Task Force submitted its recommendations in October, 1998. A number of recommendations of the Task Force have been implemented by way of issue of directions by RBI in December, 1998. The requirement of minimum Net Owned Fund (NOF) for registration with RBI as an NBFC has been raised from Rs. 25 lakh to Rs. 200 lakhs with effect from 21st April, 1999. A new Act on NBFC is under consideration to give effect to the recommendations of the Task Force on NBFCs, provide greater depositors' protection and to address the difficulties experienced while administering the exiting statute. In addition, provisions making certain offences as cognizable offence under the Criminal Procedure Code, 1973 have been proposed to be incorporated in the new Act. RBI has also taken an intensive publicity campaign to educate the prospec-ve depositors.

While the failure of a few NBFCs cannot be ruled out even in an environment of strict regulations, it would be Government's endeavour to work towards a healthy NBFC sector with adequate disclosure norms and strict prudential stipulations so that the prospective depositors can take informed decision while considering the option of placing deposits with NBFCs.

MR. SPEAKER: Maj. Gen. (Retd.) B.C. Khanduri.

... (Interruptions)

MR. SPEAKER: Shri Ramakant S. Angle.

... (Interruptions)

MR. SPEAKER: Shri Shripad Y. Naik.

... (Interruptions)

MR. SPEAKER: Shri Basudeb Acharia.

... (Interruptions)

1317 hrs.

CONSTITUTION (EIGHTY-FIFTH AMENDMENT) BILL*

(Amendment of Articles 239AA, 331 and 333 And Insertion of New Articles 330A, 332A and 334A)

MR. SPEAKER: Item No. 30 - Shri Ram Jethmalani.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI G.M. BANATWALLA (Ponnani): Sir, I have given you a notice to oppose the motion for introduction of the Bill... (Interruptions)

MR. SPEAKER: I will give a chance to those who are opposing the Bill.

... (Interruptions)

MR. SPEAKER: Please go to your seats.

... (Interruptions)

Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 23-12-99.

MR. SPEAKER: I will give you a chance. Please go to your seats.

... (Interruptions)

MR. SPEAKER: Dr. Raghuvansh Prasad Singh.

... (Interruptions)

SHRI G.M. BANATWALLA: I am yet to speak, Sir. ... (Interruptions)

MR. SPEAKER: Shri Prakash Yashwant Ambedkar.

... (Interruptions)

MR. SPEAKER: Shri Ramsagar Rawat.

... (Interruptions)

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

MR. SPEAKER: Leave is granted. The Minister may now introduce the Bill.

SHRI RAM JETHMALANI: Sir, I introduce the Bill... (Interruptions)

MR. SPEAKER: The Constitution (Eighty-Fifth Amendment) Bill, 1999 is introduced.

... (Interruptions)

MR. SPEAKER: Now, the House stands adjourned to meet again at 3 p.m.

1319 hrs.

The Lok sabha then adjourned till Fifteen of the Clock.

15.00 hrs.

The Lok Sabha reassembled at Fifteen of the Clock.

[SHRIMATI MARGARET ALVA in the Chair]

[Translation]

MR. CHAIRMAN: Now the Private Members' Business will be taken up.

... (Interruptions)

SHRI MULAYAM SINGH YADAV : The Women Reservation Bill has not been introduced. The entire proceedings to introduce this Bill is illegal. This entire proceedings should be nullified. We had demanded division in the House prior to the introduction of this Bill. As per the list of Business, calling attention motion was to be taken up today but without the consent of the House it cannot be taken up. If the Government acts arbitrarily against the rules of the House, it will be dangerous for the democratic system of the Parliament. Therefore, our viewpoint should be heard first and there should be division in the House on this issue. I want to say that this entire proceedings should be annulled... (Interruptions)

SHRI PRABHUNATH SINGH (Maharajganj, Bihar): Sir, I fully endorse the points made by Shri Mulayam Singh Yadav. It has been said that it is there in the manifesto of the N.D.A. I want to know whether this is the first item in the manifesto of the N.D.A. or something else is also there in it? Isn't the country facing the problem of unemployment? If so, then that should be the first item in the manifesto. This proceedings is illegal and there should be a division on this in the House... (Interruptions)

DR. RAGHUVANSH PARSAD SINGH (Vaishali): Sir. I have given notice under rule 72 to oppose the 85th Constitution Amendment Bill related to reservation for women. I was waiting for that item to be taken up but suddenly this item has been taken up by giving priority over other two three items. I was called to speak and I was speaking. In case of utter disorder in the House it is the duty of the Chair to adjourn the House under Rule 375 for consultations. Rule 375 has been violated first and thereafter amidst chaotic scene under Rule 376 I have been saying repeatedly and loudly that the 'Noes' have it and not 'Ayes'. I have been challenging it but nobody listened to me. There is a rumour that he Bill has been introduced whereas the copy of the Bill has ben torn and democratic system and rules have been thrown to winds and the Bill which was tried to be introduced has been torn and under these conditions it is being said that the Bill has been introduced. Therefore, there should be a clarification in this regard. While safeguarding the Parliamentary conventions, rules and dignity of the House it should be clarified that the Bill has not been introduced. People will not believe it so announcement should be made under Rules 375 and 367 that the Bill has not been introduced and people also do not want that this Bill should be introduced and the House is also not in favour of its introduction. It being a Constitutional amendment Bill, two-third majority is required for it under the Constitution. Apart from this the Government is saying repeatedly that it will introduce it after evolving consensus.

Therefore, I request the Chair to refute the rumour about the forcible introduction of the Bill.

[English]

MR. CHAIRMAN: We have to take up Private Members' Business at 3 p.m.

... (Interruptions)

MR. CHAIRMAN: Can I tell something?

... (Interruptions)

[Translation]

MR. CHAIRMAN: I want to say one thing that the Private Members Business is to be taken up at 3.00 p.m.

... (Interruptions)

MR. CHAIRMAN: Shri Mulayam Singhji, please listen to me, first we should know the opinion of the House.

1506 hrs.

At this stage Shrimati Reena Choudhary and some other hon'ble Members came and stood on the floor near the Table

... (Interruptions)

1507 hrs.

At this stage Shrimati Kanti Singh and some other Hon. Members came and stood on the floor near the Table

...(interruptions)

[English]

MR. CHAIRMAN: If the Private Members' Business may be adjourned, let us take the opinion of the House.

... (Interruptions)

MR. CHAIRMAN: Let the House decide whether we want to have the Private Member's Business or not.

... (Interruptions)

MR. CHAIRMAN: Please go back to your seats.

... (Interruptions)

1508 hrs.

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table

[Translation]

MR. CHAIRMAN: Please listen to me for a minute, if you want to adjourn the Private Members' Business then you should take the opinion of the House. ... (Interruptions)

MR. CHAIRMAN: First you go to your seats only then I will listen to you.

... (Interruptions)

MR. CHAIRMAN: Your submission cannot be recorded from here.

... (Interruptions)

[English]

MR. CHAIRMAN: Nothing will go on record.

... (Interruptions)*

MR. CHAIRMAN: Whatever they are saying from the well of the House will not go on record.

... (Interruptions)*

[Translation]

MR. CHAIRMAN: You can have a discussion on it in the House who is stopping you.

... (Interruptions)

MR. CHAIRMAN: First you please go to your seats.

... (Interruptions)

[English]

MR. CHAIRMAN: Please go to your place.

... (Interruptions)

MR. CHAIRMAN: Please speak from your seat.

... (Interruptions)

MR. CHAIRMAN: Please speak from your seat.

... (Interruptions)

MR. CHAIRMAN: There is no need to shout . Please sit down. This is not the place to shout. Please sit down.

1512 hrs.

At this stage Shrl Sansuma Khunggur Bwiswmuthiary went to back to his seat

... (Interruptions)

[Translation]

MR. CHAIRMAN: If you will speak from here nothing will go on record and your points will be recorded only when you will speak from your seat. Please go to your seats. Is what you are doing correct? You go to your seats and then speak.

... (Interruptions)

[English]

MR. CHAIRMAN : The House stands adjourned till 5.30 p.m.

1513 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Seventeen of the Clock

1731 hrs.

The Lok Sabha reassembled at Thirty-one Minutes past Seventeen of the Clock

[MR. SPEAKER in the Chair]

1731 hrs.

AT this stage Shri Devendra Singh Yadav and some other hon. Members came and stood near the Table

... (Interruptions)

1732 hrs.

At this stage Shri Ramdas Athawale and some other hon. Members came and stood near the Table

... (Interruptions)

[English]

MR. SPEAKER : The Half-an-Hour Discussion listed for today has been postponed, as requested by Shri Rajiv Pratap Rudy, to the next Session. I think, it is agreed to.

Matters under Rule 377 may be treated as laid on the Table of the House.

MATTERS UNDER RULE 377 * - Laid

(i) Need to set up a Krishi Vigyan Kendra in Damoh district in Madhya Pradesh

[Translation]

DR. RAMKRISHNA KUSMARIA (Damoh) : Sir, the Indian farmers, son of the soil is in trouble today. Due to the W.T.O., liberalisation and globalisation and lack of facilities like electricity, water and transport and as result of not getting remunerative price of his produce, he has been indebted and forced to commit suicide. The research and technology of modern times is confined to the boundaries of agriculture universities only and the farmer is still using old conventional method of cultivation.

We are entering in the 21st century with the confidence that the light of modern research will reach each and every village of our country. The farmers will be able to get proper remunerative prices and the agriculture based industries will be set up. The migration from agriculture will come to an end and agriculture will get the status and facilities of industry. The facilities of electricity and water will be available to the farmers and they will be able to lead a respectable life. Krishi Vigyan Kendras will be set up in each district of the country and on this basis, the setting up of Krishi Vigyan Kendra in the backward, poor and no industry district of Damoh will get an approval.

Need to ensure remunerative price to the cotton growers for their produce - Nuapada district of Orissa

[English]

SHRIMATI SANGEETA KUMARI SINGH DEO (Bolangir): The farmers of drought prone backward district of Nuapada in the State of Orissa are facing serious crisis as the Cotton Corporation of India and Cotton Federation of India are not purchasing cotton from them whereas the private traders are buying it at Rs. 1,800 per quintal which is much lower than the minimum fixed support price of Rs. 2,600, thereby causing unprecedented distress sale. The favourable black soil has responded to the new 'Savita' variety of cotton. However, the non-procurement by governmental agencies is causing extraordinary social and financial hardships. I draw the attention of the Ministry of Agriculture and Ministry of Textiles to take immediate steps, to create a permanent and well-protected system of procurement and to protect the interests of the farmers.

(iii) Need to provide Financial Assistance to Government of Rajasthan for providing Relief to the people affected by Famine in Jodhpur District

[Translation]

SHRI JASWANT SINGH BISHNOI (Jodhpur) : Sir, the district Jodhpur of Rajasthan is facing a acute problem of famine. In the villages, the farmers have left their cattle at the mercy of God in the absence of fodder and water. The fodder is being sold at Rs. 2 to 3 per kg. The financial condition of the farmer is not such as to buy the fodder at this high rate. The electricity supply is also erratic for the past three to four months. Hence, the farmers could neither produce even 20 percent of their normal produce nor grow fodder for their cattle. The farmers have sat on Dharna at several places at the tehsil level to protest against the problem of electricity. The State Government has failed to make proper arrangement for the supply of fodder and water. Rs. 300 to 400 are being charged for each water tanker. In such a situation I would urge the Union Government to offer a special package for district Jodhpur.

^{*}Treated as laid on the Table of the House.

(iv) Need to set up District Development Councils at district level headed by Lok Sabha M.P. for speedy development of the country

[English]

SHRI SALKHAN MURMU (Mayurbhanj) : The citizens of India are yet to get the basic amenities, that is, water, road, electricity, medicine, school, irrigation etc. in different districts. I am of the opinion that enough time and money have been spent but unless the following steps are taken, things may never change :

- (1) Let there be District Development Councils in all the districts headed by Lok Sabha MP. This will consist of MLAs and Chairmen of Panchayat Samitis etc. The proposed District Development Councils will plan and oversee the basic needs of the people in the district.
- (2) The district bureaucracy headed by DM/Collector should be made accountable to the District Development Council for development initiatives.
- (3) The Lok Sabha MPs must have a modest officecum-residence in the respective district headquarters.

Sir, I request the present Government to implement the above proposals to benefit the citizens of India.

(v) Need to provide Financial Assistance to State Governmenta of Utter Pradesh and Madhya Pradesh for providing relief to the People affected by Drought in those States

[Translation]

SHRI SATYAVRAT CHATURVEDI (Khaiuraho) : Sir. a severe famine like situation is prevalent in the Chhatarpur, Teekamgarh, Datia, Sagar, Damoh, Panna, Jhansi, Hamirpur, Banda and Lalitpur districts of the Bundelkhand 'Anchal' of Madhya Pradesh and Uttar Pradesh during the last three years due to the large scale damage to the farmer's crop owing to the excessive rainfall, severe drought and hailstorm. Bundelkhand region is totally dependent on agriculture and there are no industries there. Lakhs of farmers, labourers and craftsmen have migrated to Delhi, Haryana, Punjab and other parts of the country in search of employment due to the failure of the kharif crop this year too. The State Governments are not in a position to solve this problem as they are facing financial crisis. Taking advantage of this situation, anti-social elements are enticing the people towards criminal activities. Large scale resentment and anger is prevailing among the masses. It is my submission to the Union Government to take immediate steps to provide financial assistance to State Governments of Uttar

Pradesh and Madhya Pradesh for providing relief to the people affected by drought in these States.

(vi) Need for rehabilitation of people in Meghalaya particularly in Khasi and Jayantia hills affected by ban of felling and transporting of timber

[English]

SHRI P.R. KYNDIAH (Shillong) : Consequent upon the Supreme Court order banning the felling and transporting of timber outside the State of Meghalava. the tribal people, particularly those who live in Khasi and Jayantia hills, whose livelihood depends entirely on forest plantation and its produce, have become unemployed and jobless and their economic conditions adversely affected. It is estimated that about two lakh people, who live on the forest, have been thrown out of employment and are in extreme hardship. The Government of India owes responsibility to come to the rescue of these poor tribal people by extending relief and economic rehabilitation to them. Special economic programmes which open up opportunities for gainful employment are called for. Meanwhile, I request the Government to take immediate steps to render succour to the suffering people by opening up productive and economic schemes without delay. I also request the Government of India to encourage planned plantation schemes of timber to enable the people to exploit the timber in an economic and commercial manner, keeping in view the need to maintain the environment.

(vii) Need to withdraw move for routing of funds under Centrally-sponsored Schemes directly to Gram Panchayats

SHRI T. GOVINDAN (Kasargod) : Sir, I would like to draw the attention of the Government to the statement made by the Minister of State for Finance regarding routing of funds under centrally-sponsored scheme directly to Gram Panchayats.

Recently there were Press reports about the statement of Minister of State for Finance regarding the financial assistance to local bodies. According to the reports the Minister has stated that the Central Government has decided to route financial assistance directly to Gram Panchayats. Though the Minister claims that the proposal has been discussed with the State Government, there is no evidence in support of this claim. If the Union Government implement this decision to route the funds under centrally-sponsored schemes directly to the Gram Panchayats, it will have several implications of bypass in the State Governments. Union Government's decision points towards a sense of deep distrust of the State Government.

So, i request the Union Government to withdraw such a proposal.

(vili) Need to provide financial assistance to State Government of Uttar Pradesh for depending of Rivers in Jalesar Parliamentary Constituency, Uttar Pradesh

[Translation]

PROF. S.P. SINGH BAGHEL (Jalesar) : Mr. Speaker, Sir, through you I would like to draw the attention of Central Water Commission and Central River Commission towards my Lok Sabha Constituency Jalesar where during the past few years hundreds of villages falling under the blocks Tundela, Narkhi, Jalesar, Awagarh and in Nigholi and Bharhra in district Firozabad and Etah have been affected due to the floods and water logging caused by the silting of Isan. Karee and Sirsa rivers of my constituency. If Central Water Commission and Central River Authority of Government of India completes the job of deepening these rivers, then water will flow smoothly and water logging too will not take place. The water logging results in severe damage to all the approach roads and it also causes a great deal of damage to the crops, besides loss of life and property. Due to the financial constraints being faced by the State Government and paucity of funds at the district level projects, it is not possible to deeper these rivers.

Hence the Central Government is requested to provide financial assistance to State Government for deepening the rivers Sirsa, Kareen and Isan in Jalesar parliamentary constituency so that the farmers could be saved from the devastation caused by the perennial floods.

(ix) Need to take concrete steps for permanent solution of recurring flood in North Bihar

SHRI NAWAL KISHORE RAI (Sitamarhi) : Sir, almost every year, large scale devastation of crop, soil erosion and loss of life and property takes place in Northern Bihar as almost 76 percent area is affected due to floods here. It causes a great deal of hardships to the people. The origin of the rivers Koshi, Gandak, Bagmati, Kamla, Balan, Mahanada and the Adhkara group of rivers lies across the Indian border in the Himalayan Belt. The 61 percent of the catchment area of these rivers lie in Nepal and Tibet. In view of the devastating flood of 1987 and for permanently solving the flood and water logging problem of Northern Bihar, technology mission was set up at the central level. But so far, no concrete step has been taken in this regard. With the limited resources of Bihar it is very difficult to tackle the flood problem. The permanent solution of this problem is possible at the national level only.

The flow of rivers in North Bihar is not possible to control unless check dams/ force dams are built on these rivers in Nepal and security arrangements are made by the Nepalese Government. The Government of India should, at the earliest, complete the construction of these dams in the light of the round of talks held with Nepal regarding construction of dams and soil conservation so that the people could be provided security from the floods and Bihar could be freed from the fury of recurring floods.

(x) Need to set up a Bench of Mumbai High Court at Kolhapur, Maharashtra

[English]

SHRI SADASHIVRAO DADOBA MANDLIK (Kolhapur) : Mr. Speaker, Sir, the demand of my constituency i.e. Kolhapur in Maharashtra State, for constituting the bench of High Court at Kolhapur for the six districts i.e. Kolhapur, Sangli, Solapur, Satara, Ratnagiri and Sindhudurga has been pending for last several years.

The city of Kolhapur is centrally located with best transport facilities both by road, rail and even air. The litigants from these districts can undertake to and fro journey after finishing their work at Kolhapur. This will obviously save the people from heavy expenditure, valuable time, labour and non-attendance of their occupation which is not possible while attending the High Court at Mumbai. Besides, there is ample availability of residential accommodation, cheaper boarding and lodging at Kolhapur as compared to Mumbai. Establishment of a bench of High Court to Judicature of Bombay at Kolhapur will also provide speedy disposal of the cases. In this connection it may be stated that there were 2492 civil and criminal cases pending at the end of 1989 apart from three to four thousand writ petitions in the Kolhapur district alone. So, the situation warrants the immediate need for establishment of a bench of High Court of Mumbai at Kolhapur.

Mr. Speaker, Sir, I demand from the Union Government that a bench of Mumbai High Court be immediately set up at Kolhapur even if by suitably amending Sub-section (2) of Section 51 of the States Re-organisation Act, 1956.

(xi) Need for Early start of Gandak and Kosi Project Phase-II in Bihar

[Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali) : Sir, the work on Gandak and Kosi project in Bihar was halted on the ground that the remaining work would be completed under Phase-II of the said project. But I am sorry to say that the land of the farmers has been acquired for the construction of the canal and the problem of water logging is still persisting. The water logging has taken place in an area measuring nine lakh hectares of land and due to non-completion of the Gandak and Kosi Projects, its objectives are not being fulfilled.

Therefore, the Union Government is urged to start work on Phase-II of Gandak and Kosi river project to complete the remaining work and solve the problem of irrigation and water logging.

(xii) Need for conversion of metre gauge rall line between Trichy and Manamadural in Tamil Nadu into broad gauge

[English]

SHRI THIRUNAVUKARASU (Pudukkottai) : Sir, I would like to draw the attention of the hon. Minister of Railways to the need and urgency of the railway line conversion from metre gauge from Trichy to Manamadurai. This line goes from Trichy to Manamadurai via Pudukkottai, Siva Gangai and Ramnad districts which are socially, economically and educationally backward districts which need the attention of the Central Government for their development. This line will also connect the broad gauge line from Madurai to Rameshwaram. Rameshwaram is a holy place which attracts a lot pilgrims, devotees and tourists from various parts of our country and abroad. This line, if converted into broad gauge, will save a lot of money, time and distance. So, I request the hon. Minister of Railways to take immediate steps to convert Trichy-Manamadurai line from metre gauge to broad gauge.

(xiii) Need for creation of a separate State of Bodoland

SHRI SANSUMA KHUNGGUR BWISMUTHIARY (Kokrajhar) : I welcome the positive policy decision of the Government to create three new States namely -Uttarakhand, Vananchal and Chhattisgarh.

At the same time, I would like to draw the attention of the Government towards the burning ethno-political Bodoland issue to several millions of the struggling indigenous Bodo people of Assam in particular. Very genuine and legitimate demand for creation of a separate State of Bodoland carving out of the present State of Assam is being made for decades.

As such, I am of the opinion that all the deserving and genuine regions, people and cases, should be accorded equitable political justice, status, dignity and magnanimous political consideration without any discrimination, in order to meet the basic purpose and objective behind the very concept of creation of new smaller States in India. I, therefore, strongly urge upon the Union Government to take a concrete and positive policy decision and necessary political initiatives to create a separate State of Bodoland through the passage of the requisite Constitutional (Amendment) Bill in Parliament.

(xiv) Need for Construction of a sub-way in Mumbai -Agra National Highway at Wadalibhai village in Nasik District in Maharashtra

[Translation]

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Heavy traffic passes through Mumabi-Agra National Highway at Wadalibhai village in Nasik district in Maharashtra each day. Primary school, High school, Co-operative institutes and Health centre and other offices are situated in the south of the village. People have to cross the highway to reach these offices. It is very difficult and risky job. Every year one or two children die due to road accidents. So, through you, Union Government is requested to construct sub-way of 15 feet breadth and 30 feet length on this highway so that the people could be relieved of their problems.

(xv) Need to take suitable measures to make West Dinajpur Spinning Mill in West Bengal viable

[English]

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Sir, West Dinajpur Spinning Mill is a Government of West Bengal undertaking in my constituency headquarter Raiganj, which is suffering for lack of marketing of their yarn and regular supply of raw materials. While the yarn market is very vast, a National Handloom Corporation can have a negotiation with this unit for bulk buying of the yarn and to stabilise the functioning of this unit. Several machines remain unutilised for not having the full production capacity. In the interest of the workers, Government of India, Ministry of Textiles, should negotiate with Government of West Bengal Industry Department (Small Scale Industry) to find appropriate approach paper for strengthening this unit and to make it more viable and strong yarn production unit of North Bengal.

Uttar Dinajpur District being a backward district, can further receive attention of the Textile Ministry for handloom cooperatives and other handloom activities at Panchayat level where this industrial unit can contribute immensely for the supply of yarn. Uttar and Dakshin Dinajpur have enough skilled weavers to make handloom sarees, other garments specially at Raiganj, Hemtabad, Kaliaganj and Gangarampur. This industrial unit would serve as a catalyst for supply of various yarns for the requirement of the handloom industry. Minister of Textiles, along with the Minister of Small Scale Industry, Government of West Bengal should visit this unit at the earliest and support the backward District of Uttar Dinajpur and its potential for handloom based cooperative and industry.

[English]

MR. SPEAKER : Now, we take up introduction of Bills.

1732 hrs.

ELECTRICITY REGULATORY COMMISSIONS (AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Sir, on behalf of Shri P.R. Kumaramangalam, I beg to move for leave to introduce a Bill to amend the Electricity Regulatory Commissions Act, 1998... (Interruptions)

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Electricity Regulatory Commissions Act, 1998."

The motion was adopted.

SHRI PRAMOD MAHAJAN : I introduce the Bill... (Interruptions)

1732 hrs.

COMPANIES (SECOND AMENDMENT) BILL*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Sir, on behalf of Shri Ram Jethmalani, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956... (Interruptions)

MR. SPEAKER The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI PRAMOD MAHAJAN : I introduce the Bill... (Interruptions)

MR. SPEAKER: Now, Vande Matram to be played. Please go to your seats.

... (Interruptions)

MR. SPEAKER : You have been raising this issue since today morning. I understand your anguish also. Please go to your seats. Now, Vande Matram to be played.

... (Interruptions)

1733 hrs.

At this stage Shri Devendra Singh Yadav and some other hon'ble Members went L ck to their seats

... (Interruptions)

1733 hrs.

At this stage Shri Ramdas Athawale and some other hon'ble Members went back to their seats

[Translation]

SHRI MULAYAM SINGH YADAV (Sambhal) : Mr. Speaker, Sir, you'r instructions will be fully adhered to but it is my submission that new century is coming and this is the last session of this century... (Interruptions)

MR. SPEAKER : You have to come to the House with a positive attitude.

SHRI MULAYAM SINGH YADAV : These should also be the sentiments of Leader of the House. Our sentiments are not contrary to it. I would like to tell the Prime Minister this much only that in new century he should come with a large heart and liberal attitude. You should protect the interests of minority community, backward people, Scheduled Tribes and many poor sections of the country. Sentiments of whole House are against this Bill. This time when he comes in House he should come with large heart and liberal attitude and respect the sentiments of House. I have been listening to the hon'ble Prime Minister since the time when he was leader of opposition. He was never rigid in his attitude. But now he has become adamant. Now when he comes to the session of the House he should have aside this attitude and should respect the sentiments of Members of the whole House and withdraw the Women Reservation Bill which has been presented in proper manner.

Mr. Speaker, Sir/ we have fully obeyed you. I obey your instructions therefore I am not passing any remark on you. You have conducted this House smoothly but those in ruling party have created obstacles. You should make them understand.

DR. RAGHUVANSH PRASAD SINGH (Vaishali): Mr. Speaker, Sir, the whole House is of the opinion that amended Bill should remain in which O.B.C., Scheduled Castes, Scheduled Tribes and all women of minorities should get their right. I do not understand why people of ruling party are opposing this. Today all the members have made their points clear.

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PAUSA 2, 1921 (SAKA)

[English]

SHRI P.H. PANDIYAN (Tirunelveli) : Sir, there should be one amendment on reservation for backward classes ... (Interruptions)

[Translation]

SHRI RASHID ALVI (Amroha) : Mr. Speaker, Sir, my submission is that O.B.C. should be included in that.

SHRI G.M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, I have given proper notice.

MR. SPEAKER : I had called your name.

SHRI G.M.BANATWALLA : We always try to present our point of view by giving proper notice but our views are not listened. This time also notice was given that motion which has been introduced is not proper. Hence it should be ignored.

[English]

MR. SPEAKER : Please take your seat. I have called your name also. Please understand it.

[Translation]

SHRI G.M. BANATWALLA : You are not understanding me.

MR. SPEAKER : First you sit down.

17.37 hrs.

VALEDICTORY REFERENCES

[English]

SHRIMATI SONIA GANDHI (Amethi) : Mr. Speaker, Sir, we have come the end of a very short Session, nevertheless a most significant Session. Important business has been transacted in the House. Keeping the interest of the country and the people uppermost in our minds and hearts, we have supported the Government in passing certain legislations. At the same time, we have stood firm wherever we felt that certain proposals were weak. Where these proposals were weak, we suggested certain amendments which were incorporated in the Bill.

Mr. Speaker, Sir, you have a most difficult and onerous job to perform. Our democracy is the most vibrant one as has been demonstrated here in this House on many occasions. There have been occasions, especially in the last two days, where some Members have crossed the *Lakshman Rekha*. However, you have death with the Members with patience and kindness. We are grateful to you for dealing with all of us In such a manner. We are now about to enter a new millennium. Let us all renew our pledge to those who have supported us, who have voted for us, those whom we represent and again to work in great earnest for their upliftment, for their well-being, their welfare and their safety.

I would like to thank you, Sir, once again.

I would like to extend to you and through you to the hon. Prime Minister, to his Government and to each one of you in the House, all the Members in the House all my good wishes and also the good wishes on behalf of my Party for a very happy New Year and for a wonderful new millennium.

[Translation]

THE PRIME MINISTER (SHRI ATAL BIHARI VAJPAYEE) : Mr. Speaker, Sir, the present session is going to conclude. So far as enactment of legislations is concerned, we have enacted several laws in this session. Perhaps this is first time that we have received to so much cooperation particularly the co-operation of the opposition. We have got no majority in the other House and some very important Bills have been passed with the cooperation of the opposition for which the Government are grateful to them. Our approach had been constructive when we were in the opposition. What happened in the House for the last two days if that could have been avoided and a way had been adopted to make the points in a proper manner. I think it would have been good for protecting the dignity of the House and democracy would have emerged stronger. I had assured the House at the beginning of the session of the Parliament that we would introduce the women reservation Bill in this session itself and that it would then be circulated for consideration. The word of the Bill is not the last word but it was also our responsibility to fulfill our promise made to the people of the country and by introducing this Bill in the House we have fulfilled our promise ... (Interruptions)

DR. RAGHUVANSH PRASAD SINGH (Vaishali) : It has not been introduced ... (Interruptions)

SEVERAL HON'BLE MEMBERS : It has not been introduced ... (Interruptions)

SHRI ATAL BIHAR VAJPAYEE : It would have been better had the Bill been introduced in a cordial atmosphere.

SHRI MULAYAM SINGH YADAV (Sambhal): Hon'ble Prime Minister, Sir, please try to make the atmosphere cordial. The Bill has not been introduced. You should not say this. Please create cordial atmosphere.

SHRI ATAL BIHARI VAJPAYEE : You also do not ... (Interruptions)

DR. RAGHUVANSH PRASAD SINGH : Rumour is being spread by the ruling benches that it is being done ... (Interruptions)

MR. SPEAKER : You please take your seat.

DR. RAGHUVANSH PRASAD SINGH : This is being said by the people of R.S.S. rumour spreading society ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Interruption is not an indication of broad-mindedness.

SHRI MULAYAM SINGH YADAV : Hon'ble Prime Minister, Sir, you are passing remarks, we were expecting that you will try to make the atmosphere cordial.

SHRI ATAL BIHARI VAJPAYEE : Hon'ble Speaker, Sir, there could be controversy on Bills and we can find a way out thereof. I had talked about consensus and we have tried to evolve consensus. Just now, I was being alleged to be an adamant person but during the last two days it has been proved that who is adamant and who is not willing to co-operate ... (Interruptions) Hon'ble Speaker, Sir, nobody is against the reservation for women in principle. The difference of opinion is about the extent of reservation whether it should be 33, 20 or 15 per cent.

SHRI MULAYAM SINGH YADAV : There is no difference on ten percent.

SHRI ATAL BIHARI VAJPAYEE : The difference of opinion is over as to what should be the procedure of election and whether there should be exchange of seats or it should be on rotation basis. Our male members are apprehensive that if reservation is made for women they would not be able to contest the election from the seats they have been elected from. A solution should be found to avoid such situation. Recently the Election Commission has suggested one more solution to this problem. Shri Mulayam Singhji has been giving good suggestions and if he continues making efforts in this direction more people will accept his good suggestions. Hon'ble Speaker, Sir, if people will not accept his suggestions then he will start accepting the suggestions given by other people. Some way out of this problem will have to be found out and we all can find this way out collectively. Ours is the largest democracy of the world. Hon'ble Speaker, Sir, I am here for the last forty years. The incidents which took place in the House during the last two days have never taken place and such incidents should not be repeated in future. If we indulge in physical pushing in the House we will have no face in the public. This is really regrettable. But now this is coming to an end. All is well that ends well ... (Interruptions)

DR. RAGHUVANSH PRASAD SINGH : The Government is responsible for this. The Government

remained adamant on its stand that it will only introduce the Bill which have already been drafted. It is like saying that we will listen to the suggestions of the hon'ble members but we will do whatever we want to do. The faultlies with the attitude of the Government. The Government is responsible for all this ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Not only the Government but barring you the entire opposition is also involved in it... (Interruptions)

MR. SPEAKER : Shri Raghuvansh Prasadji why are you speaking so loudly. Please sit down.

SHRI ATAL BIHARI VAJPAYEE : Hon'ble Speaker. Sir, we really want to thank you for the profundity you have shown as a 'Balyogi' which is really commendable. We feel concerned that if you become a "Purnayogi" instead of a 'Balyogi' what will be the fate of the common people. You have conducted the proceedings of the House very efficiently. The House is going to be adjourned on a happy note. I have already expressed my gratitude to the opposition. I express my gratitude to the leader of opposition, Shrimati Sonia Gandhi and the leaders of other political parties. The Lok Sabha Secretariat has to do additional work and it has faced difficult situation. I thank the staff members of the Lok Sabha Secretariat.

Hon'ble Speaker, Sir, you are worthy of our thanks. I wish to you and to the entire House a very happy new year and best wishes for the new millennium. I hope that we will meet again in a very cordial atmosphere and we will forget the incidents that took place during the last two days.

DR. RAGHUVANSH PRASAD SINGH : Hon'ble Speaker, Sir, please see rule 5, 221, 243 and 245 ... (Interruptions)

MR. SPEAKER : No, Shri Raghuvansh Prasadji there is no need to say anything at this moment. Please sit down.

... (Interruptions)

DR. RAGHUVANSH PRASAD SINGH : Shri Rajesh Rajan alias Papu Yadav has contested and won the election despite being lodged in jail but the House has not been informed about this. This is not good. There are three chargesheeted ministers in this Government, then why Shri Pappu Yadavji is in jail ? ... (Interruptions)

MR. SPEAKER : No, please. Shri Raghuvansh Prasadji, please sit down.

... (Interruptions)

DR. RAGHUVANSH PRASAD SINGH : Therefore, I request that all these rules should be referred to ... (Interruptions)

[English]

SHRI P.C. THOMAS (Muvathpuzha) : I wish you all a very happy Christmas.

MR. SPEAKER : Hon. Members the Second Session of the Thirteenth Lok Sabha which commenced on 29th November, 1999 is coming to an end today. In this Session, we had a total of 19 sittings, spreading over 127 hours and 41 minutes.

During the Session, the House transacted several important financial and legislative business, besides other business. The Supplementary Railway Budget and General Budget for the year 1999-2000 were passed by the House.

The Lok Sabha also passed 21 Bills, including the Insurance Regulatory and Development Authority Bill, 1999; the Prevention of Money-Laundering Bill, 1999; and the Foreign Exchange Management Bill, 1999. The Protection of Plant Varieties and Farmers' Rights Bill, 1999; the Central Vigilance Commission Bill, 1999; and the Patents (Amendment) Bill, 1999, were referred to Joint Committees of both the Houses.

The House had fruitful debates of five important matters of urgent public importance under Rule 193. These were : Loss of life and property due to super-cycline in Orissa and the need to declare it as a national calamity; Problems being faced by farmers in various parts of the country: Issue of national security and rise of militancy in various parts of the country, especially in North-East and Jammu and Kashmir; Disinvestment Policy of the Government; and the Functioning of Prasar Bharati.

Five important matters were raised by way of Calling Attention in response to which statements were made by the concerned Ministers. In addition, as many as seven statements were made by Ministers on different matters. Six Half-an-Hour Discussions were also raised in the House. Out of 380 Starred Questions listed during the Session, 70 Questions were answered orally.

During the Session, 48 Private Members' Bills were introduced out of which one was discussed inconclusively. Two Private Members' Resolutions were discussed.

Hon'ble Members raised 162 matters under rule 377. Besides, 259 members raised matters of urgent public importance during the 'Zero Hour'. I take this opportunity to thank all the Hon'ble Members for the kind cooperation extended to me, the Hon'ble Deputy-Speaker, and my colleagues in the Panel of Chairmen in transaction of business of the House. I am extremely grateful to the Hon'ble Leader of the House, the Hon'ble Leader of the Opposition, the Leaders of various parties and groups as well as the Chief Whips and Whips for their cooperation and courtesy extended to me. The entire listed business could be completed because of the willing cooperation of all Members even though they had to sit late on as many as 12 out of 19 days.

During the Session period, the BPST of Lok Sabha Secretariat organised a week long Orientation Programme for the new Members of the present Lok Sabha. The response of the new Members was indeed overwhelming. I thank all the participants and also the dignitaries constituting the Faculty for their cooperation and interest in the Programme.

Hon'ble Members, this is the last Session of the Lok Sabha in this century and in a few days time we will be entering into the millennium year. As the elected repsentatives of a billion strong people we bear a great responsibility to fulfil their hopes and aspirations and build a prosperous, strong and vibrant India. Let us resolve to achieve in the next century whatever we missed in the present one.

May I now wish you all a merry Christmas and a happy prosperous millennium year.

1752 hrs.

NATIONAL SONG

The National Song was played.

MR. SPEAKER : The House stands adjourned sine die.

1753 hrs.

The Lok Sabha then adjourned sine die.

Corrigenda to Lok Sabha Debates (English Version) Thursday, December 23, 1999/Pausa 2, 1921 (Saka)

Col./line	For	Read
36/14 (from below)	KOSHORE	KISHORE
63-64/8 (from below)	1368-1393	1366-1398
81/14 (from below)	SHRIMATI BHAVNA Chikhalia	SHRIMATI BHAVNABEN DEVRAJBHAÍ Chikhalia
145/3	SHRIPRAKSH	SHRIPRAKASH
198/3	DADOAB	DADOBA
199-200/13	4	0

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